

LETTER OF OFFER

THIS DOCUMENT IS IMPORTANT AND REQUIRES YOUR IMMEDIATE ATTENTION

This Letter of Offer (*as defined below*) is being sent to you as an Eligible Shareholder (*as defined below*) of Garware Technical Fibres Limited (the “**Company**”), in accordance with the SEBI Buyback Regulations (*as defined below*). If you require any clarifications about the action to be taken, you may consult your Shareholder Broker (*as defined below*) or your investment consultant or the Manager to the Buyback i.e., Ambit Capital Private Limited or the Registrar to the Buyback i.e., MUFG Intime India Private Limited (formerly Link Intime India Private Limited). Please refer to the “*Definition of Key Terms*” section of this Letter of Offer for the definitions of capitalised terms used herein.

<p style="text-align: center;">GARWARE TECHNICAL FIBRES LIMITED CIN: L25209MH1976PLC018939</p> <p>Registered Office: Plot No. 11, Block D-1, MIDC, Chinchwad, Pune – 411 019 Tel. No.: +91 020 2799 0224</p> <p>Contact Person: Mr. Sunil Agarwal, Company Secretary and Compliance Officer E-mail: secretarial@garwarefibres.com Website: www.garwarefibres.com</p>	 <p style="font-size: 1.2em; font-weight: bold; margin: 0;">GARWARE</p> <p style="font-size: 0.8em; margin: 0;">TECHNICAL FIBRES</p>
<p>OFFER TO BUYBACK UP TO 16,17,500 (SIXTEEN LAKH SEVENTEEN THOUSAND FIVE HUNDRED ONLY) FULLY PAID-UP EQUITY SHARES OF THE FACE VALUE OF INR 10/- (INDIAN RUPEES TEN ONLY) EACH OF THE COMPANY, REPRESENTING 1.63% OF THE TOTAL NUMBER OF EQUITY SHARES IN THE PAID-UP EQUITY SHARE CAPITAL OF THE COMPANY, FROM ALL ELIGIBLE SHAREHOLDERS OF THE COMPANY AS ON RECORD DATE, I.E., WEDNESDAY, MAY 20, 2026 ON A PROPORTIONATE BASIS, THROUGH THE ‘TENDER OFFER’ (AS DEFINED BELOW) PROCESS, AT A PRICE OF INR 680/- (INDIAN RUPEES SIX HUNDRED AND EIGHTY ONLY) PER EQUITY SHARE, PAYABLE IN CASH, FOR AN AGGREGATE MAXIMUM AMOUNT NOT EXCEEDING INR 110,00,00,000/- (INDIAN RUPEES ONE HUNDRED TEN CRORE ONLY) EXCLUDING THE TRANSACTION COSTS (AS DEFINED BELOW).</p>	
<p>(1) The Buyback is in accordance with Article 138 of the Articles of Association (<i>as defined below</i>) of the Company, Sections 68, 69, 70 and all other applicable provisions, if any, of the Companies Act (<i>as defined below</i>) and the relevant rules made thereunder including the Share Capital and Debentures Rules (<i>as defined below</i>), to the extent applicable, the SEBI Buyback Regulations (<i>as defined below</i>) read with SEBI Circulars (<i>as defined below</i>) and SEBI Listing Regulations (<i>as defined below</i>). The Buyback is subject to receipt of such approvals of statutory, regulatory, or governmental authorities, as may be required under the applicable laws.</p> <p>(2) The Buyback Size (<i>as defined below</i>) represents 9.46% and 9.35% of the aggregate of the Company’s fully paid-up equity capital and free reserves as per the latest standalone and consolidated audited financial statements of the Company, respectively, as on March 31, 2025. The Buyback Size is within the statutory limit of 10% of the aggregate of the paid-up capital and free reserves of the Company as on March 31, 2025 as per Section 68(2) of the Companies Act and Regulation 5(i)(b) of the SEBI Buyback Regulations.</p> <p>(3) The Letter of Offer will be electronically sent to all the Equity Shareholders (<i>as defined below</i>) of the Company as on the Record Date, being Wednesday, May 20, 2026 (“Eligible Shareholders”) in accordance with the SEBI Buyback Regulations and such other circulars or notifications, as may be applicable. Further, if any Eligible Shareholder has not registered an email address with the Depositories, or in case of receipt of a request from any Eligible Shareholder to receive a copy of the Letter of Offer in physical form, the same shall be sent by speed post or courier to such shareholder’s registered postal address available with the Company.</p> <p>(4) For details of the procedure for tender and settlement, please refer to the “<i>Procedure for Tender Offer and Settlement</i>” on page 33 of this Letter of Offer. The Form of Acceptance-cum-Acknowledgement (the “Tender Form”) is enclosed together with this Letter of Offer.</p> <p>(5) For details of the procedure for Acceptance (<i>as defined below</i>), please refer to the “<i>Process and Methodology for the Buyback</i>” on page 29 of this Letter of Offer. For mode of payment of cash consideration to the Eligible Shareholders, please refer to “<i>Procedure for Tender Offer and Settlement – C. Method of Settlement</i>” on page 40 of this Letter of Offer.</p> <p>(6) A copy of the Public Announcement (<i>as defined below</i>) and this Letter of Offer (including the Tender Form and SH-4) is expected to be available on the website of Securities and Exchange Board of India i.e., www.sebi.gov.in and on the website of the Company i.e., www.garwarefibres.com and the Stock Exchanges at www.bseindia.com and www.nseindia.com and on the website of the Manager to the Buyback i.e. www.ambit.co and Registrar to the Buyback (www.in.mpms.mufg.com).</p> <p>(7) Eligible Shareholders are advised to read this Letter of Offer and in particular refer to “<i>Details of Statutory Approvals</i>” and “<i>Note on Taxation</i>” on pages 28 and 42 of this Letter of Offer, respectively, before tendering their Equity Shares (<i>as defined below</i>) in the Buyback.</p>	
BUYBACK PROGRAMME	
BUYBACK OPENS ON	Tuesday, May 26, 2026
BUYBACK CLOSING ON	Tuesday, June 2, 2026
LAST DATE OF RECEIPT OF COMPLETED TENDER FORMS AND OTHER SPECIFIED DOCUMENTS BY THE REGISTRAR TO THE BUYBACK	Tuesday, June 2, 2026 by 5:00 P.M. (IST).
BUYBACK ENTITLEMENT	
CATEGORY OF ELIGIBLE SHAREHOLDERS	
RESERVED CATEGORY FOR SMALL SHAREHOLDERS	33 Equity Shares for every 299 Equity Shares held on the Record Date
GENERAL CATEGORY FOR ALL OTHER ELIGIBLE SHAREHOLDERS	27 Equity Shares for every 866 Equity Shares held on the Record Date
<p>For further information on ratio of Buyback as per the Buyback Entitlement in each category, please refer paragraph 21.5 on page no. 30 of the Letter of Offer. ELIGIBLE SHAREHOLDERS CAN ALSO CHECK THEIR ENTITLEMENT ON THE WEBSITE OF THE REGISTRAR TO THE BUYBACK BY FOLLOWING THE STEPS GIVEN BELOW:</p> <ol style="list-style-type: none"> 1) Click on https://in.mpms.mufg.com/Offer/Default.aspx 2) Select the name of the Company – Garware Technical Fibres Limited 3) Select holding type –“Demat” “Physical” or “PAN” 4) Based on the option selected above, enter your “Folio Number” or “NSDL DPID/Client ID” or “CDSL Client ID” or “PAN” 5) Enter the security code and click on submit 6) Then click on ‘View’ button 7) The entitlement will be provided in the pre-filled ‘FORM OF ACCEPTANCE-CUM ACKNOWLEDGEMENT’ 	
MANAGER TO THE BUYBACK	REGISTRAR TO THE BUYBACK
 <p>Ambit Private Limited Ambit House, 449 Senapati Bapat Marg, Lower Parel, Mumbai 400 013, Maharashtra, India Tel. No.: +91 22 6623 3030 Contact Person: Anmol Modi Email: gtl.buyback2026@ambit.co Website: www.ambit.co SEBI Registration No.: INM000010585 Permanent CIN: U65923MH1997PTC109992</p>	 <p>MUFG Intime India Private Limited (Formerly Link Intime India Private Limited) C-101, 1st Floor, Embassy 247, Lal Bahadur Shastri Marg, Vikhroli (West), Mumbai 400 083, Maharashtra, India Tel No.: +91 810 811 4949 Fax No.: +91 22 491 86060 Contact Person: Shanti Gopalakrishnan Email: garwaretechnicalfibres.buyback@in.mpms.mufg.com Investor Grievance Id: garwaretechnicalfibres.buyback@in.mpms.mufg.com Website: www.in.mpms.mufg.com SEBI Registration No.: INR000004058 Validity Period: Permanent CIN: U67190MH1999PTC118368</p>

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1. SCHEDULE OF ACTIVITIES FOR THE BUYBACK

Sr. No.	Activity	Schedule of Activities	
		Day	Date
1.	Date of the Board Meeting (<i>as defined below</i>) approving the proposal for the Buyback	Friday	May 8, 2026
2.	Date of Public Announcement for the Buyback	Monday	May 11, 2026
3.	Date of publication of the Public Announcement for the Buyback in newspapers	Tuesday	May 12, 2026
4.	Record Date for determining the names of the Eligible Shareholders and the Buyback Entitlement (<i>as defined below</i>)	Wednesday	May 20, 2026
5.	Buyback Opening Date	Tuesday	May 26, 2026
6.	Buyback Closing Date	Tuesday	June 02, 2026
7.	Last date of receipt of completed Tender Form and other specified documents including physical certificates (if and as applicable) by the Registrar to the Buyback	Tuesday	June 02, 2026
8.	Last date of verification of Tender Forms by Registrar to the Buyback	Thursday	June 4, 2026
9.	Last date of intimation to the Stock Exchanges regarding Acceptance/ non-acceptance of Equity Shares by the Registrar to the Buyback	Monday	June 8, 2026
10.	Last date of completion of settlement of bids by the Clearing Corporation on the Stock Exchanges	Tuesday	June 9, 2026
11.	Last date of dispatch of share certificate(s) by the Registrar to the Buyback / payment to Eligible Shareholders / return of unaccepted Demat Shares by the Stock Exchanges to Eligible Shareholders / Shareholder Broker	Tuesday	June 9, 2026
12.	Last date for payment of consideration to Eligible Shareholders who participated in the Buyback	Tuesday	June 9, 2026
13.	Last date of extinguishment of the Equity Shares bought back	Thursday	June 18, 2026

Note: Where last dates are mentioned for certain activities, such activities may take place on or before the respective last dates.

2. DEFINITION OF KEY TERMS

This Letter of Offer uses certain definitions and abbreviations which, unless the context otherwise indicates, implies or specifies otherwise, shall have the meaning as provided below. References to any legislation, act, regulation, rule, guideline, policy, circular, notification or clarification shall be to such legislation, act, regulation, rule, guideline, policy, circular, notification or clarification as amended, supplemented, or re-enacted from time to time and any reference to a statutory provision shall include any subordinate legislation made from time to time under that provision.

The words and expressions used in this Letter of Offer but not defined herein shall have the meaning ascribed to such terms under the SEBI Buyback Regulations, the Companies Act, the Depositories Act, and the rules and regulations made thereunder.

Term	Description
Acceptance/Accept/Accepted	Acceptance of Equity Shares tendered by the Eligible Shareholders in the Buyback
Acquisition Window	The facility for acquisition of Equity Shares through mechanism provided by the Designated Stock Exchange i.e., BSE Limited in the form of a separate window in accordance with the SEBI Circulars
Additional Equity Shares	Additional Equity Shares tendered by an Eligible Shareholder over and above the Buyback Entitlement of such Eligible Shareholder up to the extent of Equity Shares held by such Eligible Shareholder on the Record Date
Articles of Association	Articles of Association of the Company, as amended from time to time
Board Meeting	Meeting of the Board of Directors held on Friday, May 8, 2026, wherein among other things, the proposal for the Buyback was approved
Board/ Board of Directors	Board of Directors of the Company (which term shall, unless repugnant to the context or meaning thereof, be deemed to include a duly authorized 'Buyback Committee' thereof)
BSE	BSE Limited
Buyback or Buyback Offer or Offer	Offer by the Company to buyback up to a maximum of 16,17,500 (Sixteen Lakh Seventeen Thousand Five Hundred only) Equity Shares at a price of INR 680 /- (Indian Rupees Six Hundred and Eighty only) per Equity Share, payable in cash, from all the Eligible Shareholders, through the Tender Offer process on a proportionate basis in terms of the SEBI Buyback Regulations read with the SEBI Circulars
Buyback Closing Date	Tuesday, June 02, 2026

Term	Description
Buyback Committee	A committee constituted by the Board, comprising of Mr. Shridhar Shrikrishna Rajpathak, Director, Mr. Shashank Gupta, Chief Financial Officer and Mr. Sunil Agarwal, Company Secretary to exercise certain powers in relation to the Buyback pursuant to the resolution passed by the Board on Friday, May 08, 2026
Buyback Entitlement	The number of Equity Shares that an Eligible Shareholder is entitled to tender in the Buyback, based on the number of Equity Shares held by such Eligible Shareholder on the Record Date and the ratio/percentage of Buyback applicable in the category, to which such Eligible Shareholder belongs
Buyback Opening Date	Tuesday, May 26, 2026
Buyback Period	The period between the date of the Board Meeting (i.e., Friday, May 08, 2026) and the date on which the payment of consideration to the Eligible Shareholders who have accepted the Buyback is made
Buyback Price	Price at which Equity Shares will be bought back from the Eligible Shareholders i.e., INR 680/- (Indian Rupees Six Hundred and Eighty only) per Equity Share, payable in cash
Buyback Size	Maximum number of Equity Shares proposed to be bought back i.e., up to 16,17,500 (Sixteen Lakh Seventeen Thousand Five Hundred) Equity Shares multiplied by the Buyback Price per Equity Share payable in cash for a maximum aggregate amount of not exceeding INR 110,00,00,000/- (Indian Rupees One Hundred Ten Crore only). The Buyback Size excludes Transaction Costs
CDSL	Central Depository Services (India) Limited
CIN	Corporate Identity Number
Clearing Corporation	Indian Clearing Corporation Limited
Companies Act/Act	Companies Act, 2013, including any statutory modifications or re-enactments thereof
“Company” or “Our Company” or “we” or “us” or “our”	Garware Technical Fibres Limited
Company Demat Account	A demat account of the Company wherein Demat Shares bought back in the Buyback would be transferred
Company’s Broker	Ambit Capital Private Limited
Demat Share(s)	Equity Share(s) of the Company in dematerialised form
Depositories	Together, NSDL and CDSL
Depositories Act	Depositories Act, 1996, and rules framed thereunder, each as amended
Designated Stock Exchange	BSE
DIN	Director Identification Number
Director(s)	Director(s) of the Company
DP	Depository Participant
Eligible Shareholders	Equity Shareholders eligible to participate in the Buyback and would mean all shareholders/ beneficial owners of the Equity Shares of the Company as on the Record Date, being Wednesday, May 20, 2026, and do not include such shareholders/ beneficial owners of the Equity Shares who are not permitted under the applicable law to tender Equity shares in the Buyback.
Equity Shareholder(s)/ Shareholder(s)	Holders of Equity Shares and includes beneficial owners thereof
Equity Share(s)	Fully paid-up equity shares having the face value of INR 10/- (Indian Rupees Ten only) each of the Company
Escrow Account	The Escrow Account in the name and style of “GARWARE TECHNICAL FIBRES LTD BUYBACK OFFER 2026 ESCROW” opened with HDFC Bank Limited in accordance with the SEBI Buyback Regulations.
Escrow Agent	HDFC Bank Limited
Escrow Agreement	The agreement dated May 13, 2026 entered into between the Company, the Manager to the Buyback and the Escrow Agent, pursuant to which certain arrangement for Escrow Account is made in relation to the Buyback
FEMA	The Foreign Exchange Management Act, 1999, as amended from time to time, including rules, regulations, circulars, directions and notifications issued thereunder
FII(s)	Foreign Institutional Investor(s)
FPI(s)	Foreign Portfolio Investors as defined under Securities and Exchange Board of India (Foreign Portfolio Investors) Regulations, 2014, as amended
General Category	Eligible Shareholders other than the Small Shareholders
HUF	Hindu Undivided Family
IT Act/ Income Tax Act	Income Tax Act, 2025, as amended
Letter of Offer	The letter of offer dated Friday, May 22, 2026 to be filed with SEBI containing disclosures in relation to the Buyback as specified in Schedule III of the SEBI Buyback Regulations.

Term	Description
“Manager to the Buyback” or “Merchant Banker to the Buyback”	Ambit Private Limited
NA	Not applicable
NRI	Non Resident Indian
Non-Resident Shareholders	Includes NRIs, FIIs, FPIs, OCBs and other foreign Equity Shareholders holding Equity Shares
NSDL	National Securities Depository Limited
NSE	National Stock Exchange of India Limited
OCB	Erstwhile Overseas Corporate Bodies
PAN	Permanent Account Number
Promoters and members of the Promoter Group	Vayu Ramesh Garware, Mayuri Vayu Garware, Garware Capital Markets Limited, VMIR Investment Private Limited, VRG Investments Private Limited, Vimlabai Garware Research Institute Private Limited, Moonshine Investments and Trading Company Private Limited, Manmit Investments and Trading Company Private Limited, Sanand Investments and Trading Company Private Limited, Sukukar Holdings and Trading Company Private Limited, Starshine Comtrade Private Limited, Gurukrupa Comtrade Private Limited, Garware Research Institute, Ramesh Trading Company, Sunita Trading Company, VRG Family Trust, and Vayu Garware Family Trust
Physical Share(s)	Equity Share(s) of the Company in physical form
Public Announcement	Public announcement dated Monday, May 11, 2026 in connection with the Buyback in accordance with the SEBI Buyback Regulations published on Tuesday, May 12, 2026 in all editions of the English national daily newspaper, namely Business Standard, in all editions of the Hindi national daily newspaper, Business Standard and the Pune edition of the Marathi daily newspaper, namely, Dainik Prabhat (Marathi being the regional language of Pune wherein the registered office of the Company is located)
RBI	Reserve Bank of India
Record Date	The date for the purpose of determining the Buyback Entitlement and the names of the Eligible Shareholders to whom the Letter of Offer (including the Tender Form and Form SH-4) will be sent, and who are eligible to participate in the Buyback in accordance with the SEBI Buyback Regulations. The Record Date for the Buyback was Wednesday, May 20, 2026
“Registrar to the Buyback” or “Registrar”	MUFG Intime India Private Limited (Formerly Link Intime India Private Limited)
SEBI	Securities and Exchange Board of India
SEBI Circulars	SEBI circular bearing number CIR/CFD/POLICYCELL/1/2015 dated April 13, 2015 read with SEBI circular CFD/DCR2/CIR/P/2016/131 dated December 9, 2016 and SEBI circular SEBI/HO/CFD/DCR-III/CIR/P/2021/615 dated August 13, 2021, and circular bearing number SEBI/HO/CFD/PoD-2/P/CIR/2023/35 dated March 08, 2023 as may be amended from time to time
SEBI Buyback Regulations	Securities and Exchange Board of India (Buy-Back of Securities) Regulations, 2018, for the time being in force including any statutory modifications and amendments from time to time
SEBI Listing Regulations	Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015, for the time being in force including any statutory modifications and amendments from time to time
SEC	United States Securities and Exchange Commission
Share Capital and Debenture Rules	Companies (Share Capital and Debenture) Rules, 2014, as amended
Shareholder Broker	The stockbroker of an Eligible Shareholder through whom the order for selling the Equity Shares will be placed in the Acquisition Window
Small Shareholder	As defined under Regulation 2(i)(n) of the SEBI Buyback Regulations and in relation to the Buyback means an Eligible Shareholder who holds Equity Shares of market value of not more than INR 2,00,000/- (Rupees Two Lakh only), on the basis of closing price on BSE or NSE, whichever registers the highest trading volume in respect of the Equity Shares on the Record Date, (i.e., Wednesday, May 20, 2026)
Statutory Auditor	M/s Mehta Chokshi & Shah LLP, Chartered Accountants
Stock Exchanges	Together, BSE and NSE, being the stock exchanges where the Equity Shares of the Company are listed
Tender Form	Form of Acceptance-cum-Acknowledgement to be filled in and sent to the Registrar by the Eligible Shareholders to participate in the Buyback
Tender Offer	Method of buyback as defined in Regulation 4(iv) of the SEBI Buyback Regulations
Tendering Period	Period of 5 (five) Working Days from the Buyback Opening Date (Tuesday, May 26, 2026) till the Buyback Closing Date (Tuesday, June 2, 2026) (both days inclusive)
Transaction Costs	Any expenses incurred or to be incurred for the buyback viz. brokerage, applicable taxes such as securities transaction tax, goods and service tax, stamp duty, expenses incurred or to be incurred for the

Term	Description
	Buyback like filing fees payable to SEBI, advisors/legal fees, intermediary fees, public announcement, publication expenses, printing, dispatch expenses and other incidental and related expenses, etc.
TRS	Transaction Registration Slip generated by the exchange bidding system
U.S. or United States	The United States of America
Working Day(s)	Working day as defined in the SEBI Buyback Regulations

Certain conventions, currency of presentation, use of financial information and stock market data

Page Numbers and Paragraph Numbers

Unless otherwise stated, all references to page numbers and paragraph numbers in this Letter of Offer are to page numbers of this Letter of Offer.

Currency and Units of Presentation

All references to “*Rupee(s)*”, “₹”, “*Rs.*” or “*INR*” are to Indian Rupees, the official currency of the Republic of India.

Financial and Other Data

Unless stated or the context requires otherwise, our financial information in this Letter of Offer is derived from our audited standalone and consolidated financial statements for the fiscal years 2023, 2024, 2025 and 2026.

Our Company’s fiscal year commences on April 1 of each year and ends on March 31 of the next year (referred to herein as “**Fiscal**”, “**Fiscal Year**” or “**FY**”).

Stock Market Data

Unless stated or the context requires otherwise, stock market data included in this Letter of Offer is derived from the websites of the Stock Exchanges.

3. DISCLAIMER CLAUSE

As required, a copy of this Letter of Offer has been submitted to SEBI. It is to be distinctly understood that submission of this Letter of Offer to SEBI should not, in any way be deemed or construed that the same has been cleared or approved by SEBI. SEBI does not take any responsibility either for the financial soundness of the Company to meet the Buyback commitments or for the correctness of the statements made or opinions expressed in this Letter of Offer. The Manager to the Buyback i.e., Ambit Private Limited, has certified that the disclosures made in this Letter of Offer are generally adequate and are in conformity with the provisions of the Companies Act and SEBI Buyback Regulations. This requirement is to facilitate Eligible Shareholders to take an informed decision for tendering their Equity Shares in the Buyback.

It should also be clearly understood that while the Company is primarily responsible for the correctness, adequacy and disclosure of all relevant information in this Letter of Offer, the Manager to the Buyback is expected to exercise due diligence to ensure that the Company discharges its duty adequately in this behalf and towards this purpose, the Manager to the Buyback i.e., Ambit Private Limited, has furnished to SEBI a due diligence certificate dated May 22, 2026 in accordance with the SEBI Buyback Regulations, which reads as follows:

*“We have examined various documents and materials contained in the annexure to this letter, as part of the due-diligence carried out by us in connection with the finalisation of the public announcement dated May 11, 2026 for the Buyback (“**Public Announcement**”) which was published on May 12, 2026 and the Letter of Offer dated Friday, May 22, 2026 (“**Letter of Offer**”). On the basis of such examination and the discussions with the Company, we hereby state that:*

- *the Public Announcement and the Letter of Offer are in conformity with the documents, materials and papers relevant to the Buyback;*
- *all the legal requirements connected with the said Buyback including Securities and Exchange Board of India (Buy-Back of Securities) Regulations, 2018, as amended, have been duly complied with;*
- *the disclosures in the Public Announcement and the Letter of Offer are, to the best of our knowledge, true, fair and adequate in all material respects for the shareholders/ beneficial owners of the Company to make a well informed decision in respect of the captioned Buyback; and*
- *funds used for the Buyback shall be as per the provisions of the Companies Act, 2013, as amended.”*

The filing of this Letter of Offer with SEBI does not, however, absolve the Company from any liabilities under the provisions of the Companies Act or from the requirement of obtaining such statutory or other clearances as may be required for the purpose of the proposed Buyback.

The Promoters and members of the Promoter Group and Board of Directors declare and confirm that no information/ material likely to have a bearing on the decision of Eligible Shareholders has been suppressed/ withheld and/ or incorporated in the manner that would amount to mis-statement/ misrepresentation, and in the event of it transpiring at any point of time that any information/ material has been suppressed/ withheld and/ or amounts to a mis-statement/ misrepresentation, the Promoters and members of the Promoter Group and Board of Directors and the Company shall be liable for penalty, as may be applicable in terms of the provisions of the Companies Act and the SEBI Buyback Regulations.

The Promoters and members of the Promoter Group and the Board of Directors declare and confirm that funds borrowed from banks and financial institutions will not be used for the Buyback.

3.1 **Disclaimer for Persons from the United States of America:**

The information contained in this Letter of Offer is exclusively intended for persons who are not U.S. persons as such term is defined in the regulations of the United States Securities Exchange Act of 1934, as amended, and who are not physically present in the U.S. This Letter of Offer does not in any way constitute an offer to sell, or an invitation to sell, any securities in the U.S. or in any other jurisdiction in which such offer or invitation is not authorised or to any person to whom it is unlawful to make such offer or solicitation. Potential users of the information contained in this Letter of Offer are requested to inform themselves about and to observe any such restrictions.

The Buyback is being made for securities of an Indian company and is subject to the laws of India. It is important for U.S. securities holders to be aware that this Letter of Offer and any other documents related to the Buyback is subject to tender offer laws and regulations in India, including requirements regarding the Buyback Opening Date, Buyback Closing Date and timing of payments, that are different from those in the U.S. and has been prepared in accordance with Indian format and style, which differs from customary U.S. format and style. Any financial information included in this Letter of Offer or in any documents relating to the Buyback has been or will be prepared in accordance with non-U.S. accounting standards that may not be comparable to financial statements of companies in the United States or other companies whose financial statements are prepared in accordance with Generally Accepted Accounting Principles in the United States. United States holders of Equity Shares should consult their own professional advisors on the merits of participating in this Buyback.

The receipt of cash pursuant to the Buyback Offer by an Eligible Shareholder in the United States may be a taxable transaction for U.S. federal income tax purposes and under applicable U.S. state and local, as well as foreign and other, tax laws. Each Eligible Shareholder is urged to consult its/ his/ her independent professional advisor immediately regarding the tax consequences of accepting the Buyback.

It may be difficult for U.S. holders of Equity Shares to enforce their rights and any claims they may have arising under the U.S. federal securities laws in connection with the Buyback, since the Company is incorporated in a country other than the United States, and some or all of its officers and directors may be residents of countries other than the United States. U.S. holders of shares in the Company may not be able to sue the Company or its officers or directors in a non-U.S. court for violations of U.S. securities laws. Further, it may be difficult to compel the Company or its affiliates to subject themselves to the jurisdiction or judgment of a U.S. court.

NEITHER THE SEC NOR ANY STATE SECURITIES COMMISSION OR REGULATORY BODY OF THE UNITED STATES HAS APPROVED OR DISAPPROVED THE BUYBACK OR PASSED ANY COMMENT UPON THE ADEQUACY OR COMPLETENESS OF THIS LETTER OF OFFER. ANY REPRESENTATION TO THE COMPANY IS A CRIMINAL OFFENCE IN THE UNITED STATES.

3.2 **Disclaimer for persons in foreign countries other than the United States of America:**

This Letter of Offer has not been filed, registered or approved in any jurisdiction outside India. This Letter of Offer does not in any way constitute an offer to sell, or an invitation to sell, any securities in any jurisdiction in which such offer or invitation is not authorized or to any person to whom it is unlawful to make such offer or solicitation which would subject the Company or the Manager to the Buyback to any new or additional requirements or registrations. Potential users of the information contained in this Letter of Offer are requested to inform themselves about and to observe any applicable legal requirement or restrictions.

This Letter of Offer with the Public Announcement has been prepared for the purposes of compliance with applicable Indian laws and regulations. Accordingly, the informed disclosed herein may not be the same as that which would have been disclosed if this document had been prepared in accordance with the laws and regulations of any jurisdiction outside of India. Except as otherwise required by applicable Indian law, the Company and the Manager to the Buyback are under no obligation to update the information contained herein at any time after the date of this Letter of Offer. This Letter of Offer does not in any way constitute an offer in any form, or an invitation in any form to subscribe/ purchase/ sell, any securities of the Company in any jurisdiction in which such offer or invitation is not authorized or to any person to whom it is unlawful to make such offer or solicitation and as a consequence, subject the Company or the Manager to the Buyback to any new or additional requirements or registrations.

No action has been or will be taken to permit the Buyback in any jurisdiction where action would be required for that purpose. This Letter of Offer shall be dispatched through electronic mode to all Eligible Shareholders. The Company shall

provide a copy of the Letter of Offer in physical form in case of receipt of request from any such Eligible Shareholders. However, receipt of this Letter of Offer by any Equity Shareholder in a jurisdiction in which it would be illegal to make this Offer, or where making this Offer would require any action to be taken (including, but not restricted to, registration of this Letter of Offer under any local securities laws), shall not be treated by such Equity Shareholders as an offer being made to them. Any Equity Shareholder who tenders his, her or its Equity Shares in the Buyback shall be deemed to have declared, represented, warranted and agreed that he, she or it is authorised under the provisions of any applicable local laws, rules, regulations and statutes to participate in the Buyback.

Persons in possession of this Letter of Offer are required to inform themselves of any relevant restrictions in their respective jurisdictions. Any Eligible Shareholder who tenders his, her or its Equity Shares in the Buyback shall be deemed to have declared, represented, warranted and agreed that he, she or it is authorized under the provisions of any applicable local laws, rules, regulations and statutes to participate in the Buyback.

3.3 Forward Looking Statement:

This Letter of Offer contains certain forward-looking statements. These forward-looking statements generally can be identified by words or phrases such as 'believe', 'aim', 'anticipate', 'expect', 'estimate', 'intend', 'objective', 'plan', 'project', 'will', 'will pursue', 'will continue' or other words or phrases of similar import. Similarly, statements that describe our objectives, strategies, plans or goals are also forward-looking statements. All forward-looking statements are subject to risks, uncertainties and assumptions about us that could cause actual results to differ materially from those contemplated by the relevant forward-looking statement.

Actual results may differ materially from those suggested by forward-looking statements due to risks or uncertainties associated with expectations relating to, *inter-alia*, regulatory changes pertaining to the industries in India in which we operate and our ability to respond to them, our ability to successfully implement our strategy, our growth and expansion, technological changes, our exposure to market risks, general economic and political conditions in India which have an impact on its business activities or investments, the monetary and fiscal policies of India, inflation, deflation, unanticipated turbulence in interest rates, foreign exchange rates, equity prices or other rates or prices, the performance of the financial markets in India and globally, changes in domestic laws, regulations and taxes and changes in competition in the industries in which the Company operates.

Certain figures contained in this Letter of Offer, including financial information, have been subject to rounding-off adjustments. All decimals have been rounded off to two decimal points. In certain instances, (i) the sum or percentage change of such numbers may not conform exactly to the total figure given; and (ii) the sum of the numbers in a column or row in certain tables may not conform exactly to the total figure given for that column or row.

4. TEXT OF THE RESOLUTION PASSED AT THE MEETING OF THE BOARD OF DIRECTORS

The Buyback has been authorized and approved by the Board of Directors at its meeting held on Friday, May 08, 2026. The relevant extracts of the resolution of the Board of Directors are set out below:

Quote

RESOLUTION:

RESOLVED THAT pursuant to Article 138 of the Articles of Association of Garware Technical Fibres Limited (the "**Company**") and the provisions of Sections 68, 69, and 70 and all other applicable provisions, if any, of the Companies Act, 2013, as amended (the "**Companies Act**"), the Companies (Share Capital and Debentures) Rules, 2014, as amended (to the extent applicable) and other relevant rules made thereunder, each as amended from time to time and in compliance with the Securities and Exchange Board of India (Buy-Back of Securities) Regulations, 2018, as amended ("**SEBI Buyback Regulations**"), the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015, as amended ("**SEBI Listing Regulations**") (including any statutory modifications or re-enactments of the Companies Act or the rules made thereunder or the SEBI Buyback Regulations, or the SEBI Listing Regulations) and subject to such other approvals, permissions, consents, sanctions and exemptions of Securities and Exchange Board of India ("**SEBI**"), Reserve Bank of India ("**RBI**"), the stock exchanges on which the equity shares of the Company are listed (the "**Stock Exchanges**"), Ministry of Corporate Affairs ("**MCA**"), Registrar of Companies (the "**RoC**") and/ or other authorities, institutions or bodies (together with SEBI, RBI, Stock Exchanges, MCA, and ROC, the "**Appropriate Authorities**"), as may be necessary, and subject to such conditions, alterations, amendments and modifications as may be prescribed or imposed by the Appropriate Authorities while granting such approvals, permissions, consents, sanctions and exemptions which may be agreed to by the board of directors of the Company ("**Board**", which term shall include any committee constituted by the Board to exercise its powers, including the powers conferred by this resolution), the Board hereby approves the buyback by the Company of up to **1,617,500 (Sixteen Lakh Seventeen Thousand Five Hundred)** fully paid-up equity shares having a face value of INR 10/- (Indian Rupees Ten only) each of the Company ("**Equity Shares**"), being **1.63%** of the total paid-up Equity Share capital of the Company at a price of INR **680/-** (Indian Rupees Six Eighty only) per Equity Share ("**Buyback Price**") payable in cash for an aggregate amount not exceeding INR **110/-** crores (Indian Rupees **One Hundred Ten Crores** only) ("**Buyback Size**"), which represents **9.46%** and **9.35%** of the aggregate of the Company's fully paid-up Equity Share capital and free reserves as per the latest audited standalone and

consolidated financial statements of the Company for the year ended as on March 31, 2025, respectively, on a proportionate basis through the “**tender offer**” route as prescribed under the SEBI Buyback Regulations, from all the shareholders/beneficial owners of the Equity Shares who hold Equity Shares as on a record date, i.e., Wednesday, 20th May, 2026 (“**Record Date**”) (hereinafter referred to as the “**Buyback**”) and the Buyback Size does not include transaction costs viz. brokerage, applicable taxes such as securities transaction tax, goods and service tax, stamp duty, expenses incurred or to be incurred for the Buyback like filing fees payable to SEBI, advisors/legal fees, intermediary fees, public announcement, publication expenses, printing, dispatch expenses and other incidental and related expenses, etc.

RESOLVED FURTHER THAT in accordance with the SEBI Buyback Regulations, the Buyback period shall commence from the date of Board resolution approving the Buyback till the date on which the payment of consideration to shareholders who have accepted the Buyback is made (the “**Buyback Period**”).

RESOLVED FURTHER THAT the Board/ Buyback Committee (as defined below) may, till 1 (one) working day prior to the Record Date, increase the Buyback Price and decrease the number of Equity Shares proposed to be bought back under the Buyback, such that there is no change in the Buyback Size, in terms of Regulation 5(via) of the SEBI Buyback Regulations.

RESOLVED FURTHER THAT as required under Regulation 6 of the SEBI Buyback Regulations, the Company may buyback Equity Shares from the existing shareholders as on Record Date, on a proportionate basis, provided that 15% of the number of Equity Shares which the Company proposes to buyback or number of Equity Shares entitled as per the shareholding of small shareholders as defined in the SEBI Buyback Regulations (“**Small Shareholders**”), whichever is higher, shall be reserved for the Small Shareholders and in case the Equity Shares tendered are less than the reservation, the same shall be adjusted in the general category, in accordance with the SEBI Buyback Regulations.

RESOLVED FURTHER THAT the Company shall implement the Buyback using the “Mechanism for acquisition of shares through Stock Exchange pursuant to Tender-Offers under Takeovers, Buy Back and Delisting” notified by SEBI vide circular CIR/CFD/POLICYCELL/1/2015 dated April 13, 2015 read with the SEBI’s circular CFD/DCR2/CIR/P/2016/131 dated December 9, 2016, SEBI circular SEBI/HO/CFD/DCR/III/CIR/P/2021/615 dated August 13, 2021, and SEBI Circular SEBI/HO/CFD/PoD-2/P/CIR/2023/35 dated March 8, 2023, including any amendments or statutory modifications for the time being in force or such other circulars or notifications, as may be applicable (“**SEBI Circulars**”) and the Company shall approach the Stock Exchanges, as may be required, for facilitating the same.

RESOLVED FURTHER THAT all equity shareholders/ beneficial owners of the Equity Shares of the Company will be eligible to participate in the Buyback who hold Equity Shares as on the Record Date (“**Eligible Shareholders**”) except any shareholders who may be specifically prohibited under the applicable laws by Appropriate Authorities.

RESOLVED FURTHER THAT the proposed Buyback be implemented from the existing shareholders as on Record Date in a manner the Board may consider appropriate, from out of its free reserves and/or securities premium account and/or such other sources of funds or by such mechanisms as may be permitted by applicable laws, and on such terms and conditions as the Board or a duly constituted committee thereof and authorised by the Board in that behalf may decide from time to time, and in the absolute discretion of the Board, as it may deem fit.

RESOLVED FURTHER THAT the Board hereby takes on record the letters of intention dated 08-05-2026 submitted by the promoters and promoter group (as disclosed under the shareholding pattern filings made by the Company from time to time under the SEBI Listing Regulations, as amended and Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeover) Regulations, 2011, as amended confirming their intention to not participate in the Buyback.

RESOLVED FURTHER THAT, as required under the provisions of Section 68(6) of the Companies Act read with Regulation 8 of the SEBI Buyback Regulations, the draft of the declaration of solvency prepared in the prescribed form along with supporting affidavits and other documents, placed before the meeting be and is hereby approved and that Mr. Vayu Ramesh Garware, Chairman and Managing Director and Mr. Shridhar Shrikrishna Rajpathak, Director be and are hereby authorized jointly to sign the same, for and on behalf of the Board and file the same with the RoC, and the SEBI, in accordance with the applicable laws.

RESOLVED FURTHER THAT the Buyback from shareholders/ beneficial owners, who are persons resident outside India, including the foreign portfolio investors, erstwhile overseas corporate bodies and non-resident Indians, etc., shall be subject to such approvals if, and to the extent necessary or required from the concerned authorities including approvals from the RBI under the Foreign Exchange Management Act, 1999, as amended and the rules, regulations framed thereunder, Income Tax Act, 1961 and rules framed there under, as amended if any.

RESOLVED FURTHER THAT the amount required by the Company for the Buyback is intended to be met out of the Company’s current balances of cash and cash equivalent, proceeds of disposal of its investment and/or internal accruals of the Company (and not from any borrowed funds) and on such terms and conditions as the Board may decide from time to time at its absolute discretion.

RESOLVED FURTHER THAT, confirmation is hereby made by the Board that:

- (i) all the Equity Shares of the Company are fully paid up;
- (ii) the Company shall not issue any Equity Shares or other securities including by way of bonus from the date of this resolution till the date of expiry of the Buyback Period except in discharge of subsisting obligations through conversion of warrants, stock option schemes, sweat equity or conversion of preference shares or debentures into Equity Shares;
- (iii) except in discharge of its subsisting obligations, the Company shall not raise further capital for a period of either six months or one year, as the case may be, under the Companies Act and SEBI Buyback Regulations, respectively, from the expiry of the Buyback Period;
- (iv) the Company shall not buyback its Equity Shares or other specified securities from any person through negotiated deal whether on or off the stock exchanges or through spot transactions or through any private arrangement in the implementation of the Buyback;
- (v) the aggregate maximum amount of the Buyback i.e. not exceeding INR 110/- crores (Indian Rupees One Hundred Ten Crores only) does not exceed 10% of the aggregate of the total paid-up Equity Share capital and free reserves of the Company based on both audited standalone or consolidated financial statements of the Company as on March 31, 2025, whichever sets out a lower amount;
- (vi) the number of Equity Shares proposed to be purchased under the Buyback i.e. up to 1,617,500 (Sixteen Lakh Seventeen Thousand Five Hundred) Equity Shares, does not exceed 25% of the total number of Equity shares in the total paid-up Equity Share capital of the Company as per the latest audited standalone or consolidated financial statement of the Company as on March 31, 2025, whichever sets out a lower amount;
- (vii) there are no pending schemes of amalgamation or compromise or arrangement pursuant to the Companies Act (“Scheme”) involving the Company, and no public announcement of the Buyback shall be made during pendency of any such Scheme;
- (viii) the consideration for the Buyback shall be paid by the Company only in cash;
- (ix) the Company shall not undertake the Buyback unless it has obtained the prior consent of its lenders in case it results in a breach of any covenant with such lenders;
- (x) the Company shall earmark and make arrangements for adequate sources of funds for the purpose of the Buyback in accordance with the SEBI Buyback Regulations;
- (xi) the Company shall ensure consequent reduction of its share capital post Buyback and the Equity Shares bought back by the Company will be extinguished and physically destroyed (if applicable) in the manner prescribed under the SEBI Buyback Regulations and the Companies Act within the specified timelines;
- (xii) the Buyback shall be completed within a period of one year from the date of passing of this resolution;
- (xiii) the Company shall not make any offer of buyback within a period of one year reckoned from the expiry of the Buyback Period;
- (xiv) the Company shall not withdraw the Buyback offer after the public announcement of the offer of the Buyback is made;
- (xv) the Company shall comply with the statutory and regulatory timelines in respect of the Buyback in such manner as prescribed under the Companies Act and/or the SEBI Buyback Regulations and any other applicable laws;
- (xvi) the Company shall not utilize any money borrowed from banks or financial institutions for the purpose of buying back its Equity Shares;
- (xvii) the Company shall not directly or indirectly purchase its Equity Shares through any subsidiary company including its own subsidiary companies, if any or through any investment company or group of investment companies;
- (xviii) the Company has been in compliance with the Sections 92, 123, 127 and 129 of the Companies Act;
- (xix) there are no subsisting defaults in the repayment of deposits, interest payment thereon, redemption of debentures or payment of interest thereon or redemption of preference shares or payment of dividend due to any shareholder, or repayment of any term loans or interest payable thereon to any financial institution or banking company;
- (xx) the Company will not buyback Equity Shares which are locked-in or non-transferable, until the pendency of such lock-in, or until the time the Equity Shares become transferable, as applicable;

- (xxi) the ratio of the aggregate of secured and unsecured debts owed by the Company shall not be more than twice the paid-up Equity Share capital and free reserves, after the Buyback, based on both standalone or consolidated financial statements of the Company as on March 31, 2025, whichever sets out a lower amount;
- (xxii) the Company shall transfer from its free reserves or securities premium account and/ or such sources as may be permitted by law, a sum equal to the nominal value of the Equity Shares purchased through the Buyback to the capital redemption reserve account and the details of such transfer shall be disclosed in its subsequent audited financial statements;
- (xxiii) the Buyback shall not result in delisting of the Equity Shares from the Stock Exchanges.
- (xxiv) the Buyback would be subject to the condition of maintaining minimum public shareholding requirements as specified in Regulation 38 of the SEBI Listing Regulations;
- (xxv) as per Regulation 24(i)(e) of the SEBI Buyback Regulations, the promoters and members of promoter group, other than the Company, shall not deal in the Equity Shares or other specified securities of the Company either through the stock exchanges or off-market transactions (including inter-se transfer of Equity Shares among the promoters and members of promoter group) from the date of this resolution till the closing of the Buyback offer; and
- (xxvi) the Company has not completed a buyback of any of its securities during the period of one year immediately preceding the date of this Board meeting.

RESOLVED FURTHER THAT, as required by clause (x) of Schedule I of the SEBI Buyback Regulations, the Board hereby confirms that it has made a full enquiry into the affairs and prospects of the Company and has formed an opinion that:

- (i) immediately following the date on which the meeting of the board of directors is convened, (i.e., May 08, 2026) approving the Buyback (“**Board Meeting Date**”), there will be no grounds on which the Company could be found unable to pay its debts;
- (ii) as regards the Company’s prospects for the year immediately following the Board Meeting Date, having regard to the Board’s intentions with respect to the management of the Company’s business during that year and to the amount and character of the financial resources which will, in the Board’s view, be available to the Company during that year, the Company will be able to meet its liabilities as and when they fall due and will not be rendered insolvent within a period of one year from the date of the Board Meeting Date; and
- (iii) in forming the aforesaid option, the Board has taken into account the liabilities including prospective and contingent liabilities payable as if the Company were being wound up under the provisions of the Companies Act or the Insolvency and Bankruptcy Code, 2016 (to the extent notified).

RESOLVED FURTHER THAT, the Buyback is being proposed in keeping with the Company’s desire to (a) optimize returns to shareholders; and (b) enhance overall shareholders value.

RESOLVED FURTHER THAT the powers of the Board in respect of Buyback be and are hereby delegated to the committee comprising of Mr. S. S. Rajpathak, Director, Mr. Shashank Gupta, CFO, and Mr. Sunil Agarwal, Company Secretary of the Company (the “**Buyback Committee**”).

RESOLVED FURTHER THAT, the Buyback Committee be and is hereby authorized to do all such acts, deeds, matters and things, as it may in its absolute discretion, deem necessary, expedient, usual or proper, in the best interest of the Company and its shareholders in connection with the Buyback, including but not limited to:

- (i) finalizing the terms of Buyback including the mechanism for the Buyback, the schedule of activities, the date of opening and closing of the Buyback, entitlement ratio, the timeframe for completion of the Buyback, re-affirmation of declaration of solvency as and when required, and making any amendment(s) and modification(s) to such terms as may be prescribed by the Appropriate Authorities or such other acts & things as they may deem fit;
- (ii) appointing, authorizing, entering into agreements with and issuing necessary instructions to the investor service centre and escrow agent;
- (iii) depositing and/or instructing the deposit of the requisite amount into escrow and finalising the composition/combination of such deposit into escrow in accordance with the provisions of Regulation 9 of the SEBI Buyback Regulations (including cash deposit or arranging for bank guarantee including the amounts of the cash deposit and the bank guarantee) and the escrow agreement entered into with the escrow agent.
- (iv) earmarking and making arrangements for adequate sources of funds for the purpose of the Buyback including arranging for bank guarantees as may be necessary for the Buyback in accordance with applicable laws;

- (v) opening, operating and closing of all necessary accounts for this purpose, including bank accounts, trading account, depository accounts, escrow account, special escrow account, buyer broker account or any other accounts as required, and entering into agreements with and to give instructions in connection therewith and/or to delegate the operation of such accounts as required under applicable law (including the SEBI Buyback Regulations) as may be necessary for the Buyback and to decide authorised signatories for such accounts and for the purpose of payment and authorizing persons to operate such accounts;
- (vi) appointing, authorizing, entering into agreements with and issuing necessary instructions to the manager, broker, legal advisor, registrar, investor service centre, escrow agent, advertising agencies, bankers to the Buyback and all other intermediaries, advisors, consultants, etc., as may be necessary, desired or considered expedient for the implementation of the Buyback, to enter into and execute all such arrangements, contracts, agreements, memorandum, documents, etc., in connection therewith;
- (vii) preparing, finalizing, dating, approving, modifying, signing (in accordance with applicable law), issuing, re-issuing and filing with the appropriate statutory/other authorities the public announcement, letter of offer and all other documents, resolutions, advertisements, confirmations, intimations and declarations, and the certificate for extinguishment and physical destruction of shares certificates, if any, and other documents required in connection with the Buyback, and causing the declaration of solvency and supporting affidavit to be executed in accordance with applicable laws and such alterations, additions, omissions, variations, amendments or corrections will be deemed to have been approved by the Board;
- (viii) taking all actions to verify offers and acceptances received, finalise the basis of acceptance, pay the shareholders consideration for shares bought, approve split of physical share certificates and transfer of shares, extinguish dematerialised shares and ensure the physical destruction of the share certificates with respect to the Equity Shares bought back by the Company and filing of certificate of extinguishment required to be filed in connection with the Buyback on behalf of the Company and/ or Board, as required under applicable law;
- (ix) closing the Buyback and completing all the required formalities as specified under the Companies Act, SEBI Buyback Regulations and the SEBI Listing Regulations and other applicable laws;
- (x) uploading all required information such as details of the Equity Shares bought back on the website and filing the same with the Stock Exchanges as required under applicable law;
- (xi) providing such confirmation and opinions as may be required in relation to the Buyback;
- (xii) creating and maintaining requisite statutory registers and records and furnishing requisite returns to Appropriate Authorities;
- (xiii) dealing with Stock Exchanges (including their clearing corporations), and to sign, execute, and deliver such documents as may be necessary or desirable in connection with implementing the Buyback using the "Mechanism for acquisition of shares through Stock Exchange" notified by the SEBI Circulars;
- (xiv) opening, operating, and closing the special trading window account with the designated stock exchange and deciding the authorized signatories for special trading window account;
- (xv) to authorise officials of the Company to sign the documents as may be necessary with regard to the Buyback wherever necessary on relevant documents required to be executed for the Buyback and to initiate all necessary actions for preparation and issue of various documents and such other undertakings, agreements, papers, documents and correspondence as may be necessary for the implementation of the Buyback to the Appropriate Authorities, Registrar of Companies, stock exchanges, and depositories;
- (xvi) settling and resolving all such questions, difficulties or doubts raised by Appropriate Authorities that may arise in relation to the implementation of the Buyback;
- (xvii) take necessary actions and steps for obtaining relevant approvals from the Appropriate Authorities (if required) to implement the Buyback;
- (xviii) carrying out incidental documentation and to prepare applications and submit them to the Appropriate Authorities for their requisite approvals;
- (xix) obtaining all necessary consents, certificates and reports from statutory auditors and other third parties (including the lenders) as required;
- (xx) altering, modifying, amending the appointment/engagement and terms and conditions (including terms pertaining to remuneration/payment of commission, brokerage fees and charges) of all the intermediaries and other third parties appointed for the Buyback;

- (xxi) giving any information, explanation, declarations and confirmation in relation to the public announcement, letter of offer and any other advertisements, as may be required by the relevant authorities;
- (xxii) doing all such acts, deeds, matters or things, and executing such documents, forms, letters, confirmations, including the execution of documents under common seal of the Company as may be required, and taking all steps as may be necessary to sign, submit and file all necessary forms, letters, applications, e-forms and other documents as may be necessary or desirable in connection with or incidental to the Buyback or as may in their absolute discretion, deem necessary, expedient, usual or proper or are necessary, expedient, usual or proper with regard to the implementation in connection with or in furtherance of the Buyback; and
- (xxiii) delegating all or any of the authorities conferred as above to any authorized representative(s) of the Company to give effect to the aforesaid resolution or to accept any change(s) or modification(s) as may be suggested by the Appropriate Authorities or advisors.

RESOLVED FURTHER THAT the quorum for any meeting of the Buyback Committee for implementing the Buyback shall be any two members (including at least one director of the Company) and Buyback Committee may regulate its own proceedings and meet as often as required, to discharge its functions and may approve the above resolutions including by way of circular resolutions.

RESOLVED FURTHER THAT the BSE Limited, be and is hereby appointed as the designated stock exchange for the purpose of the Buyback.

RESOLVED FURTHER THAT Wednesday, 20th May, 2026, be and hereby is appointed to be the Record Date for the purpose of determining the entitlement and the names of the shareholders who are eligible to participate in the Buyback.

RESOLVED FURTHER THAT the Board hereby takes on record the engagement letter dated 08th May, 2026 setting out the terms as mutually agreed between the Company and Ambit Private Limited (“**Ambit**”), and the appointment of Ambit as the merchant banker to the Buyback in accordance with the Companies Act, as amended and SEBI Buyback Regulations, be and hereby ratified and approved.

RESOLVED FURTHER THAT MUFG Intime India Private Limited (Formerly Link Intime India Private Limited) (“**MUFG Intime**”), be and is hereby appointed and designated as the Registrar to the Issue and Share Transfer Agent for the purposes of the Buyback in accordance with the applicable laws including the SEBI Buyback Regulations, on such terms and conditions as may be mutually agreed between MUFG Intime and the Company.

RESOLVED FURTHER THAT in terms of Regulation 24(iii) of the SEBI Buyback Regulations, Mr. Sunil Agarwal, Company Secretary, be and is hereby appointed as the Compliance Officer for the Buyback, and that MUFG Intime, the Registrar to an Issue and Share Transfer Agent of the Company be and is hereby appointed as the ‘investors service center’ for ensuring compliance with the SEBI Buyback Regulations and to redress the grievances, if any, of the investors.

RESOLVED FURTHER THAT the Board hereby takes on record the engagement letter dated 08th May, 2026, setting out the terms as mutually agreed between the Company and Cyril Amarchand Mangaldas (“**CAM**”), and the appointment of CAM as legal counsel in relation to the Buyback be and hereby ratified and approved.

RESOLVED FURTHER THAT Ambit Capital Private Limited (“**Ambit Capital**”), be and is hereby appointed as the registered broker to the Company to facilitate the process of tendering of Equity Shares through the Stock Exchange mechanism for the Buyback in accordance with and to undertake the Buyback using the “Mechanism for acquisition of shares through Stock Exchange pursuant to Tender-Offers under Takeovers, Buy Back and Delisting” notified by the SEBI Circulars, on terms and conditions as may be mutually decided, and the consent of the Board be and is hereby accorded to open a broking account, depository account and trading account with Ambit Capital in connection with and for the purpose of the Buyback.

RESOLVED FURTHER THAT, the Board hereby takes on record the report dated 08th May, 2026, issued by M/s Mehta Chokshi & Shah, LLP, the statutory auditor of the Company, as required under clause (xi) of Schedule I of the SEBI Buyback Regulations.

RESOLVED FURTHER THAT an escrow account be opened with HDFC Bank Ltd. (“**Escrow Agent**”) for the purpose of the Buyback and the Company shall in accordance with the provisions of the SEBI Buyback Regulations, as and by way of security, for the performance of its obligations under the SEBI Buyback Regulations, enter into an escrow arrangement and agreements with the Escrow Agent and the manager to the Buyback and before the opening of the Buyback, deposit in the Escrow Account requisite amount in accordance with Regulation 9(xi) of the SEBI Buyback Regulations and the manager to the Buyback be and is hereby authorized to operate the Escrow Account in accordance with the SEBI Buyback Regulations.

RESOLVED FURTHER THAT Ambit be and is hereby authorized to operate the Escrow Account and instruct the Escrow Agent to make the payment of the amount lying to the credit of the Escrow Account in accordance with the SEBI Buyback Regulations and/or the directions of SEBI.

RESOLVED FURTHER THAT in terms of the SEBI Buyback Regulations, in the event of non-fulfilment of the obligations under the SEBI Buyback Regulations by the Company, the escrow account in full or in part shall be forfeited and distributed pro rata amongst the security-holders who accepted the offer and balance if any shall be utilized for investor protection in accordance with SEBI Buyback Regulations.

RESOLVED FURTHER THAT Mr. V. R. Garware, Chairman and Managing Director, Singly or Mr. S. S. Rajpathak, Mr. Sunil Agarwal and Mr. C. P. Purandare, General Manager Finance (jointly any two of above) be and are hereby authorized to execute/perform the acts, deeds, documents, letters and things in the name and on behalf of the Company, as may be required, to execute the escrow agreement and deposit therein the escrow amount as required under the SEBI Buyback Regulations.

RESOLVED FURTHER THAT, no information/ material likely to have a bearing on the decision of the shareholders has been/ shall be suppressed/ withheld and/ or incorporated in the manner that would amount to mis-statement/ misrepresentation and in the event of it transpiring at any point of time that any information/ material has been suppressed/ withheld and/ or amounts to mis-statement/ misrepresentation, the Board and the Company shall be liable for penalty in terms of the provisions of the Companies Act and SEBI Buyback Regulations.

RESOLVED FURTHER THAT, nothing contained herein shall confer any right on any shareholder to offer, or confer any obligation on the Company or the Board or the Buyback Committee to buyback any shares, or impair any power of the Company or the Board or the Buyback Committee to terminate any process in relation to such Buyback, if permitted by law.

RESOLVED FURTHER THAT, the Company shall maintain a register of Equity Shares bought back wherein details of Equity Shares so bought, consideration paid for the Equity Shares bought back, date of cancellation of Equity Shares and date of extinguishing and physically destroying the Equity Shares and such other particulars as may be prescribed in relation to the Buyback shall be entered and that Mr. Sunil Agarwal, Company Secretary of the Company be and is hereby authorized to authenticate the entries made in the said register.

RESOLVED FURTHER THAT, the particulars of the Equity Share certificates extinguished shall be furnished by the Company to the Stock Exchanges within seven days of such extinguishment and the dematerialised Equity Shares shall be extinguished in the manner as specified under the Securities and Exchange Board of India (Depositories and Participants) Regulations, 2018, as amended, and the bye-laws, circulars, guidelines framed thereunder, each as amended, and that Mr. Sunil Agarwal, Company Secretary be and is hereby authorized to do all such acts as may be required for this purpose.

RESOLVED FURTHER THAT Mr. Sunil Agarwal, Company Secretary be and are hereby severally authorized to send the necessary intimations to the Stock Exchanges in relation to this resolution, as may be required under the SEBI Listing Regulations.

RESOLVED FURTHER THAT any of the directors of the Company and /or the Company Secretary for the time being, be and are hereby severally authorized to file necessary e-forms with the RoC, and to do all such acts, deeds and things or incidental for signing and filing of forms, payment of fees etc. and to do all such other acts, things and deeds, as may be required for the aforesaid purpose or other services as that may be necessary to give effect to the above resolutions.

RESOLVED FURTHER THAT a copy of the above resolution be furnished to the concerned authorities duly certified by the Company Secretary and Compliance Officer of the Company.

Unquote

5. DETAILS OF THE PUBLIC ANNOUNCEMENT

5.1 In accordance with Regulation 7(i) of the SEBI Buyback Regulations, the Company has made a Public Announcement dated Monday, May 11, 2026, for the Buyback which was published on Tuesday, May 12, 2026 in the following newspapers:

Sr. No.	Name of the Newspaper	Language	Editions
1.	Business Standard	English	All
2.	Business Standard	Hindi	All
3.	Dainik Prabhat	Marathi	Pune Edition

5.2 The Public Announcement was issued within 2 (two) Working Days from the date of the Board Meeting, (i.e., Friday, May 08, 2026) for board resolution passed by the Board approving the Buyback.

5.3 The Company will publish further notices or corrigenda relating to the Public Announcement, if any, in the abovementioned newspapers.

5.4 A copy of the Public Announcement is available on the Company's website (i.e., www.garwarefibres.com), the website of SEBI (i.e., www.sebi.gov.in), the website of the Manager to the Buyback (i.e., www.ambit.co) and on the websites of the Stock Exchanges (i.e., www.bseindia.com and www.nseindia.com).

6. DETAILS OF THE BUYBACK

- 6.1 At the Board Meeting, the Board has pursuant to the provisions of Article 138 of the Articles of Association and the provisions of Sections 68, 69, 70 and all other applicable provisions, if any, of the Companies Act read with the Share Capital and Debenture Rules, to the extent applicable, and in compliance with the provisions of the SEBI Buyback Regulations, SEBI Listing Regulations, and subject to such other approvals, permissions, consents, exemptions and sanctions, as may be necessary and subject to any modifications and conditions, if any, as may be prescribed by statutory, regulatory or governmental authorities as may be required under applicable laws, approved the Buyback by the Company of up to 16,17,500 (Sixteen Lakh Seventeen Thousand Five Hundred) fully paid-up Equity Shares, being 1.63% of the total paid-up Equity Share capital of the Company at a price of INR 680/- (Indian Rupees Six Hundred Eighty only) per Equity Share, payable in cash, for an aggregate amount not exceeding INR 110,00,00,000 /- (Indian Rupees One Hundred Ten Crore only), which represents 9.46% and 9.35% of the aggregate of the Company's fully paid-up Equity Share capital and free reserves as per the latest audited standalone and consolidated financial statements of the Company for the year ended as on March 31, 2025, respectively, on a proportionate basis through the "tender offer" route as prescribed under the Companies Act and the SEBI Buyback Regulations, from all the shareholders/ beneficial owners of the Equity Shares of the Company, who hold Equity Shares as on the Record Date.
- 6.2 Since the Buyback is less than 10% of the paid-up Equity Share capital and free reserves of the Company based on both standalone and consolidated financial statements of the Company as per its latest audited financial statements as of March 31, 2025, the approval of the shareholders of the Company is not required for the Buyback in terms of the SEBI Buyback Regulations and the Companies Act.
- 6.3 The Buyback Size represents 9.46% and 9.35% of the aggregate of the fully paid-up Equity Share capital and free reserves as per the latest audited standalone and consolidated financial statements of the Company as of March 31, 2025, respectively, and is within the statutory limit of 25% of the aggregate total paid-up Equity Share capital and free reserves of the Company, based on both standalone and consolidated audited financial statements of the Company as of March 31, 2025, as per applicable provisions of the Companies Act and SEBI Buyback Regulations.
- 6.4 The Buyback Size does not include any transaction costs viz. brokerage, applicable taxes such as securities transaction tax, goods and service tax, stamp duty, expenses incurred or to be incurred for the Buyback like filing fees payable to SEBI, advisors/legal fees, intermediary fees, public announcement, publication expenses, printing, dispatch expenses and other incidental and related expenses, etc.
- 6.5 The Equity Shares are currently listed on the BSE and NSE.
- 6.6 The Buyback is being undertaken on a proportionate basis from all Eligible Shareholders through the tender offer process prescribed under Regulation 4(iv)(a) of the SEBI Buyback Regulations. Additionally, the Buyback shall be, subject to applicable laws, implemented by tendering of Equity Shares by Eligible Shareholders and settlement of the same through the stock exchange mechanism as specified in the SEBI Circulars. In this regard, the Company will request BSE to provide the acquisition window for facilitating tendering of Equity Shares under the Buyback. For the purposes of this Buyback, the BSE will be the designated stock exchange.
- 6.7 The maximum amount proposed to be utilised for the Buyback, does not exceed INR 110,00,00,000/- (Indian Rupees One Hundred Ten Crore only), excluding the Transaction Cost and is therefore within the limit of 25% of the aggregate total paid-up Equity Share capital and free reserves of the Company, based on both standalone and consolidated financial statements of the Company as of March 31, 2025.
- 6.8 The Buyback from the Eligible Shareholders who are Non-Resident Shareholders shall be subject to such approvals, if any, and to the extent necessary or required from the concerned authorities including approvals from the RBI under the FEMA, and the rules and regulations framed thereunder, and that such approvals shall be required to be taken by such Non-Resident Shareholders.
- 6.9 The aggregate shareholding in the Company of the: (i) Promoters and members of the Promoter Group and persons in control; (ii) director(s) of companies forming part of the Promoters and members of the Promoter Group, and (iii) the directors and key managerial personnel of the Company as on the date of the Board Meeting (i.e., Friday, May 08, 2026), the date of the Public Announcement, (i.e., Monday, May 11, 2026) and the date of this Letter of Offer, (i.e., Friday, May 22, 2026) is as follows :
- (i) Aggregate shareholding of the Promoter and members of the Promoter Group and persons who are in control as on the date of the Public Announcement, (i.e., Monday, May 11, 2026) and the date of this Letter of Offer, (i.e., Friday, May 22, 2026):

Sr. No.	Name of the Shareholder	Number of Equity Shares	% Shareholding
Promoters			
1.	Vayu Ramesh Garware	61,57,400	6.20
Members of Promoter Group			
1.	Mayuri Vayu Garware	50	Negligible

Sr. No.	Name of the Shareholder	Number of Equity Shares	% Shareholding
2.	Garware Capital Markets Limited	1,82,01,250	18.34
3.	VMIR Investment Private Limited	45,93,555	4.63
4.	VRG Investments Private Limited	44,06,000	4.44
5.	Vimlabai Garware Research Institute Private Limited	27,70,695	2.79
6.	Moonshine Investments and Trading Company Private Limited	22,88,725	2.31
7.	Manmit Investments and Trading Company Private Limited	14,19,925	1.43
8.	Sanand Investments and Trading Company Private Limited	13,74,160	1.38
9.	Sukukar Holdings and Trading Company Private Limited	12,82,000	1.29
10.	Starshine Comtrade Private Limited	10,07,600	1.02
11.	Gurukrupa Comtrade Private Limited	4,40,895	0.44
12.	Garware Research Institute	10,755	0.01
13.	Sukukar Holdings and Trading Company Private Limited*	50,12,220	5.05
14.	Gurukrupa Comtrade Private Limited**	40,05,150	4.03
15.	Vayu Ramesh Garware on behalf of VRG Family Trust***	50	Negligible
16.	Vayu Ramesh Garware on behalf of Vayu Garware Family Trust****	50	Negligible
Total		5,29,70,480	53.36

*50,12,220 Equity Shares are registered in the name of Sukukar Holdings and Trading Company Private Limited as Partner, beneficial interest in which is held by Partnership Firm Ramesh Trading Company.

**40,05,150 Equity Shares are registered in the name of Gurukrupa Comtrade Private Limited as Partner, beneficial interest in which is held by Partnership Firm Sunita Trading Company.

*** 50 Equity Shares are registered in the name of Mr. Vayu Ramesh Garware as Trustee on behalf of VRG Family Trust.

**** 50 Equity Shares are registered in the name of Mr. Vayu Ramesh Garware as Trustee on behalf of Vayu Garware Family Trust.

- (ii) Aggregate shareholding of the directors of companies which are a part of the Promoter and members of the Promoter Group as on the date of the Public Announcement, (i.e., Monday, May 11, 2026) and the date of this Letter of Offer, (i.e., Friday, May 22, 2026):

Sr. No.	Name of the Shareholder	Number of Equity Shares	% Shareholding
1.	Vayu Ramesh Garware*	61,57,400	6.20
2.	Mayuri Vayu Garware**	50	Negligible

* Vayu Ramesh Garware holds directorships in the following promoter group entities of the Company, namely, (a) Garware Capital Markets Limited; (b) VMIR Investment Private Limited; (c) VRG Investments Private Limited; (d) Vimlabai Garware Research Institute Private Limited; (e) Moonshine Investments and Trading Company Private Limited; (f) Manmit Investments and Trading Company Private Limited; (g) Sanand Investments and Trading Company Private Limited; (h) Sukukar Holdings and Trading Company Private Limited; (i) Starshine Comtrade Private Limited; (j) Gurukrupa Comtrade Private Limited; and (k) Garware Research Institute.

**Mayuri Vayu Garware holds directorships in following promoter group entities of the Company, namely, (a) Vimlabai Garware Research Institute Private Limited; (b) Garware Research Institute; and (c) Garware Capital Markets Limited.

- (iii) Except as disclosed below, none of the Directors and/or key managerial personnel of the Company (“KMPs”) hold any Equity Shares in the Company, as on the date of the Public Announcement, (i.e., Monday, May 11, 2026) and the date of this Letter of Offer, (i.e., Friday, May 22, 2026):

Sr. No.	Name of the Shareholder	Designation	Number of Equity Shares	% of paid up equity share capital as on the date of the Board Meeting and the Public Announcement
1.	Vayu Ramesh Garware	Chairman & Managing Director	61,57,400	6.20
2.	Mayuri Vayu Garware	Non-Executive Non-Independent Director	50	Negligible
3.	Shridhar Shrikrishna Rajpathak	Non-Executive Independent Director	1,500	Negligible

- 6.10 Except as disclosed below, no Equity Shares or other specified securities of the Company have been purchased or sold (either through the stock exchanges or off market transaction), by any of the: (i) Promoters and members of the Promoter Group and persons in control of the Company; and (ii) director(s) of the Promoter and members of the Promoter Group entities, where such Promoter or members of the Promoter Group entity is a company, during a period of 12 (twelve) months preceding the date of the Public Announcement:

- (i) Aggregate shares purchased or sold by the Promoter and members of the Promoter Group and persons who are in control:

Aggregate No. of Equity Shares Purchased/ (Sold)	Face Value (INR)	Nature of Transaction	Maximum Price (INR)*	Date of Maximum Price	Minimum Price (INR)*	Date of Minimum Price
3,61,400	10	Open Market Purchase	704.00	28/11/2025	700.90	28/11/2025

* excluding brokerage and applicable taxes

- (ii) Aggregate shares purchased or sold by the director(s)/trustee(s) of the companies/trusts forming part of the Promoter and members of the Promoter Group: NIL

7. INTENTION OF THE PROMOTERS AND MEMBERS OF THE PROMOTERS GROUP TO PARTICIPATE IN THE BUYBACK

- 7.1 In terms of the SEBI Buyback Regulations, under the Tender Offer method, the Promoters and members of the Promoter Group, and persons in control of the Company have an option to participate in the Buyback. In this regard, Promoters and members of the Promoter Group (who are the persons in control) have expressed their intention not to participate in the Buyback vide letters dated May 08, 2026. Hence, the disclosures required as per the paragraph (viii) under Schedule 1 of the SEBI Buyback Regulations shall not be applicable.
- 7.2 Given that the Promoter and Promoter Group have expressed their intention not to participate in the Buyback, the Equity Shares held by Promoter and members of the Promoter Group shall not be considered for computing the entitlement ratio, in accordance with the proviso to Regulation 4(iv)(a) of the SEBI Buyback Regulations.
- 7.3 Accordingly, except for a change in their percentage shareholding, as per the response received in the Buyback as a result of the extinguishment of Equity Shares which will lead to reduction in the Equity Share capital of the Company post Buyback, the Buyback will not result in any benefit to the Promoter and member of the Promoter Group and persons in control of the Company.

8. AUTHORITY FOR THE BUYBACK

- 8.1 The Buyback is being undertaken in accordance with Article 138 of the Articles of Association of the Company, Sections 68, 69, 70 and other applicable provisions of the Companies Act, to the extent applicable, the SEBI Buyback Regulations and SEBI Listing Regulations read with SEBI Circulars. The Buyback is subject to receipt of such approvals of such statutory, regulatory, or governmental authorities, as may be required under the applicable laws along with, permissions and sanctions, as may be required under the applicable laws including from SEBI, BSE and/ or NSE.
- 8.2 The Buyback has been duly authorised by the resolution of the Board of Directors passed at their meeting which was held on Friday, May 08, 2026.

9. NECESSITY OF THE BUYBACK

- 9.1 The Buyback is being undertaken by the Company after taking into account the strategic and operational cash requirements of the Company in the medium term and for returning surplus funds to the shareholders in an effective and efficient manner. The Board at its meeting held on Friday, May 08, 2026 considered the accumulated free reserves as well as the cash liquidity reflected in the latest available standalone and consolidated audited financial statements as on March 31, 2025 and also as on the date of the Board Meeting and considering these, the Board decided to allocate an amount not exceeding INR 110,00,00,000 (Indian Rupees One Hundred Ten Crores only) excluding the Transaction Costs for distributing as cash to the Eligible Shareholders through the Buyback.
- 9.2 After considering several factors and benefits to the shareholders holding Equity Shares of the Company, the Board decided to approve Buyback of up to 16,17,500 (Sixteen Lakh Seventeen Thousand Five Hundred only) Equity Shares at a price of INR 680/- (Indian Rupees Six Hundred and Eighty only) per Equity Share for an aggregate amount not exceeding INR 110,00,00,000 (Indian Rupees One Hundred Ten Crores only). The Buyback is being undertaken, inter-alia, for the following reasons:
 - (i) The Buyback will help the Company to return surplus cash to its shareholders holding Equity Shares broadly in proportion to their shareholding, thereby, enhancing the overall return to shareholders;
 - (ii) The Buyback, which is being implemented through the Tender Offer route as prescribed under the SEBI Buyback Regulations, would involve a reservation of up to 15% of the Buyback Size for Small Shareholders. The Company believes that this reservation for Small Shareholders would benefit a large number of public shareholders;
 - (iii) The Buyback would help in improving the Company's return on equity, thereby leading to long term increase in shareholders' value; and
 - (iv) The Buyback gives the Eligible Shareholders an option either: (a) participate and get cash in lieu of Equity Shares to be accepted under the Buyback offer, or (b) not to participate and enjoy a resultant increase in their percentage shareholding, post the Buyback offer, without additional investment.

10. MANAGEMENT DISCUSSION AND ANALYSIS AND THE LIKELY IMPACT OF BUYBACK ON THE COMPANY

- 10.1 The Company believes that the Buyback is not likely to cause any material impact on the profitability/ earnings of the Company except a reduction in the amount available for investment, which the Company could have otherwise deployed towards generating investment income. Assuming there is full participation in the Buyback, the funds deployed by the

Company towards the Buyback would be an aggregate maximum amount not exceeding INR 110,00,00,000/- (Rupees One Hundred Ten Crore only) which excludes the Transaction Costs.

- 10.2 The Company believes that the Buyback will not in any manner impair its ability to pursue growth opportunities or meet its cash requirements for business operations. The Buyback is being undertaken, *inter alia*, for helping the Company to return surplus cash to the Eligible Shareholders broadly in proportion to their shareholding, thereby, enhancing the overall return to the Equity Shareholders.
- 10.3 In terms of the SEBI Buyback Regulations, under the Tender Offer route, the Promoter and members of the Promoter Group have an option to participate in the Buyback. In this regard, the Promoter and members of the Promoter Group have expressed their intention to not participate in the Buyback vide their letters dated May 08, 2026. Assuming participation in the Buyback is to the extent of 100% (full acceptance) from all the Eligible Shareholders up to their Buyback Entitlement, the aggregate shareholding of the Promoters and members of the Promoter Group and persons in control of the Company post completion of the Buyback shall increase from 53.36%, which is the shareholding as on date, to 54.25% of the post Buyback total Equity Share capital of the Company and the aggregate shareholding of the public shall decrease from 46.64%, which is the public holding as on date, to 45.75% of the post Buyback Equity Share capital of the Company.
- 10.4 The Promoters and members of the Promoter Group and persons in control of the Company are already in control over the Company and therefore any further increase in the voting rights will not result in any change in control of the Company.
- 10.5 Consequent to the Buyback and based on the number of Equity Shares bought back from the Non-Resident Shareholders, Indian financial institutions, banks, mutual funds and public including other body corporates, the shareholding of each person may undergo a change. The FIIs/ FPIs are advised to ensure that their investment in the Company continues to be within the limit prescribed under applicable laws, including FEMA, post completion of the Buyback.
- 10.6 The Buyback is expected to improve return on equity through distribution of cash and improve earnings per share by reduction in the equity base in the longer term, thereby leading to long term increase in member's value.
- 10.7 The debt-equity ratio following the Buyback, both on standalone and consolidated basis, shall be compliant with the permissible limit of 2:1 prescribed by the Companies Act even if the response to the Buyback is to the extent of 100% (full Acceptance) from all the Eligible Shareholders up to their Buyback Entitlement.
- 10.8 As per Regulation 24(i)(e) of the SEBI Buyback Regulations, the Promoters and members of Promoter Group, and their associates, shall not deal in the Equity Shares or other specified securities of the Company either through the stock exchanges or off-market transactions (including inter-se transfer of Equity Shares among the Promoters and members of Promoter Group) from the date of the board meeting (i.e., Friday, May 08, 2026) till the date of this Letter of Offer and shall not deal in the Equity Shares or other specified securities of the Company either through the stock exchanges or off-market transactions (including inter-se transfer of Equity Shares among the Promoters and members of Promoter Group) from the date of this Letter of Offer till the Buyback Closing Date.
- 10.9 Unless otherwise as may be specifically permitted by SEBI, the Company shall not raise further capital for a period of 12 (twelve) months from the expiry of the Buyback Period i.e., the date on which the payment of consideration to shareholders who have accepted the Buyback Offer is made except in discharge of subsisting obligations. Further, the Company shall not issue any Equity Shares or other securities including by way of bonus issue till the date on which the payment of consideration to shareholders who have accepted the Buyback Offer is made in accordance with the Companies Act, 2013 and the SEBI Buyback Regulations. The Company shall not make any further issue of the same kind of shares or other securities including allotment of new shares under Section 62(1)(a) of the Companies Act or other specified securities within a period of 6 (six) months after the completion of the Buyback except by way of bonus shares or Equity Shares issued in order to discharge subsisting obligations such as conversion of warrants, stock option schemes, sweat equity or conversion of preference shares or debentures into Equity Shares.
- 10.10 Salient financial parameters consequent to the Buyback based on the last standalone and consolidated audited financial statements as on March 31, 2025 are set forth below:

Parameter	Audited Standalone Financial Statements		Audited Consolidated Financial Statements	
	Pre-Buyback	Post-Buyback*	Pre-Buyback	Post-Buyback*
Net Worth [#] (INR Lakhs)	1,32,725.29	1,21,725.29	1,35,442.40	1,24,442.40
Return on Net Worth (%)	15.92%	17.36%	14.65%	15.97%
Basic Earnings per Equity Share (INR)	21.28	21.64	20.01	20.35
Book value per Equity Share [#] (INR)	133.71	124.66	136.44	127.44
P/E as per latest audited financial results (BSE) [@]	29.34	28.86	31.20	30.69

Parameter	Audited Standalone Financial Statements		Audited Consolidated Financial Statements	
	Pre-Buyback	Post-Buyback*	Pre-Buyback	Post-Buyback*
P/E as per latest audited financial results (NSE) @@	29.34	28.86	31.20	30.69
Total Debt/ Equity Ratio#	0.01	0.02	0.03	0.03

Excluding revaluation reserves and miscellaneous expenditure to the extent not written off.

* The post Buyback numbers are calculated by reducing the net worth by the proposed Buyback amount (assuming full acceptance) without factoring in any other impact to the net worth.

@ Equity Share price used to calculate P/E has been taken as closing price of May 05, 2026 on BSE i.e., INR 624.40.

@@ Equity Share price used to calculate P/E has been taken as closing price of May 05, 2026 on NSE i.e., INR 624.45

10.11 The key ratios have been computed as below:

Key Ratios	Basis
Net Worth	Paid-up Equity Share Capital + Reserves and Surplus (excluding revaluation reserve)
Earnings per Equity Share (INR)	Net Profit After Tax attributable to equity shareholders / Weighted average number of Equity Shares outstanding during the year reduced by 16,17,500 shares being bought back
Book value per Share (INR)	Net worth / Total number of Equity Shares subscribed outstanding at year end
Debt-Equity Ratio*	Total debt / Net worth
Return on Net Worth (%)	Net Profit After Tax / Net Worth
P/E as per latest audited financial results	Market Value per Equity Share as on May 05th, 2026 on NSE and BSE / Earnings per Equity Share

* Debt includes current borrowings and non-current borrowings

11. BASIS OF CALCULATING THE BUYBACK PRICE

11.1 The Equity Shares of the Company are proposed to be bought back at a price of INR 680/- (Indian Rupees Six Hundred and Eighty Only) per Equity Share. The Buyback Price has been arrived at, after considering various factors including, but not limited to the trends in the volume weighted average prices of the Equity Shares on the Stock Exchanges, the net worth of the Company, and impact on other financial parameters and the possible impact of the Buyback on the earnings per Equity Share.

11.2 The Buyback Price represents:

- (i) Premium of 1.51% and 3.68% over the volume weighted average market price of the Equity Shares on NSE and BSE, respectively, during the three months preceding Tuesday, May 05, 2026, being the date of intimation to the Stock Exchanges for the Board Meeting to consider the proposal of the Buyback (“**Intimation Date**”).
- (ii) Premium of 8.74% and 5.60% over the volume weighted average market price of the Equity Shares on NSE and BSE, respectively, for two weeks preceding the Intimation Date.
- (iii) Premium of 7.15% and 7.04% over the closing price of the Equity Shares on NSE and BSE, respectively, as on Monday, May 04, 2026, being the day preceding the Intimation Date.
- (iv) Premium of 8.90% and 8.90% over the closing price of the Equity Shares on NSE and BSE, respectively, as on the Intimation Date.
- (v) Premium of 6.06% and 6.19% over the closing price of the Equity Shares on NSE and BSE, respectively, as on the Board Meeting (i.e., Friday, May 08, 2026), when the Buyback was approved.

11.3 For trends in the market price of the Equity Shares, please refer to “*Stock Market Data*” on page 26 of this Letter of Offer.

11.4 For further details on certain financial ratios as at March 31, 2025 (“**Pre-Buyback**”) as derived from our standalone and consolidated audited financial statements and the corresponding ratios assuming full acceptance of Equity Shares in the Buyback (“**Post-Buyback**”), please refer to paragraph 17 (*Financial Information About the Company*) of this Letter of Offer.

12. SOURCES OF FUNDS FOR THE BUYBACK

12.1 Assuming full acceptance of the Buyback, the funds that would be utilised by the Company for the purpose of the Buyback of up to 16,17,500 (Sixteen Lakhs Seventeen Thousand Five Hundred) Equity Shares at a price of INR 680/- (Indian Rupees Six Hundred and Eighty Only) per Equity Share would be an aggregate maximum amount of not exceeding INR 110,00,00,000 (Rupees One Hundred Ten Crores only) excluding the Transaction Costs.

12.2 The funds required for the implementation of the proposed Buyback (including the Transaction Costs) will be sourced out of the free reserves of the Company (including securities premium account) or such other source as may be permitted by the SEBI Buyback Regulations and the Companies Act. Borrowed funds from banks and financial institutions, *if any*, will not be used for the Buyback. The Company will transfer from its free reserves and/ or securities premium account a sum equal to the nominal value of the Equity Shares bought back pursuant to the Buyback to the capital redemption reserve account and details of such transfer will be disclosed in the subsequent audited financial statements of the Company.

13. DETAILS OF THE ESCROW ACCOUNT AND THE AMOUNT DEPOSITED THEREIN

13.1 In accordance with Regulation 9(xi) of the SEBI Buyback Regulations, the Company has appointed HDFC Bank Limited, having its registered office at HDFC Bank House, Lower Parel, Senapati Bapat Marg, Mumbai – 400013, India as the Escrow Agent for Buyback, and an Escrow Agreement dated May 13, 2026 has been entered into amongst the Company, Manager to the Buyback and Escrow Agent.

13.2 In accordance with the SEBI Buyback Regulations and Escrow Agreement, the Company has opened an Escrow Account with the Escrow Agent in the name and style **“GARWARE TECHNICAL FIBRES LTD BUYBACK OFFER 2026 ESCROW”** bearing the account number 57500001982974. In accordance with the Regulation 9(xi) of the SEBI Buyback Regulations, the Company has deposited a sum of INR 25,99,90,000/- (Indian Rupees Twenty Five Crores Ninety Nine Lakh Ninety Thousand Only) in cash in the Escrow Account, which is 25% for consideration up to 100 crore and 10% thereafter in accordance with the SEBI Buyback Regulations. In accordance with the SEBI Buyback Regulations, the Manager to the Buyback is empowered under the Escrow Agreement to operate the Escrow Account.

14. FIRM FINANCIAL ARRANGEMENT

14.1 M/s Mehta Chokshi & Shah LLP, Chartered Accountants, the statutory auditors of the Company, through their partner Rakesh Agarwal (Membership Number: 170685) have issued a certificate dated May 08, 2026 certifying that the Company has adequate and firm financial resources to fulfil its obligations under the Buyback. The contact details of M/s Mehta Chokshi & Shah LLP, Chartered Accountants are set forth below:

M/s Mehta Chokshi & Shah LLP

Chartered Accountants,

Tel No.: +91 (0)22 28930503/28902326

ICAI Firm Registration No.: 106201W/W100598

14.2 Based on the aforementioned certificate, the Manager to the Buyback confirms that it is satisfied that firm arrangements for fulfilling the obligations under the Buyback are in place and that the Company has the ability to implement the Buyback in accordance with the SEBI Buyback Regulations.

15. CAPITAL STRUCTURE AND SHAREHOLDING PATTERN

15.1 The present and the post-Buyback capital structure of the Company are set forth below:

Particulars	Present	Post completion of the Buyback#
Authorised share capital	INR 120,00,00,000/- (11,00,00,000 Equity Shares of INR 10/- each and 1,00,00,000 Unclassified shares of INR 10/- each)	INR 120,00,00,000/- (11,00,00,000 Equity Shares of INR 10/- each and 1,00,00,000 Unclassified shares of INR 10/- each)
Issued, subscribed and paid-up share capital	INR 99,26,58,450/- (9,92,65,845 Equity Shares of INR 10/- each)	INR 97,64,83,450/- (9,76,48,345 Equity Shares of INR 10/- each)

#Note: Assuming the full Acceptance of the Buyback Size. However, the post-Buyback issued, subscribed and paid-up capital may differ depending upon the actual number of Equity Shares bought back.

15.2 The details of buyback programs undertaken by the Company in the last 3 (three) years are as set out below:

Opening Date	Closing Date	Method of Buyback	Equity Shares bought back
April 1, 2024	April 5, 2024	Tender Offer	5,25,000

15.3 As on the date of this Letter of Offer:

- (a) all Equity Shares are fully paid-up and there are no partly-up shares or calls-in-arrears;
- (b) there are no outstanding preference shares or convertible securities; and
- (c) no scheme of amalgamation or compromise or arrangement pursuant to the Companies Act is pending in relation to the Company.

15.4 The pre-buyback and post-buyback shareholding pattern of the Company as on the Record Date (i.e., Wednesday, May 20, 2026) (pre-Buyback) and post-Buyback is set forth below:

Category of Shareholder	Pre-Buyback		Post-Buyback [#]	
	No. of Equity Shares	% to the existing Equity Share capital	No. of Equity Shares	% to the post-Buyback Equity Share Capital
Promoters and members of the Promoter Group, and persons acting in concert (collectively “the Promoter”)	5,29,70,480	53.36	5,29,70,480	54.25
Foreign Investors (including Non-Resident Indians/ FIIs / Foreign Mutual Funds)	1,06,58,896	10.73	4,46,77,865	45.75
Financial Institutions/Banks/ Banks & Mutual Funds promoted by Banks/ Institutions	1,02,12,440	10.28		
Others (Public, Public Bodies Corporate etc.)	2,54,24,029	25.63		
Total	9,92,65,845	100.00	9,76,48,345	100.00

[#]Note: Assuming the full Acceptance of the Buyback Size in accordance with the Buyback Entitlement for all Eligible Shareholders. However, the post-Buyback shareholding pattern may differ.

- 15.5 Except as disclosed below, no Equity Shares or other specified securities in the Company were either purchased or sold (either through the stock exchanges or off market transaction), by any of the Promoters and members of the Promoter Group, directors of the Promoter and Promoter Group entities where such Promoter or Promoter Group entity is a company and by persons who are in control of the Company during twelve months preceding the date of the Public Announcement (i.e., Monday, May 11, 2026).

Garware Capital Markets Limited						
Aggregate No. of Equity Shares Purchased/ (Sold)	Face Value (INR)	Nature of Transaction	Maximum Price (INR)*	Date of Maximum Price	Minimum Price (INR)*	Date of Minimum Price
3,61,400	10	Open Market Purchase	704.00	28/11/2025	700.90	28/11/2025

- 15.6 Assuming full acceptance of the Buyback, the issued, subscribed and paid-up equity share capital of the Company would be as fully set out in paragraph 15.1 of this Letter of Offer.
- 15.7 Please refer to paragraph 21.4 of this Letter of Offer for details regarding shareholding (pre and post buyback) of the Promoters and members of the Promoter Group in the Company.

16. BRIEF INFORMATION ABOUT THE COMPANY

- 16.1 The Company was originally incorporated as a public limited company in the name of Garware -Wall Ropes Limited on April 1, 1976 under the Companies Act, 1956. The Company obtained its certificate of commencement of business on April 1, 1976. The name of the Company was changed to Garware Technical Fibres Limited and it received a fresh certificate of incorporation pursuant to change of name on July 20, 2018. The registered office of the Company is situated at Plot No. 11, Block D-1, MIDC, Chinchwad, Pune, Maharashtra, India – 411 019.
- 16.2 The Company is one of the leading manufacturers of technical textiles. It has 9 (nine) subsidiaries, (i.e. Chile, United States of America, Norway, United Kingdom, further 2 (two) step down subsidiaries in Norway and 3 (three) in India). The Company’s products are marketed across the globe. The Company presently has two manufacturing plants, located in MIDC, Chinchwad, Pune, Maharashtra and at MIDC, Wai, District Satara, Maharashtra. Further, the Company has 6 (six) branch offices (4 (four) in India, 1 (one) in Spain and 1 (one) in Canada) and 9 (nine) depots in India to serve its customers.
- 16.3 For the financial years ended March 31, 2023, 2024, 2025, and 2026, the Company recorded, on a standalone basis, revenue from operations of INR 1,25,361.68 lakh, INR 1,27,992.34 lakh, INR 1,48,868.01 lakh and INR 1,41,898.37 lakh, respectively and total comprehensive income of INR 15,641.50 lakh, INR 21,248.08 lakh, INR 24,248.71 lakh and INR 20,134.17 lakh, respectively. For the financial years ended March 31, 2023, 2024, 2025, and 2026, the Company recorded, on a consolidated basis, revenue from operations of INR 1,30,554.85 lakh, INR 1,32,561.06 lakh, INR 1,54,011.29 lakh and INR 1,52,878.63 lakh, respectively and total comprehensive income of INR 16,954.46 lakh, INR 22,381.60 lakh, INR 25,995.31 lakh, and INR 20,715.90, respectively. For further details on financial information about the Company for the Fiscal Years 2023, 2024, 2025 and 2026, see “Financial information about the Company” on page 23 of this Letter of Offer.
- 16.4 Details of the listing of the Equity Shares of the Company on the Stock Exchanges is set forth below:

Name of the stock exchange	Date of listing	Whether continues to be listed
BSE	August 7, 1978	Yes
NSE	April 3, 2007	Yes

16.5 The Equity Shares are currently traded in compulsory dematerialised mode under the trading code(s) 509557 at BSE and GARFIBRES at NSE. The ISIN of the Equity Shares is INE276A01018.

16.6 The following table sets forth the history of the equity share capital of the Company since incorporation:

Date of Allotment/ Date of Extinguishment/ Date of Cancellation	Number of equity shares issued	Face value per equity share (INR)	Issue Price per equity share (INR)	Nature of Transaction	Nature of consideration (cash, bonus, consideration other than cash)	Cumulative number of equity shares	Cumulative paid up equity share capital (INR)
March 15, 1976	7	10	10	Allotment to the subscribers	Cash	7	70
January 6, 1977	10,000	10	10	Placement to Promoters	Cash	10,007	1,00,070
September 30, 1977	1,09,993	10	10	Placement to Promoters	Cash	1,20,000	12,00,000
March 9, 1978	1,20,000	10	10	Further issuance of equity shares	Cash	2,40,000	24,00,000
June 21, 1978	3,30,000	10	10	Public issue (total size of the public	Cash	5,70,000	57,00,000
August 1, 1978	30,000	10	10	issue was 3,60,000 equity shares, out of which 30,000 equity shares were reserved for allotment to directors, friends and/ or associates, and 3,30,000 equity shares were offered to the public)	Cash	6,00,000	60,00,000
June 9, 1982	3,60,000	10	0	Bonus issue	Bonus	9,60,000	96,00,000
May 14, 1988	9,60,000	10	0	Bonus issue	Bonus	19,20,000	1,92,00,000
February 28, 1989	9,21,800	10	30	Rights issue	Cash	28,41,800	2,84,18,000
October 20, 1993	28,41,800	10	60	Rights issue	Cash	56,83,600	5,68,36,000
July 6, 1994	20,500	10	110	Preferential issue to Promoters	Cash	57,04,100	5,70,41,000
July 6, 1994	57,04,100	10	0	Bonus issue	Bonus	1,14,08,200	11,40,82,000
December 7, 1995	85,56,150	10	65	Rights issue	Cash	1,99,64,350	19,96,43,500
March 22, 2007	7,50,000	10	66.50	Allotment of equity shares on conversion of	Cash	2,07,14,350	20,71,43,500
March 28, 2008	9,98,000	10	66.50	convertible warrants	Cash	2,17,12,350	21,71,23,500
May 24, 2008	19,96,000	10	66.50		Cash	2,37,08,350	23,70,83,500

Date of Allotment/ Date of Extinguishment/ Date of Cancellation	Number of equity shares issued	Face value per equity share (INR)	Issue Price per equity share (INR)	Nature of Transaction	Nature of consideration (cash, bonus, consideration other than cash)	Cumulative number of equity shares	Cumulative paid up equity share capital (INR)
October 10, 2013 to April 9, 2014	(18,26,290)	10	-	Buyback	Cash	2,18,82,060	21,88,20,600
August 5, 2020	(9,46,500)	10	-	Cancellation of equity shares on account of reduction of capital	-	2,09,35,560	20,93,55,600
February 10, 2021	(3,17,391)	10	-	Buyback	Cash	2,06,18,169	20,61,81,690
December 23, 2022	(2,40,000)	10	-	Buyback	Cash	2,03,78,169	20,37,81,690
April 15, 2024	(5,25,000)	10	-	Buyback	Cash	1,98,53,169	19,85,31,690
January 6, 2025	7,94,12,676	10	-	Bonus	Bonus	9,92,65,845	99,26,58,450

16.7 The following table sets forth details regarding the Board of the Directors as on the date of the Public Announcement:

Name, Qualification, Occupation, Age (in years) and DIN	Designation	Date of appointment/ re-appointment	Other directorships (in other companies) and designated partnerships in LLPs*
<p>Vayu Ramesh Garware</p> <p>Qualification: Graduate Cum Laude in BSc Economics (specialisation in Finance) from Wharton Business School of the University of Pennsylvania, U.S.A.</p> <p>Occupation: Business</p> <p>Age: 54 years</p> <p>DIN: 00092201</p>	Chairman and Managing Director	December 7, 1995	<ul style="list-style-type: none"> • Garware Capital Markets Limited • VMIR Investment Limited • VRG Investments Private Limited • Sanand Investments And Trading Company Private Limited • Consolidated Agricultural and Dairy Farming Company Private Limited • Manmit Investments And Trading Company Private Limited • Moonshine Investments And Trading Company Private Limited • Starshine Comtrade Private Limited • Sukukar Holdings and Trading Company Private Limited • Garware Infrastructure Private Limited • Garware Environmental Services Private Limited • Garware Meditech Private Limited • Gurukrupa Comtrade Private Limited • Garware Research Institute • Vimlabai Garware Research Institute Private Limited • Garware Technical Textiles Private Limited • Garware Technical Fibres Foundation • Garware Technical Fibres Chile SpA • Garware Technical Fibres USA Inc. • Garware Technical Fibres UK Private Limited • Garware Technical Fibres AS • Offshore and Trawl Supply AS • Advance Mooring Supply AS
Mayuri Vayu Garware	Non-Executive Non-	August 16, 2014	<ul style="list-style-type: none"> • Garware Research Institute

Name, Qualification, Occupation, Age (in years) and DIN	Designation	Date of appointment/ re-appointment	Other directorships (in other companies) and designated partnerships in LLPs*
Qualification: Bachelor of Arts (Major in Political Science) Occupation: Business Age: 50 years DIN: 06948274	Independent Director		<ul style="list-style-type: none"> • Vimlabai Garware Research Institute Private Limited • Garware Capital Markets Limited
Shridhar Shrikrishna Rajpathak Qualification: Bachelor of Commerce with Honours., Post Graduate Diploma in Business Management and Master in Business Studies, Doctor of Philosophy on thesis subject – A Treatise on Utilization of Fisheries Resources for Substantial Growth Occupation: Professional Age: 74 years DIN: 00040387	Non-Executive Independent Director	November 11, 2021	<ul style="list-style-type: none"> • Garware Environmental Services Private Limited • Garware Technical Textiles Private Limited • Garware Technical Fibres Foundation
Anil Sadashiv Wagle Qualification: B.Com (Hons), M.B.A. (Personnel & Marketing) from Shivaji University, Kolhapur and L.L.B from Marathwada University, Aurangbad. He is also Associate Member of Institute of Company Secretaries of India Occupation: Professional Age: 73 DIN: 03403801	Non-Executive Independent Director	January 30, 2024	None
Ashish Dhurvendra Goel Qualification: Bachelor's Degree in Marketing and Economics from Richmond University, London. Occupation: Business Age: 52 DIN: 00147449	Non-Executive Independent Director	May 28, 2024	<ul style="list-style-type: none"> • Ameya Logistics Private Limited • Container Marine Agencies Private Limited • Indial Heavy Load Private Limited • Sinotrans India private Limited • Depe Global Shipping Agencies Pvt Ltd • Avisha Multimodal Pvt. Ltd
Kirti Dharmesh Mangwani Qualification: Diploma in Commercial Art With a specialization in Photography and Graphic Design from Sophia Polytechnic, Mumbai. Occupation: Business Age: 57 DIN: 07235467	Non-Executive Independent Director	November 25, 2025	<ul style="list-style-type: none"> • Eazi Art (OPC) Private Limited • Phoscalor Chemicals LLP • Mangwani Fiduciary Services LLP

16.8 The details of changes in our Board during the 3 (three) years immediately preceding the date of the Public Announcement are as follows:

Name of Director	Appointment/ Cessation	Effective Date	Reasons
Mr. Ramesh Manjanath Telang	Cessation	January 31, 2024	Resignation
Mr. Anil Sadashiv Wagle	Appointment	January 30, 2024	Appointed as a Non-Executive Independent Director for a first term of 5 (five consecutive years) *
Mr. Ashish D. Goel	Appointment	May 28, 2024	Appointed as a Non-Executive Independent Director for a first term of 5 (five consecutive years) **
Mr. Shrikant Pandharinath Kulkarni	Cessation	September 25, 2024	Completion of Tenure
Ms. Mallika Sagar	Cessation	August 28, 2025	Completion of Tenure
Ms. Kirti Dharmesh Mangwani	Appointment	November 25, 2025	Appointed as a Non-Executive Independent Director for a first term of 5 (five consecutive years)***

* On March 6, 2024, the Shareholders by passing of the resolution through postal ballot has approved the appointment of Anil Sadashiv Wagle as Non-Executive Independent Director of the Company to hold the office for a first term of 5 (five consecutive years with effect from January 30, 2024).

** On July 19, 2024, the Shareholders by passing of the resolution through postal ballot has approved the appointment of Ashish Dhurvendra Goel as Non-Executive Independent Director of the Company to hold the office for a first term of 5 (five consecutive years with effect from May 28, 2024).

*** On January 18, 2026, the Shareholders by passing of the resolution through postal ballot has approved the appointment of Kirti Dharmesh Mangwani as Non-Executive Independent Director of the Company to hold the office for a first term of 5 (five consecutive years with effect from November 25, 2025).

- 16.9 The Buyback will not result in any benefit to any directors of the Company, Promoters and members of the Promoter Group, and persons in control of the Company except to the extent of change in their shareholding as per the response received in the Buyback, as a result of the extinguishment of Equity Shares which will lead to a reduction in the equity share capital of the Company post the Buyback.

17. FINANCIAL INFORMATION ABOUT THE COMPANY

- 17.1 The selected financial information, as extracted from the audited standalone financial statements of the Company for the financial years ended March 31, 2026, March 31, 2025, March 31, 2024, and March 31, 2023 is detailed below:

(Amount in INR lakh)

Particulars	Audited (IND-AS)			
	For the year ended on March 31, 2026	For the year ended on March 31, 2025	For the year ended on March 31, 2024	For the year ended on March 31, 2023
Revenue from Operations	1,41,898.37	1,48,868.01	1,27,992.34	1,25,361.68
Other Income	4,523.88	3,677.89	4,269.99	2,785.22
Total Income	1,46,422.25	1,52,545.90	1,32,262.33	1,28,146.90
Total Expense (excluding Interest, Depreciation & Amortisation, Tax and Exceptional Items)	1,12,818.19	1,19,278.57	1,02,243.47	1,04,064.06
Interest Expense / (Income)	1,078.93	1,886.23	1,674.69	1,187.46
Depreciation & Amortization	3,143.82	2,818.37	2,576.99	2,223.76
Exceptional Items	(1,390.00)	-	-	-
Profit Before Tax	27,991.31	28,562.73	25,767.18	20,671.62
Provision for Tax (including Deferred Tax)	6,864.78	7,155.24	6,081.83	4,764.61
Profit After Tax	21,126.53	21,407.49	19,685.35	15,907.01
Other Comprehensive Income/(Loss) for the year net of tax	(992.36)	2,841.22	1,562.73	(265.51)
Total Comprehensive income for the period	20,134.17	24,248.71	21,248.08	15,641.50

Particulars	Audited (IND-AS)			
	For the year ended on March 31, 2026	For the year ended on March 31, 2025	For the year ended on March 31, 2024	For the year ended on March 31, 2023
Paid-up Equity Share Capital (A)	9,926.58	9,926.58	2,037.82	2,037.82
Reserves & Surplus excluding revaluation reserves and miscellaneous expenditure to the extent not written off (B)	1,22,798.71	1,12,094.80	1,21,118.21	1,00,583.48
Net worth excluding revaluation reserves and miscellaneous expenditure to the extent not written off (A+B)	1,32,725.29	1,22,021.38	1,23,156.03	1,02,621.30
Total debt (including working capital loans)	1,913.22	6,141.86	11,855.52	13,286.35
Total debt (excluding working capital loans)	-	-	-	-

Key financial ratios on standalone basis are as under:

Key Ratios	(Audited) (IND-AS)			
	For the year ended March 31, 2026	For the year ended March 31, 2025	For the year ended March 31, 2024	For the year ended March 31, 2023
Basic Earnings Per Equity Share (INR)*	21.28	21.56	19.32	15.43
Diluted Earnings Per Equity Share (INR)*	21.28	21.56	19.32	15.43
Book Value per Equity Share (INR)*	133.71	122.92	120.87	100.72
Total Debt / Equity Ratio	0.01	0.05	0.10	0.13
Return on Net Worth excluding Revaluation reserves (%)	15.92%	17.54%	15.98%	15.50%
Total Debt / Net Worth	0.01	0.05	0.10	0.13

*Figures pertaining to Book Value per Equity Share and Earnings Per share (INR) for FY-23-24 & FY 22-23 has been restated to reflect impact of Bonus shares issue as if the same had occurred at the beginning of earliest period presented.

The key ratios have been computed as below:

Key Ratios	Basis
Basic Earnings Per Equity Share (INR)	Net Profit After Tax attributable to equity shareholders / Weighted average number of Equity Shares outstanding during the year
Diluted Earnings Per Equity Share (INR)	Net Profit after Tax attributable to equity shareholders / Weighted average number of Equity Shares outstanding during the year
Book Value per Equity Share (INR)	Net Worth (excluding revaluation reserves) / Total number of Equity Shares subscribed outstanding at year end
Total Debt/ Equity Ratio (in times)	Total Debt / Net worth (excluding revaluation reserves)
Return on Net Worth (%)	Net Profit After Tax / Net Worth as at respective date (excluding revaluation reserves)
Total Debt / Net Worth (in times)	Total Debt / Net worth (excluding revaluation reserves)

17.2 The selected financial information of the Company, as extracted from the audited consolidated financial statements of the Company for the financial years ended on March 31, 2026, March 31, 2025, March 31, 2024, and March 31, 2023 is detailed below:

(Amount in INR lakhs)

Particulars	Audited (IND AS)			
	For the year ended on March 31, 2026	For the year ended on March 31, 2025	For the year ended on March 31, 2024	For the year ended on March 31, 2023
Revenue from Operations	1,52,878.63	1,54,011.29	1,32,561.06	1,30,554.85
Other Income	4,768.88	3806.65	4,319.01	2,790.48
Total Income	1,57,647.51	1,57,817.94	1,36,880.07	1,33,345.33
Total Expense (excluding Interest, Depreciation & Amortisation, Tax and Exceptional Items)	1,24,517.85	1,22,134.70	1,05,399.51	1,07,601.43
Interest Expense / (Income)	1,355.93	2,003.22	1,720.99	1,195.32
Depreciation & Amortization	3,444.69	2,834.31	2,588.16	2,230.75
Exceptional Items	(1,390.00)	-	-	-
Profit Before Tax	26,939.04	30,845.71	27,171.41	22,317.83
Provision for Tax (including Deferred Tax)	7,097.09	7,690.96	6,353.37	5,097.86
Profit for the period	19,841.95	23,154.75	20,818.04	17,219.97
Share of Profit / (loss) of Associates	25.44	(0.66)	0.83	0.00
Profit for the period after Tax and Share of Profit / (loss) of Associates	19,867.39	23,154.09	20,818.87	17,219.97
Other Comprehensive Income/(Loss) for the year net of tax	848.51	2,841.22	1,562.73	(265.51)
Total Comprehensive income for the period	20,715.90	25,995.31	22,381.60	16,954.46
Paid-up Equity Share Capital (A)	9,926.58	9,926.58	2,037.82	2,037.82
Reserves & Surplus excluding revaluation reserves and miscellaneous expenditure to the extent not written off (B)	1,25,515.82	1,14,230.18	1,21,348.40	99,601.73
Net worth excluding revaluation reserves and miscellaneous expenditure to the extent not written off (A+B)	1,35,442.40	1,24,156.76	1,23,386.22	1,01,639.55
Total debt (including working capital loans)	4,029.73	6,141.86	11,880.52	13,286.35
Total Debt (excluding working capital loans)*	2,116.51	-	-	-

*Includes Current Maturities of Long-Term debt

Key financial ratios on consolidated basis are as under:

Key Ratios	Audited (IND-AS)			
	For the year ended March 31, 2026	For the year ended March 31, 2025	For the year ended March 31, 2024	For the year ended March 31, 2023
Basic Earnings per Equity Share (INR)*	20.01	23.32	20.43	16.71

Key Ratios	Audited (IND-AS)			
	For the year ended March 31, 2026	For the year ended March 31, 2025	For the year ended March 31, 2024	For the year ended March 31, 2023
Diluted Earnings per Equity Shares (INR)*	20.01	23.32	20.43	16.71
Book Value per Equity Share (INR)*	136.44	125.08	121.10	99.75
Debt / Equity Ratio (in times)	0.03	0.05	0.10	0.13
Return on Net Worth excluding Revaluation reserves (%)	14.65%	18.65%	16.87%	16.94%
Total Debt / Net Worth (in times)	0.03	0.05	0.10	0.13

*Figures pertaining to Book Value per Equity Share and earnings per share (INR) for FY 23-24 & FY 22-23 has been restated to reflect impact of Bonus shares issue as if the same had occurred at the beginning of earliest period presented.

The key ratios have been computed as below:

Key Ratios	Basis
Basic Earnings per Equity Share (INR)	Net Profit attributable to equity shareholders / Weighted average number of Equity Shares outstanding during the year
Diluted Earnings Per Equity Share (INR)	Net Profit after Tax attributable to equity shareholders / Weighted average number of Equity Shares outstanding during the year
Book Value per Equity Share (INR)	Net Worth (excluding revaluation reserves) / Total number of Equity Shares subscribed outstanding at year end
Debt / Equity Ratio (in times)*	Total Debt / Net worth (excluding revaluation reserves)
Return on Net Worth excluding Revaluation Reserves (%)	Net Profit After Tax / Net Worth as at respective date (excluding revaluation reserves)
Total Debt* / Net Worth (in times)	Total Debt / Net worth (excluding revaluation reserves)

* Total Debt/ Debt includes current borrowings and non-current borrowings

17.3 The Company hereby declares that it will comply with the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011, as amended, if it becomes applicable, in connection with the Buyback.

17.4 The Company hereby also declares that it has complied with and will comply with Sections 68, 69 and 70 of the Companies Act, and all other provisions of the Companies Act, as may be applicable to the Buyback.

18. STOCK MARKET DATA

18.1 The Equity Shares are currently listed and traded only on the BSE and NSE. The maximum volume of trading in the Equity Shares is recorded on NSE.

18.2 The Equity Shares are currently traded in compulsory dematerialised mode under the trading code(s) 509557 at BSE and GARFIBRES at NSE.

18.3 The high, low and average market prices in preceding 3 (three) Fiscal Years and the monthly high, low and average market prices for the six months preceding the date of publication of the Public Announcement, (i.e., May 12, 2026) and the corresponding volumes on BSE and NSE are given below:

BSE

Period	High (INR)#	Date of High	Number of Equity Shares traded on that date	Low (INR)##	Date of Low	Number of Equity Shares traded on that date	Average Price (INR)*	Total volume of Equity Shares traded in the period (Number of Equity Shares)
<i>Preceding three years</i>								
April 01, 2025 to	969.90	August 4, 2025	1,214	579.45	March 30, 2026	5,469	773.88	3,119,851

Period	High (INR)#	Date of High	Number of Equity Shares traded on that date	Low (INR)##	Date of Low	Number of Equity Shares traded on that date	Average Price (INR)*	Total volume of Equity Shares traded in the period (Number of Equity Shares)
March 31, 2026 [^]								
April 01, 2024 to March 31, 2025 [^]	4,925.80	December 9, 2024	2,503	664.10	February 19, 2025	1,787	3,143.82	801,532
April 01, 2023 to March 31, 2024	3,830.05	January 9, 2024	6,381	2,810.50	April 19, 2023	664	3,213.20	246,758
Preceding six months								
April 01, 2026 to April 30, 2026 [^]	664.35	April 21, 2026	6,701	583.45	April 2, 2026	2,186	622.62	160,904
March 01, 2026 to March 31, 2026 [^]	640.00	March 5, 2026	2,163	579.45	March 30, 2026	5,469	613.71	55,807
February 01, 2026 to February 28, 2026 [^]	773.35	February 12, 2026	88,789	618.00	February 2, 2026	1,464	679.50	489,506
January 01, 2026 to January 31, 2026 [^]	702.30	January 1, 2026	666	589.55	January 21, 2026	1,404	645.12	77,352
December 01, 2025 to December 31, 2025 [^]	727.55	December 23, 2025	1,280	646.90	December 8, 2025	3,750	683.22	72,200
November 01, 2025 to November 30, 2025 [^]	810.00	November 3, 2025	1,697	675.20	November 10, 2025	500,987	726.29	1,362,558

High of the daily high prices.

Low of the daily low prices.

* Arithmetic average of the closing prices of all trading days during the said period.

[^] Prices after 3 January 2025 are captured post the bonus issue adjustment in the ratio 4:1

Source: www.bseindia.com

NSE

Period	High (INR)#	Date of High	Number of Equity Shares traded on that date	Low (INR)##	Date of Low	Number of Equity Shares traded on that date	Average Price (INR)*	Total volume of Equity Shares traded in the period (Number of Equity Shares)
Preceding three years								
April 01, 2025 to March 31, 2026 [^]	970.00	July 23, 2025	71,548	579.75	March 30, 2026	210,017	773.96	19,146,217
April 01, 2024 to March 31, 2025 [^]	4,931.95	December 9, 2024	33,200	690.50	February 20, 2025	69,534	3,144.31	11,276,482
April 01, 2023 to March 31, 2024	3,846.85	January 9, 2024	45,861	2,800.10	April 19, 2023	9,853	3,213.41	3,839,639
Preceding six months								

Period	High (INR)#	Date of High	Number of Equity Shares traded on that date	Low (INR)##	Date of Low	Number of Equity Shares traded on that date	Average Price (INR)*	Total volume of Equity Shares traded in the period (Number of Equity Shares)
April 01, 2026 to April 30, 2026 [^]	666.00	April 21, 2026	32,707	582.55	April 2, 2026	51,281	622.27	1,106,272
March 01, 2026 to March 31, 2026 [^]	649.70	March 5, 2026	51,277	579.75	March 30, 2026	210,017	614.22	1,677,919
February 01, 2026 to February 28, 2026 [^]	773.00	February 12, 2026	2,149,665	617.60	February 2, 2026	45,885	678.95	3,679,314
January 01, 2026 to January 31, 2026 [^]	702.00	January 1, 2026	16,538	588.15	January 21, 2026	67,655	645.46	1,315,005
December 01, 2025 to December 31, 2025 [^]	705.00	December 1, 2025	26,729	646.55	December 8, 2025	51,454	683.43	1,172,711
November 01, 2025 to November 30, 2025 [^]	771.00	November 3, 2025	66,091	675.00	November 10, 2025	510,403	725.69	1,836,014

High of the daily high prices.

Low of the daily low prices.

* Arithmetic average of the closing prices of all trading days during the said period.

[^] Prices after 3 January 2025 are captured post the bonus issue adjustment in the ratio 4:1

Source: www.nseindia.com

- 18.4 The notice of the Board Meeting to consider the proposal of the Buyback was given to the Stock Exchanges on May 05, 2026. The Board, at its meeting held on Friday, May 08, 2026, approved the proposal for the Buyback at INR 680/- (Indian Rupees Six Hundred and Eighty only) per Equity Share and the intimation was sent to the Stock Exchanges on the same day. The public announcement dated Monday, May 11, 2026, made in accordance with the Buyback Regulations was published on Tuesday, May 12, 2026. The closing market price of the Equity Shares on the BSE and NSE during this period, are summarised below:

Event	Date	BSE (INR)	NSE (INR)
Notice of the Board Meeting convened to consider the proposal of the Buyback	May 5, 2026	624.40	624.45
1 (One) trading day prior to the notice of the Board Meeting	May 4, 2026	635.25	634.65
1 (One) trading day prior to the Board Meeting	May 7, 2026	672.25	672.45
Date of the Board Meeting	May 8, 2026	640.35	641.15
Date of publication of the Public Announcement (2 (Two) trading day post the Board Meeting)	May 12, 2026	625.45	625.25

Source: www.bseindia.com and www.nseindia.com

19. DETAILS OF STATUTORY APPROVALS

- 19.1 The Buyback will be subject to such necessary approvals as may be required under the applicable laws including Companies Act, SEBI Buyback Regulations, FEMA, and the Buyback from Non-Resident Shareholders, and other applicable categories will be subject to such approvals of the RBI, if any, under FEMA and/ or such other applicable rules and regulations in force for the time being.
- 19.2 The Buyback from each Eligible Shareholder is subject to all statutory consents and approvals as may be required by such Eligible Shareholder under applicable laws and regulations. The relevant Eligible Shareholder shall be solely responsible for obtaining all such statutory consents and approvals (including, without limitation the approvals from the RBI, if any) as may be required by them in order to sell their Equity Shares to the Company pursuant to the Buyback. An Eligible Shareholder would be required to provide copies of all such consents and approvals obtained by them to the Registrar to the Buyback. The Buyback of Shares from Non Resident Shareholders and members of foreign nationality, if any, etc., will be subject to rules, regulations and approvals, if any, of the appropriate authorities, including RBI under FEMA, as applicable. It is the obligation of such Non-Resident Shareholders, to obtain such approvals and submit such approvals along with the Tender Form, so as to enable them to tender Equity Shares in the Buyback and for the Company to purchase such Equity Shares, tendered. The Company will have the right to make payment in respect of the Eligible Shareholders for whom no prior approval from the RBI is required and not accept Equity Shares from the Equity Shareholders in respect

of whom prior approval from the RBI is required and in the event copies of such approvals are not submitted. Non-Resident Shareholders (excluding OCBs) permitted under the automatic process prescribed under applicable FEMA Regulations, read with the consolidated Foreign Direct Investment policy issued by the Government of India, are not required to obtain approvals from RBI.

- 19.3 By agreeing to participate in the Buyback, each Eligible Shareholder undertakes to complete all relevant regulatory/statutory filings and compliances to be made by it under applicable law, including filing of Form FC-TRS. Further, by agreeing to participate in the Buyback, the non-resident Eligible Shareholders give the Company the authority to take all necessary action, including to make, sign, execute, deliver, acknowledge and perform all actions/applications to file regulatory reporting, filings and compliances, if required, including Form FC-TRS, if necessary and undertake to provide assistance to the Company for such regulatory reporting if required by the Company.
- 19.4 The Company confirms that there is no other statutory or regulatory approval required by it for the Buyback as on the date of this Letter of Offer. If any statutory or regulatory approval becomes applicable subsequently, the Buyback will be subject to such statutory or regulatory approval(s) and the Company shall obtain such statutory approvals as may be required, from time to time, if any. In the event of any delay in receipt of any statutory/ regulatory approvals, changes to the proposed timetable of the Buyback, if any, shall be intimated to the Stock Exchanges.
- 19.5 The reporting requirements for non-resident shareholders under RBI, FEMA, as amended and any other rules, regulations, guidelines, for remittance of funds, shall be made by the non-resident Eligible Shareholders.

20. DETAILS OF REGISTRAR TO THE BUYBACK

Eligible shareholders who wish to tender their Equity Shares in the Buyback can send the Tender Form along with the other requisite document(s), as mentioned in “*Procedure for Tender Offer and Settlement*” on page 33 of this Letter of Offer along with TRS generated by the stock exchange bidding system upon placing of a bid, either by speed post or courier or hand delivery to the Registrar to the Buyback, so that the same are received on or before the Buyback Closing Date by 5:00 p.m. (IST). The envelope should be super scribed as “*Garware Technical Fibres Limited – Buyback 2026*”. The Company has appointed MUFG Intime India Private Limited as the Registrar to the Buyback and in case of any query, the shareholders may contact the Registrar to the Buyback on any day, except Saturday, Sunday and public holidays between 9:30 a.m. and 5:30 p.m. (IST) at the following address:

MUFG Intime India Private Limited (Formerly Link Intime India Private Limited)

C-101, 1st Floor, Embassy 247, Lal Bahadur Shastri Marg,
Vikhroli (West), Mumbai 400 083,
Maharashtra, India

Tel No.: +91 810 811 4949; **Fax No.:** +91 22 491 86060

Contact Person: Shanti Gopalakrishnan

Email: garwaretechnicalfibres.buyback@in.mpms.mufg.com;

Website: www.in.mpms.mufg.com

Investor Grievance E-mail: garwaretechnicalfibres.buyback@in.mpms.mufg.com

SEBI Registration No.: INR000004058

Validity Period: Permanent (unless suspended or cancelled by SEBI)

CIN: U67190MH1999PTC118368

For the Eligible Shareholders holding Equity Shares in demat form, the Tender Form and TRS are not required to be submitted to the Company, Manager or the Registrar. After the confirmation of lien marked in demat account of the Eligible Shareholders to the Clearing Corporation and a valid bid in the exchange bidding system, the bid for buyback shall be deemed to have been accepted for Eligible Shareholders holding the Equity Shares in demat form.

THE TENDER FORM, TRS AND OTHER RELEVANT DOCUMENTS SHOULD NOT BE SENT TO THE COMPANY OR TO THE MANAGER TO THE BUYBACK.

ELIGIBLE SHAREHOLDERS ARE ADVISED TO ENSURE THAT THE TENDER FORM, TRS AND OTHER RELEVANT DOCUMENTS ARE COMPLETE IN ALL RESPECTS OTHERWISE THE SAME ARE LIABLE TO BE REJECTED.

21. PROCESS AND METHODOLOGY FOR THE BUYBACK

- 21.1 The Company has proposed the Buyback of up to 16,17,500 (Sixteen Lakhs Seventeen Thousand Five Hundred) Equity Shares (representing 1.63% of the total paid-up equity capital of the Company as on the date of the Board Meeting and as of March 31, 2025), from all Eligible Shareholders on a proportionate basis, through the ‘tender offer’ process, at a price of INR 680/- (Indian Rupees Six Hundred and Eighty only) per Equity Share, payable in cash, for an aggregate maximum amount of not exceeding INR 110,00,00,000/- (Indian Rupees One Hundred Ten Crores only) excluding the Transaction Costs, which represents 9.46% and 9.35% of the aggregate of the Company’s fully paid-up capital and free reserves as per the latest standalone and consolidated audited financial statements of the Company, respectively, as on March 31, 2025.

21.2 The Buyback is pursuant to Article 138 of the Articles of Association of the Company and Sections 68, 69, 70 and all other applicable provisions, if any, of the Companies Act, to the extent applicable, and the provisions of the SEBI Buyback Regulations and SEBI Listing Regulations. The Buyback is subject to receipt of such other approvals, permissions, consents, sanctions and exemptions, as may be necessary and subject to any modifications and conditions, if any, as maybe prescribed or imposed by statutory, regulatory or governmental authorities, as may be required under the applicable laws including from the SEBI, and/ or the Stock Exchanges.

21.3 The Company expresses no opinion as to whether Eligible Shareholders should participate in the Buyback and, accordingly, Eligible Shareholders may take their own decision after consulting their own advisors, as they may deem fit, regarding their participation in the Buyback.

21.4 The aggregate shareholding of the Promoters and Promoter Group as at the date of the Public Announcement and the Record date is 5,29,70,480 (Five Crore Twenty Nine Lakh Seventy Thousand Four Hundred Eighty) Equity Shares which represents 53.36% of the existing equity share capital of the Company. In terms of the SEBI Buyback Regulations, under the Tender Offer route, the Promoters and members of the Promoter Group and persons in control of the Company have an option to participate in the Buyback. In this regard, Promoters and members of the Promoter Group and the persons in control have expressed their intention vide letters dated May 08, 2026 of not participating in the Buyback. Assuming response to the Buyback is to the extent of 100% from all the Eligible Shareholders up to their entitlement (full acceptance), the aggregate shareholding of the Promoters, members of the Promoter Group and persons in control may increase from the current pre-Buyback shareholding of 53.36% to 54.25% and the aggregate shareholding of the public Shareholders in the Company may decrease from 46.64% to 45.75% of the post Buy-back equity share capital of the Company.

21.5 Record Date, Ratio of Buyback and Buyback Entitlement:

- (a) As required under the SEBI Buyback Regulations, the Company has fixed Wednesday, May 20, 2026 as the Record Date for the purpose of determining the entitlement and the names of the Eligible Shareholders of the Equity Shares, who are eligible to participate in the Buyback. The Tendering Period for the Buyback offer will commence from Tuesday, May 26, 2026, i.e. not later than 4 (four) working days from the Record Date and shall remain open for a period of 5 (five) working days, i.e., until Tuesday, June 02, 2026.
- (b) The Equity Shares to be bought back, as part of the Buyback is divided into two categories and the entitlement of a shareholder in each category shall be calculated accordingly:
- (i) reserved category for Small Shareholders (“**Reserved Category**”); and
- (ii) general category for all Eligible Shareholders other than Small Shareholders (“**General Category**”).
- (c) As defined in the SEBI Buyback Regulations, a ‘Small Shareholder’ is an Eligible Shareholder who holds Equity Shares having market value, on the basis of closing price on BSE or NSE, on which the highest trading volume in respect of the Equity Shares on the Record Date was recorded, of not more than INR 2,00,000 (Indian Rupees Two Lakh only). As on the Record Date, the closing price on NSE, i.e., the stock exchange having the highest trading volume, was INR 635.20/- (Indian Rupees Six Hundred Thirty Five and Twenty Paise only) per Equity Share. Accordingly, all Eligible Shareholders holding not more than 314 (three hundred fourteen) Equity Shares as on the Record Date are classified as ‘Small Shareholders’ for the purpose of the Buyback.
- (d) Based on the aforementioned definition, there are 37,116 (Thirty Seven Thousand One Hundred Sixteen) Small Shareholders of the Company with an aggregate shareholding of 21,98,333 (Twenty One Lakh Ninety Eight Thousand Three Hundred Thirty Three) Equity Shares as on the Record Date, which constitutes 2.21% of the outstanding number of Equity Shares of the Company and 135.91% of the maximum number of Equity Shares which are proposed to be bought back as part of this Buyback.
- (e) In accordance with Regulation 6 of the SEBI Buyback Regulations, the reservation for the Small Shareholders will be higher of:
- (i) 15% of the number of Equity Shares which the Company proposes to Buyback, i.e., 15% of 16,17,500 (Sixteen Lakh Seventeen Thousand Five Hundred) Equity Shares, which is 2,42,625 (Two Lakh Forty Two Thousand Six Hundred Twenty Five) Equity Shares; or
- (ii) The number of Equity Shares entitled as per their shareholding as on the Record Date (i.e., $21,98,333 \div 4,62,95,365$) \times 16,17,500, which is 76,831* Equity Shares.
- *Kindly note that the multiplying factor derived from the above calculation is taken upto 4 decimals.
- (f) Since the Promoters and Promoter Group of the Company have declared their intention to not participate in the Buyback, all outstanding Equity Shares held by them has not been considered for the purposes of computing the Buyback entitlement ratio. Based on the above analysis and in accordance with Regulation 6 of the SEBI Buyback Regulations, 2,42,625 (Two Lakh Forty Two Thousand Six Hundred Twenty Five) Equity Shares have been reserved for the Small Shareholders (“**Reserved Portion**”) and accordingly, the General Category for all other Eligible Shareholders shall consist of 13,74,875 (Thirteen Lakh Seventy Four Thousand Eight Hundred Seventy

Five) Equity Shares (“**General Portion**”).

- (g) Based on the aforementioned, the entitlement ratio of Buyback for both categories is set forth below:

Category	Indicative Entitlement ratio in the Buyback*
Reserved Category for Small Shareholders	33 (Thirty Three) Equity Shares for every 299 (Two Hundred Ninety Nine) Equity Shares held on the Record Date
General Category for all other Eligible Shareholders	27 (Twenty Seven) Equity Shares for every 866 (Eight Hundred Sixty Six) Equity Shares held on the Record Date

**The above ratio of Buyback is approximate and provides an indicative Buyback Entitlement. Any computation of entitled Equity Shares using the above ratio may provide a slightly different number due to rounding off. The actual Buyback Entitlement for Reserved Category for Small Shareholders is 11.03677195 % and General Category for all other Eligible Shareholders is 3.11784022 %. Also, the numbers arrived at using the actual Buyback Entitlement may not conform exactly to the Buyback Entitlement printed in the Tender Form due to rounding-off of the factor.*

21.6 Fractional Entitlements

If the Buyback Entitlement under the Buyback, after applying the above mentioned ratios to the Equity Shares held on the Record Date is not in the multiple of 1 (one) Equity Share), then the fractional entitlement shall be ignored for computation of the Buyback Entitlement to tender Equity Shares in the Buyback for both categories of Eligible Shareholders.

On account of ignoring the fractional entitlement, those Small Shareholders who hold 9 (nine) or less Equity Shares as on the Record Date will be dispatched a Tender Form with zero entitlement. Such Small Shareholders are entitled to tender additional Equity Shares as part of the Buyback and will be given preference in the Acceptance of one Equity Share, if such Small Shareholders have tendered additional Equity Shares. The Company shall make best efforts subject to Buyback Regulations in accepting Equity Shares tendered by such Eligible Shareholders to the extent possible and permissible.

21.7 Basis of Acceptance of Equity Shares validly tendered in the Reserved Category:

In accordance with this Letter of Offer, the Acceptance in the Buyback from the Reserved Category will be implemented in the following order of priority:

- (a) Full Acceptance (100%) from Small Shareholders in the Reserved Category, who have validly tendered their Equity Shares to the extent of their Buyback Entitlement, or the number of Equity Shares tendered by them, whichever is less.
- (b) Post-acceptance as described in paragraph 21.7(a) above, in case there are any Equity Shares left to be bought back from the Small Shareholders in the Reserved Category, the Small Shareholders who were entitled to tender zero Equity Shares (on account of ignoring the fractional entitlement), and have tendered Additional Equity Shares as part of the Buyback, they shall be given preference and 1 (one) Equity Share each from the additional Equity Shares applied by such Small Shareholders would be bought back in the Reserved Category.
- (c) Post-acceptance as described in paragraphs 21.7(a) and 21.7(b) above, in case there are any validly tendered unaccepted Equity Shares in the Reserved Category (“**Reserved Category Additional Equity Shares**”) and Equity Shares left to be bought back in the Reserved Category, the Reserved Category Additional Equity Shares shall be accepted in a proportionate manner and the acceptances shall be made in accordance with the SEBI Buyback Regulations (i.e., valid Acceptance per Small Shareholder shall be equal to the Reserved Category Additional Equity Shares validly tendered by them divided by the total Reserved Category Additional Equity Shares and multiplied by the total pending number of Equity Shares to be accepted in Reserved Category). For the purpose of this calculation, the Reserved Category Additional Equity Shares taken into account for the Small Shareholders, from whom one Equity Share has been Accepted in accordance with paragraph 21.7(b) above, shall be reduced by 1 (one).
- (d) The procedure of adjustment for fractional results in case of proportionate Acceptance, as described in paragraph 21.7(c) above, is set forth below:
 - (i) For any Small Shareholder, if the number of Additional Equity Shares to be Accepted, calculated on a proportionate basis is not in the multiple of 1 (one) and the fractional Acceptance is greater than or equal to 0.50, then the fraction would be rounded off to the next higher integer.
 - (ii) For any Small Shareholder, if the number of Additional Equity Shares to be Accepted, calculated on a proportionate basis is not in the multiple of 1 (one) and the fractional Acceptance is less than 0.50, then the fraction shall be ignored.

In case of any practical issues, resulting out of rounding-off of Equity Shares or otherwise, the Buyback Committee or any person(s) authorized by the Buyback Committee will have the authority to decide such final allocation with respect to such rounding-off or any excess of Equity Shares or any shortage of Equity Shares after allocation of Equity Shares as set out in the process described in paragraph 21 of this Letter of Offer.

21.8 Basis of Acceptance of Equity Shares validly tendered in the General Category:

In accordance with this Letter of Offer, the Acceptance in the Buyback from the General Category will be implemented in the following order of priority:

- (a) Full Acceptance (100%) in the General Category from the Eligible Shareholders who have validly tendered their Equity Shares, to the extent of their Buyback Entitlement, or the number of Equity Shares tendered by them, whichever is less.
- (b) Post-acceptance as described in paragraph 21.8(a) above, in case there are any validly tendered unaccepted Equity Shares in the General Category (“**General Category Additional Shares**”) and Equity Shares left to be bought back in the General Category, the General Category Additional Equity Shares shall be accepted in the proportionate manner and the acceptances shall be made in accordance with the SEBI Buyback Regulations (i.e., valid Acceptance per Eligible Shareholder shall be equal to the General Category Additional Equity Shares validly tendered by them divided by the total General Category Additional Equity Shares and multiplied by the total pending number of Equity Shares to be Accepted in General Category).
- (c) Adjustment for fractional results in case of proportionate acceptance as described in paragraph 21.8(b) above:
 - (i) For any Eligible Shareholder, if the number of Additional Equity Shares to be accepted, calculated on a proportionate basis is not in the multiple of 1 (one) and the fractional Acceptance is greater than or equal to 0.50, then the fraction would be rounded off to the next higher integer
 - (ii) For any Eligible Shareholder if the number of Additional Equity Shares to be accepted, calculated on a proportionate basis is not in the multiple of 1 (one) and the fractional Acceptance is less than 0.50, then the fraction shall be ignored.

In case of any practical issues, resulting out of rounding-off of Equity Shares or otherwise, the Buyback Committee or any person(s) authorized by the Buyback Committee will have the authority to decide such final allocation with respect to such rounding-off or any excess of Equity Shares or any shortage of Equity Shares after allocation of Equity Shares as set out in the process described in paragraph 21 of this Letter of Offer.

21.9 Basis of Acceptance of Equity Shares between Categories:

- (a) In case there are any Equity Shares left to be bought back in one category (“**Partially Filled Category**”) after Acceptance in accordance with the above described methodology for both the categories, and there are additional unaccepted validly tendered Equity Shares in the second category, then the Additional Equity Shares in the second category shall be Accepted proportionately (i.e., valid Acceptances per Eligible Shareholder shall be equal to the additional outstanding Equity Shares validly tendered by a Eligible Shareholder in the second category divided by the total additional outstanding Equity Shares validly tendered in the second category and multiplied by the total pending number of Equity Shares to be bought back in the Partially Filled Category).
- (b) If the Partially Filled Category is the General Category, and the second category is the Reserved Category for Small Shareholders, then for the purpose of this calculation, the Additional Equity Shares tendered by such Small Shareholders, from whom 1 (one) Equity Share has been Accepted in accordance with “*Basis of Acceptance of Equity Shares validly tendered in the Reserved Category*” will be reduced by 1 (one) Equity Share and shall be eligible for priority acceptance of one Equity Share before acceptance in paragraph 21.9 (a) out of the Equity Shares left to be bought back in the Partially Filled Category, provided no Acceptance could take place from such shareholder in accordance with paragraph 21.7.
- (c) Adjustment for fraction results in case of proportionate Acceptance, as described in paragraph 21.9(a) and (b) above:
 - (i) For any Eligible Shareholder, if the number of Additional Equity Shares to be Accepted, calculated on a proportionate basis is not in the multiple of 1 (one) and the fractional Acceptance is greater than or equal to 0.50, then the fraction would be rounded off to the next higher integer.
 - (ii) For any Eligible Shareholder, if the number of Additional Equity Shares to be Accepted, calculated on a proportionate basis is not in the multiple of 1 (one) and the fractional Acceptance is less than 0.50, then the fraction shall be ignored.

21.10 For avoidance of doubt, it is clarified that:

- (a) the Equity Shares Accepted under the Buyback from each Eligible Shareholder, in accordance with paragraphs above, shall not exceed the number of Equity Shares tendered by the respective Eligible Shareholder;
- (b) the Equity Shares Accepted under the Buyback from each Eligible Shareholder, in accordance with paragraphs above, shall not exceed the number of Equity Shares held by respective Eligible Shareholder as on the Record

Date;

- (c) the Equity Shares tendered by any Eligible Shareholder over and above the number of Equity Shares held by such Eligible Shareholder as on the Record Date shall not be considered for the purpose of Acceptance in accordance with the paragraphs above; and
- (d) In case of any practical issues, resulting out of rounding-off of Equity Shares or otherwise, the Buyback Committee or any person(s) authorized by the Buyback Committee will have the authority to decide such final allocation with respect to such rounding-off or any excess of Equity Shares or any shortage of Equity Shares after allocation of Equity Shares as set out in the process described in paragraph 21 of this Letter of Offer.

21.11 Clubbing of Entitlements

In accordance with Regulation 9(ix) of the SEBI Buyback Regulations, in order to ensure that the same Eligible Shareholders with multiple demat accounts/ folios do not receive a higher entitlement under the Small Shareholder category, the Company proposes to club together the Equity Shares held by such Eligible Shareholders with a common PAN for determining the category (Small Shareholder or General) and entitlement under the Buyback. In case of joint shareholding, the Company will club together the Equity Shares held in cases where the sequence of the PANs of the joint shareholders is identical and where the PANs of all joint shareholders are not available, the Company will check the sequence of the names of the joint holders and club together the Equity Shares held in such cases where the name of joint shareholders are identical. In case of Eligible Shareholders holding Physical Shares, where the sequence of PANs is identical and where the PANs of all joint shareholders are not available, the Registrar to the Buyback will check the sequence of the names of the joint holders and club together the Equity Shares held in such cases where the sequence of the PANs and name of joint shareholders are identical. The shareholding of institutional investors like mutual funds, pension funds/trusts and insurance companies etc., with common PAN will not be clubbed together for determining the category and will be considered separately, where these Equity Shares are held for different schemes and have a different demat account nomenclature based on information prepared by the Registrar to the Buyback as per the shareholder records received from the depositories. Further, the Equity Shares held under the category of “clearing members” or “corporate body margin account” or “corporate body –broker” as per the beneficial position data as on the Record Date, with common PAN, are not proposed to be clubbed together for determining their entitlement and will be considered separately, where these Equity Shares are assumed to be held on behalf of clients.

22. PROCEDURE FOR TENDER OFFER AND SETTLEMENT

A. GENERAL

- 22.1 The Buyback is open Eligible Shareholders/ beneficial owners of the Company, i.e., the shareholders who on the Record Date were holding Physical Shares and the beneficial owners who on the Record Date were holding Demat Shares.
- 22.2 The Company proposes to implement the Buyback through the Tender Offer process, on a proportionate basis. The Letter of Offer and Tender Form, outlining the terms of the Buyback and additional disclosures as specified in the SEBI Buyback Regulations, will be sent to Eligible Shareholders whose names appear on the register of members of the Company, or who are beneficial owners of Equity Shares as per the records of Depositories, on the Record Date, as per Regulation 6 of the SEBI Buyback Regulations and such other circulars or notifications, as may be applicable.
- 22.3 The Eligible Shareholders who have registered their email IDs with the depositories / the Company, shall be dispatched the Letter of Offer through electronic means. In the case of receipt of a request from any shareholder to receive a copy of the letter of offer in physical form, the same shall be provided. In case of non-receipt of Letter of Offer and the Tender Form, please follow the procedure as mentioned in paragraph 22.27 of this Letter of Offer.
- 22.4 The Company will not Accept any Equity Shares offered in the Buyback which are under any restraint order of a judicial court/ any other competent authority for transfer/ disposal/ sale or where the title to the Equity Shares is under dispute or where loss of share certificates has been notified to the Company or is otherwise not clear and the duplicate share certificates have not been issued either due to such request being under process as per the provisions of law or where any other restraint subsists or otherwise.
- 22.5 The Company shall comply with Regulation 24(v) of the SEBI Buyback Regulations which restricts the Company from buying back locked-in Equity Shares and non-transferable Equity Shares till the pendency of the lock-in or till the time the Equity Shares become transferable. The Company shall also not Accept the Equity Shares offered for Buyback where the title to such Equity Shares is under dispute or otherwise not clear.
- 22.6 The Eligible Shareholders’ participation in the Buyback will be voluntary. The Eligible Shareholders may choose to participate, in full or in part, and receive cash in lieu of the Equity Shares to be accepted under the Buyback or they may choose not to participate and enjoy a resultant increase in their percentage shareholding, post-Buyback, without additional investment. The Eligible Shareholders may also tender a part of their Buyback Entitlement. The Eligible Shareholders also have the option of tendering additional Equity Shares (over and above their Buyback Entitlement) and participate in the shortfall created due to non-participation of some other Eligible Shareholders, if any. Acceptance of any Equity Shares tendered in excess of the Buyback Entitlement by the Eligible Shareholder, shall be in terms of procedure outlined in this

Letter of Offer. In case any Eligible Shareholder or any person claiming to be an Eligible Shareholder cannot participate in the Buyback Offer for any reason, the Company, the Manager and Registrar to the Buyback and their officers shall not be liable in any manner for such non-participation.

- 22.7 The Company will accept Equity Shares validly tendered for the Buyback by the Eligible Shareholders, on the basis of their Buyback Entitlement as on the Record Date and also Additional Equity Shares, if any tendered by Eligible Shareholders will be accepted as per paragraphs 21.7, 21.8 and 21.9 of this Letter of Offer.
- 22.8 Eligible Shareholders will have to transfer their Demat Shares from the same demat account in which they were holding such Demat Shares (as on the Record Date). In case of multiple demat accounts, Eligible Shareholders are required to tender the applications separately from each demat account. In case of any changes in the demat account in which the Demat Shares were held (as on Record Date), such Eligible Shareholders should provide sufficient proof of the same to the Registrar to the Buyback, and such tendered Demat Shares may be Accepted subject to appropriate verification and validation by the Registrar. The Board or the Buyback Committee authorised by the Board will have the authority to decide such final allocation in case of non-receipt of sufficient proof by such Eligible Shareholder.
- 22.9 The Equity Shares proposed to be bought back in the Buyback is divided into two categories and the entitlement of a shareholder in each category shall be calculated accordingly:
- (i) Reserved Category for Small Shareholders; and
 - (ii) the General Category for all other Eligible Shareholders.
- 22.10 After Accepting the Equity Shares tendered on the basis of the Buyback Entitlement, the Equity Shares left to be bought as a part of the Buyback, if any, in one category shall first be accepted, in proportion to the Equity Shares tendered, over and above their Buyback Entitlement, by Eligible Shareholders in that category, and thereafter, from Eligible Shareholders who have tendered over and above their Buyback Entitlement, in the other category.
- 22.11 The maximum tender under the Buyback by any Eligible Shareholder cannot exceed the number of Equity Shares held by the Eligible Shareholder as on the Record Date. In case the Eligible Shareholder holds Equity Shares through multiple demat accounts, the tender through a demat account cannot exceed the number of Equity Shares held in that demat account.
- 22.12 For implementation of the Buyback, the Company has appointed Ambit Capital Private Limited as Company's Broker through whom the purchases and settlements on account of the Buyback would be made by the Company. The contact details of the Company's Broker are as follows:



Ambit Capital Private Limited;

Address: Ambit House, 449, Senapati Bapat Marg,
Lowe Parel, Mumbai – 400 013
Maharashtra, India

Contact Person: Sameer Parkar;

Tel. No.: +91 22 6623 3000;

Email: sameer.parkar@ambit.co

CIN: U74140MH1997PTC107598

SEBI Registration No.: INZ000259334

- 22.13 The Buyback will be implemented using the “*Mechanism for acquisition of shares through Stock Exchange*” issued by SEBI vide circular no. CIR/CFD/POLICYCELL/1/2015 dated April 13, 2015 and circular no. CFD/DCR2/CIR/P/2016/131 dated December 9, 2016, circular no. SEBI/HO/CFD/DCR-III/CIR/P/2021/615 dated August 13, 2021, SEBI Circular SEBI/HO/CFD/PoD-2/P/CIR/2023/35 dated March 8, 2023 and in accordance with the procedure prescribed in the Companies Act, the SEBI Buyback Regulations, circulars or notices issued by the Stock Exchanges, and as may be determined by the Board of Directors, or the Buyback Committee, on such terms and conditions as may be permitted by law from time to time.
- 22.14 The Company shall request BSE being the designated stock exchange (“**Designated Stock Exchange**”) to provide a separate window (the “**Acquisition Window**”) to facilitate placing of sell orders by the Eligible Shareholders who wish to tender their Equity Shares in the Buyback. The details of the Acquisition Window will be as specified by BSE from time to time. All Eligible Shareholders may place orders in the Acquisition Window, through their respective stock brokers (“**Shareholder Broker**”).
- 22.15 During the Tendering Period, the order for selling the Equity Shares will be required to be placed in the Acquisition Window by the Eligible Shareholders through their respective Shareholder Broker during normal trading hours of the secondary market. The Shareholder Broker can enter orders for Demat Shares as well as Physical Shares. In the tendering process, the Company's Broker may also process the orders received from the Eligible Shareholders.

- 22.16 In the event the Shareholder Broker(s) of Eligible Shareholder is not registered with BSE as a trading member/stock broker, then the Eligible Shareholders can approach any BSE registered stock broker and can register themselves by using quick unique client code (“UCC”) facility through the BSE registered stock broker (after submitting all details as may be required by such BSE registered stock broker in compliance with applicable law). In case the Eligible Shareholders are unable to register using UCC facility through any other BSE registered broker, Eligible Shareholders may approach Company’s Broker i.e., Ambit Private Limited to place their bids.
- 22.17 The Eligible Shareholder approaching the Designated Stock Exchange registered stock broker (with whom he does not have an account) may have to submit the requisite documents as may be required. The requirement of documents and procedures may vary from broker to broker, and may *inter alia* include:

In case of Eligible Seller being an individual

If Eligible Seller is registered with KYC Registration Agency (“KRA”): Forms required:

- Central Know Your Client (CKYC) form including FATCA, IPV, OSV if applicable
- Know Your Client (KYC) form Documents required (all documents self-attested):
 - Bank details (cancelled cheque)
- Demat details only if Equity Shares are in demat mode (Demat Master /Latest Demat statement)

If Eligible Seller is not registered with KRA: Forms required:

- CKYC form including FATCA, IPV, OSV if applicable
- KRA form
- KYC form Documents required (all documents self-attested):
 - PAN card copy
 - Address proof
 - Bank details (cancelled cheque)
- Demat details only if Equity Shares are in demat mode (Demat master /Latest Demat statement)

It may be noted that other than submission of above forms and documents in person verification may be required.

case of Eligible Seller is HUF:

If Eligible Seller is registered with KYC Registration Agency (“KRA”): Forms required:

- Central Know Your Client (CKYC) form of KARTA including FATCA, IPV, OSV if applicable
- Know Your Client (KYC) form Documents required (all documents self-attested):
 - Bank details (cancelled cheque)
- Demat details only if Equity Shares are in demat mode (Demat Master /Latest Demat statement)

If Eligible Seller is not registered with KRA: Forms required:

- CKYC form of KARTA including FATCA, IPV, OSV if applicable
- KRA form
- Know Your Client (KYC) form Documents required (all documents self-attested):
 - PAN card copy of HUF & KARTA
 - Address proof of HUF & KARTA
 - HUF declaration
 - Bank details (cancelled cheque)
- Demat details only if Equity Shares are in demat mode (Demat master /Latest Demat statement)

It may be noted that other than submission of above forms and documents in person verification may be required.

In case of Eligible Seller other than Individual and HUF:

If Eligible Seller is KRA registered: Form required

- Know Your Client (KYC) form Documents required (all documents certified true copy)
 - Bank details (cancelled cheque)
- Demat details only if Equity Shares are in demat mode (Demat master /Latest Demat statement)
- FATCA, IPV, OSV if applicable
- Latest list of Directors/authorised signatories/partners/trustees
- Latest shareholding pattern
- Board resolution
- Details of ultimate beneficial owner along with PAN card and address proof
- Last 2 years financial statements

If Eligible Seller is not KRA registered: Forms required:

- KRA form
- Know Your Client (KYC) form Documents required (all documents certified true copy):
 - PAN card copy of company/ firm/trust
 - Address proof of company/ firm/trust
 - Bank details (cancelled cheque)
- Demat details only if Equity Shares are in demat mode (Demat Master /Latest Demat statement)
- FATCA, IPV, OSV if applicable
- Latest list of Directors/authorised signatories /partners/trustees
- PAN card copies & address proof of Directors/authorised signatories/partners/trustees
- Latest shareholding pattern
- Board resolution/partnership declaration
- Details of ultimate beneficial owner along with PAN card and address proof
- Last 2 years financial statements
- MOA/Partnership deed /trust deed

It may be noted that above mentioned list of documents is an indicative list. The requirement of documents and procedures may vary from broker to broker.

- 22.18 All Eligible Shareholders, through their Shareholder Broker(s) will be eligible and responsible to place orders in the Acquisition Window.
- 22.19 During the Tendering Period, the order for selling the Equity Shares will be required to be placed in the Acquisition Window by the Eligible Shareholders through their respective Shareholder Broker(s) during normal trading hours of the secondary market. The Shareholder Broker(s) can enter orders for Equity Shares in dematerialized form or physical form. In the tendering process, the Company's Broker may also process the orders received from the Eligible Shareholders. The reporting requirements for Non-Resident Shareholders under the FEMA and any other rules, regulations, guidelines, for remittance of funds, shall be made by the Eligible Shareholder and/or the Shareholder Broker through which the Eligible Shareholder places the bid.
- 22.20 Multiple bids made by single Eligible Shareholder for selling the Equity Shares shall be clubbed and considered as 'one' bid for the purposes of Acceptance.

- 22.21 Modification/ cancellation of orders and multiple bids from a single Eligible Shareholder will be allowed during the Tendering Period of the Buyback.
- 22.22 The cumulative quantity of Equity Shares tendered shall be made available on the website of BSE i.e., www.bseindia.com throughout the trading session and will be updated at specific intervals by BSE during the Tendering Period.
- 22.23 The Buyback from the Eligible Shareholders who are residents outside India including foreign corporate bodies (including erstwhile overseas corporate bodies), foreign portfolio investors, non-resident Indians, members of foreign nationality, if any, shall be subject to the Foreign Exchange Management Act, 1999 and rules and regulations framed thereunder, if any, Income Tax Act, 1961 and rules and regulations framed thereunder, as applicable, and also subject to the receipt / provision by such Eligible Shareholders of such approvals, if and to the extent necessary or required from concerned authorities including, but not limited to, approvals from the RBI under the Foreign Exchange Management Act, 1999 and rules and regulations framed thereunder, if any.
- 22.24 The reporting requirements for non-resident shareholders under RBI, Foreign Exchange Management Act, 1999, as amended and any other rules, regulations, guidelines, for remittance of funds, shall be made by the Eligible Shareholders and/ or the Eligible Shareholder's Broker through which the Eligible Shareholder places the bid.
- 22.25 All documents sent by the Eligible Shareholders will be at their own risk. Eligible Shareholders are advised to safeguard adequately their interests in this regard.
- 22.26 Eligible Shareholders shall also provide all relevant documents, which are necessary to ensure transferability of the Equity Shares in respect of the Tender Form to be sent. Such documents may include (but not be limited to):
- (i) Duly attested power of attorney, if any person other than the Eligible Shareholder has signed the Tender Form;
 - (ii) Duly attested notarized copy of death certificate and succession certificate or probated will, as applicable, in case any Eligible Shareholder has expired; and
 - (iii) In case of companies, the necessary certified corporate authorizations (including board and/or general meeting resolutions).

THE NON-RECEIPT OF THE LETTER OF OFFER BY, OR ACCIDENTAL OMISSION TO DISPATCH THE LETTER OF OFFER TO ANY PERSON WHO IS ELIGIBLE TO RECEIVE THE LETTER OF OFFER, SHALL NOT INVALIDATE THE BUYBACK IN ANY MANNER. PLEASE NOTE THAT THE COMPANY SHALL ACCEPT EQUITY SHARES VALIDLY TENDERED FOR THE BUYBACK OFFER ON THE BASIS OF THEIR HOLDING AND ENTITLEMENT AS APPEARING IN THE RECORDS OF THE COMPANY AS ON THE RECORD DATE.

- 22.27 In case of non-receipt of the Letter of Offer and the Tender Form:

22.27.1 In case the Eligible Shareholders holds Equity Shares in dematerialised form:

If any Eligible Shareholder who is holding Equity Shares in dematerialized form and has been sent the Letter of Offer through electronic means wishes to obtain a physical copy of the Letter of Offer, they may send a request in writing to the Company or Registrar at the address or email ID mentioned at the cover page of the Letter of Offer stating name, address, number of Equity Shares held on Record Date, client ID number, DP name/ ID, beneficiary account number. Upon receipt of such request, a physical copy of the Letter of Offer shall be provided to such Eligible Shareholder. An Eligible Shareholder may participate in the Buyback by downloading the Tender Form from the website of: (i) the Company (i.e., www.garwarefibres.com); (ii) the Registrar to the Buyback (i.e., www.in.mpms.mufg.com); (iii) BSE (i.e., www.bseindia.com); and (iv) Manager to the Buyback (i.e., www.ambit.co) by providing their application in writing on plain paper, signed by Eligible Shareholder or all Eligible Shareholders (in case Equity Shares are in joint name), stating name and address of Eligible Shareholders, number of Equity Shares held as on the Record Date, Client ID number, DP Name/ ID, beneficiary account number and number of Equity Shares tendered for the Buyback. For further process, please refer to paragraph 22.29 titled "Procedure to be followed by Eligible Shareholders holding Demat Shares" on page 38 of this Letter of Offer.

22.27.2 In case the Eligible Shareholders holds Equity Shares in physical form:

An Eligible Shareholder may participate in the Buyback by downloading the Tender Form from the website of the Company (i.e., www.garwarefibres.com) or the Registrar to the Buyback at (i.e., www.in.mpms.mufg.com) by providing their application in writing on plain paper signed by Eligible Shareholder or all Eligible Shareholders (in case Equity Shares are in joint name) stating name, address, folio number, number of Equity Shares held, share certificate number, number of Equity Shares tendered for the Buyback and the distinctive numbers thereof, bank account details together with the original share certificate(s), copy of Eligible Shareholders PAN card(s) and executed Form SH-4 in favour of the Company. The transfer Form (SH-4) can be downloaded from: (a) the Company's website (i.e., www.garwarefibres.com); (b) the Registrar's website (i.e., www.in.mpms.mufg.com); (c) BSE's website (i.e., www.bseindia.com); or the Manager's website (i.e., www.ambit.co). Eligible

Shareholders must ensure that the Tender Form, along with the TRS and requisite documents (as mentioned in paragraph 22.30 below), reach the Registrar to the Buyback on or before the Buyback Closing Date (i.e., Tuesday, June 02, 2026) by 5:00 pm (IST). If the signature(s) of the Eligible Shareholders provided in the plain paper application differs from the specimen signature(s) recorded with the Registrar to the Buyback/Company or are not in the same order (although attested), the Company/Registrar to the Buyback shall have a right to reject such applications. For further process, please refer to paragraph 22.30 titled “*Procedure to be followed by Eligible Shareholders holding Physical Shares*” on page 39 of this Letter of Offer.

The Company shall accept Equity Shares validly tendered by the Eligible Shareholder(s) in the Buyback on the basis of their shareholding as on the Record Date and the Buyback Entitlement. Eligible Shareholder(s) who intend to participate in the Buyback using the ‘plain paper’ option as mentioned in this paragraph are advised to confirm their entitlement from the Registrar to the Buyback, before participating in the Buyback.

Please note that Eligible Shareholder(s) who intend to participate in the Buyback will be required to approach their respective Shareholder Broker (along with the complete set of documents for verification procedures) and have to ensure that their bid is entered by their respective Shareholder Broker or broker in the electronic platform to be made available by the Stock Exchanges before the Buyback Closing Date, otherwise the same are liable to be rejected.

22.28 The participation of the Eligible Shareholders in the Buyback is entirely at the discretion of the Eligible Shareholders. The Company does not accept any responsibility for the decision of any Eligible Shareholder to either participate or to not participate in the Buyback. The Company will not be responsible in any manner for any loss of share certificate(s) and other documents during transit and the Eligible Shareholders are advised to adequately safeguard their interest in this regard

22.29 **Procedure to be followed by Eligible Shareholders holding Demat Shares:**

- (a) Eligible Shareholders who desire to tender their Demat Shares under the Buyback would have to do so through their respective Shareholder Broker by indicating to the concerned Shareholder Broker, the details of Equity Shares they intend to tender under the Buyback.
- (b) The Shareholder(s) Broker would be required to place an order/ bid on behalf of the Eligible Shareholder who wish to tender Demat Shares in the Buyback using the Acquisition Window of the BSE. For further details, Eligible Shareholders may refer to the circulars issued by BSE and Indian Clearing Corporation Limited (“**Clearing Corporation**”).
- (c) The details of settlement number under which the lien will be marked on the Equity Shares tendered for the Buyback shall be provided by BSE or the Clearing Corporation. The lien shall be marked by the Shareholder Broker in demat account of the Eligible Shareholders for the Equity Shares tendered in the Buyback. The details of the shares marked as lien in the demat account of the Eligible Shareholder shall be provided by the depositories to the Clearing Corporation.
- (d) In case, the demat account of the Eligible Shareholder is held with one Depository and clearing member pool and clearing corporation account is held with other depository, the Equity Shares under the Buyback shall be blocked in the Eligible Shareholders demat account at the source depository during the Tendering Period. Inter Depository Tender Offer (“**IDT**”) instructions shall be initiated by the shareholders at source depository to clearing member/clearing corporation account at target depository. Source depository shall block the shareholder’s securities (i.e. transfers from free balance to blocked balance) and send IDT message to target depository for confirming creation of lien. Details of Equity Shares blocked in the Eligible Shareholders demat account shall be provided by the target Depository to the Clearing Corporation.
- (e) For custodian participant orders for Demat Shares, early pay-in is mandatory prior to confirmation of order/bid by custodians. The custodian shall either confirm or reject the orders not later than the closing of trading hours (i.e., 3:30 p.m. (IST)) on the last day of the Tendering Period. Thereafter, all unconfirmed orders shall be deemed to be rejected. For all confirmed custodian participant orders, any order modification shall revoke the custodian confirmation and the revised order shall be sent to the custodian again for confirmation.
- (f) Upon placing the bid, the Shareholder’s Broker shall provide a TRS generated by the stock exchange bidding system to the Eligible Shareholder on whose behalf the order/ bid has been placed. The TRS will contain the details of the order submitted like bid ID number, application number, DP ID, client ID, number of Equity Shares tendered etc. In case of non-receipt of the completed tender form and other documents, but lien marked on Equity Shares and a valid bid in the exchange bidding system, the bid by such Eligible Shareholder shall be deemed to have been accepted.
- (g) **In case of Demat Shares, submission of Tender Form and TRS is not required. After the receipt of the Demat Shares by the Clearing Corporation and a valid bid in the exchange bidding system, the Buyback shall be deemed to have been accepted for Eligible Shareholders holding Demat Shares.**

- (h) The Eligible Shareholders who have tendered their Demat Shares in the Buyback will have to ensure that they keep the DP Account active and unblocked to receive credit in case of return of Equity Shares due to rejection or partial acceptance. Further, Eligible Shareholders will have to ensure that they keep the bank account attached with the DP account active and updated to receive credit remittance due to Acceptance of Buyback of Equity Shares by the Company.

22.30 Procedure to be followed by Eligible Shareholders holding Physical Shares:

- (a) In accordance with SEBI Circular dated July 31, 2020 (Circular no. SEBI/HO/CFD/CMD1/CIR/P/2020/144), shareholders holding securities in physical form are allowed to tender shares in the Buyback through Tender Offer route. However, such tendering shall be as per the provisions of the SEBI Buyback Regulations. Nevertheless, Eligible Shareholders holding Equity Shares in physical form are urged to have their Equity Shares dematerialized so as to be able to freely transfer them and participate in corporate actions in a convenient and effective manner. The procedure for tendering equity shares in physical form is as below:
- (b) Eligible Shareholders who are holding Physical Shares and intend to participate in the Buyback will be required to approach their respective Shareholder Broker along with the complete set of documents for verification procedures to be carried out before placement of the bid. Such documents will include the (i) the Tender Form duly signed by all Eligible Shareholders (in case Physical Shares are in joint names, in the same order in which they hold the shares), (ii) original share certificate(s), (iii) valid share transfer form(s)/Form SH-4 duly filled and signed by the transferors (i.e., by all registered shareholders in the same order and as per the specimen signatures registered with the Company) and duly witnessed at the appropriate place authorizing the transfer in favour of the Company, (iv) self-attested copy of PAN Card(s) of all Eligible Shareholders, (v) any other relevant documents such as power of attorney, corporate authorization (including board resolution/specimen signature), notarized copy of death certificate and succession certificate or probated will, if the original shareholder is deceased, etc., as applicable. In addition, if the address of the Eligible Shareholder has undergone a change from the address registered in the register of members of the Company, the Eligible Shareholder would be required to submit a self-attested copy of address proof consisting of any one of the following documents: valid Aadhar card, voter identity card or passport.
- (c) Based on the documents mentioned in paragraph 22.30 (b) above, the concerned Shareholder Broker shall place an order/bid on behalf of the Eligible Shareholders holding Equity Shares in physical form who wish to tender Equity Shares in the Buyback, using the Acquisition Window of BSE. Upon placing the bid, the Shareholder Broker shall provide a TRS generated by the exchange bidding system to the Eligible Shareholder. TRS will contain the details of order submitted like folio number, certificate number, distinctive number, number of Equity Shares tendered etc.
- (d) Any Shareholder Broker/Eligible Shareholder who places a bid for physical Equity Shares, is required to deliver the original share certificate(s) and documents (as mentioned above) along with TRS generated by exchange bidding system upon placing of bid, either by speed post or courier or hand delivery to the Registrar to the Buyback i.e., MUFG Intime India Private Limited (Formerly Link Intime India Private Limited) (at the address mentioned at paragraph 20 above) on or before the Buyback Closing Date i.e. Tuesday, June 02, 2026 (by 5:00 p.m. (IST)). The envelope should be super scribed as “*Garware Technical Fibres Limited – Buyback 2026*”. One copy of the TRS will be retained by Registrar to the Buyback and it will provide acknowledgement of the same to the Shareholder Broker.
- (e) The Eligible Shareholders holding Physical Shares should note that Physical Shares will not be accepted unless the complete set of documents are submitted. Acceptance of the Physical Shares for Buyback by the Company shall be subject to verification as per the SEBI Buyback Regulations and any further directions issued in this regard. The Registrar to the Buyback will verify such bids based on the documents submitted on a daily basis and till such verification, BSE shall display such bids as ‘unconfirmed physical bids’. Once Registrar to the Buyback confirms the bids, they will be treated as ‘confirmed bids’.
- (f) In case any Eligible Shareholder has submitted Physical Shares for dematerialisation, such Eligible Shareholders should ensure that the process of getting the Equity Shares dematerialised is completed well in time so that they can participate in the Buyback before the closure of the Tendering Period of the Buyback.
- (g) An unregistered shareholder holding Physical Shares may also tender his shares for Buyback by submitting the duly executed transfer deed for transfer of shares, purchased prior to Record Date, in his name, along with the offer form, copy of his PAN card and of the person from whom he has purchased shares and other relevant documents as required for transfer, if any.

22.31 Additional requirements in respect of tenders by the Non-Resident Shareholders:

- (a) While tendering their Equity Shares under the Buyback, all Eligible Shareholders being Non-Resident Shareholders (excluding FIIs/FPIs) shall enclose a copy of the permission received by them from RBI, if applicable, to acquire the Equity Shares held by them.

- (b) Eligible Shareholders who are FIIs/FPIs should also enclose a copy of their SEBI registration certificate.
- (c) In case the Equity Shares are held on a repatriation basis, the Non-Resident Eligible Shareholders shall obtain and enclose a letter from the Eligible Shareholder's authorised dealer/ bank confirming that at the time of acquiring the said Equity Shares, payment for the same was made by the Non-Resident shareholder from the appropriate account (e.g. NRE a/c) as specified by RBI in its approval. In case the Non-Resident shareholder is not in a position to produce the said certificate, the Equity Shares would be deemed to have been acquired on non-repatriation basis and in that case the Non-Resident Shareholder shall submit a consent letter addressed to the Company, allowing the Company to make the payment on a non-repatriation basis in respect of the valid Equity Shares Accepted in the Buyback.
- (d) If any of the above stated documents, as applicable, are not enclosed along with the Tender Form, the Equity Shares tendered under the Buyback are liable to be rejected.
- (e) The Buyback from the Eligible Shareholders who are residents outside India including foreign corporate bodies (including erstwhile overseas corporate bodies), foreign portfolio investors, non-resident Indians, members of foreign nationality, if any, shall be subject to the Foreign Exchange Management Act, 1999 and rules and regulations framed thereunder, if any, Income Tax Act, 1961 and rules and regulations framed thereunder, as applicable, and also subject to the receipt / provision by such Eligible Shareholders of such approvals, if and to the extent necessary or required from concerned authorities including, but not limited to, approvals from the RBI under the Foreign Exchange Management Act, 1999 and rules and regulations framed thereunder, if any.
- (f) The reporting requirements for non-resident shareholders under RBI, FEMA, as amended and any other rules, regulations, guidelines, for remittance of funds, shall be made by the Eligible Shareholders.

The participation of the Eligible Shareholders in the Buyback is entirely at the discretion of the Eligible Shareholders. The Company does not accept any responsibility for the decision of any Eligible Shareholder to either participate or to not participate in the Buyback. The Company will not be responsible in any manner for any loss of Share certificate(s) and other documents during transit and the Eligible Shareholders are advised to adequately safeguard their interest in this regard.

B. ACCEPTANCE OF ORDERS

The Registrar to the Buyback shall provide details of order Acceptance to the Clearing Corporation within specified timelines.

C. METHOD OF SETTLEMENT

Upon finalization of the basis of acceptance as per SEBI Buyback Regulations:

- a) The settlement of trades shall be carried out in the manner similar to settlement of trades in the secondary market and as intimated by the Clearing Corporation from time to time.
- b) The Company will pay funds pertaining to the Buyback to the Company Broker on or before the pay-in date for Settlement, who will then transfer the funds to the Clearing Corporation's bank account as per the prescribed schedule. The settlements of fund obligation for Demat Shares shall be affected as per the SEBI Circulars and as prescribed by BSE and the Clearing Corporation from time to time. For Demat Shares accepted under the Buyback, such beneficial owners will receive funds payout in their bank account as provided by the depository system directly to the Clearing Corporation. If such Eligible Shareholder's bank account details are not available or if the funds transfer instruction is rejected by RBI/ bank(s), due to any reasons, then the amount payable to the concerned shareholders will be transferred to the settlement account of the Shareholder Broker for onward transfer to such Eligible Shareholders.
- c) For the Eligible Shareholders holding Equity Shares in physical form, the funds pay-out would be given to their respective Shareholder Broker's settlement accounts for releasing the same to the respective Eligible Shareholder's account.
- d) In case of certain shareholders viz., NRIs, non-residents etc. (where there are specific regulatory requirements pertaining to funds payout including those prescribed by the RBI) who do not opt to settle through custodians, the funds payout would be given to their respective Shareholder Broker's settlement accounts for releasing the same to such shareholder's account. For this purpose, the client type details would be collected from the depositories, whereas funds payout pertaining to the bids settled through custodians will be transferred to the settlement bank account of the custodian, each in accordance with the applicable mechanism prescribed by the BSE and the Clearing Corporation from time to time.
- e) Details in respect of shareholder's entitlement for tender process will be provided to the Clearing Corporation by the Company or Registrar to the Buyback. On receipt of the same, Clearing Corporation will cancel the excess or unaccepted blocked shares in the demat account of the shareholder. On settlement date, all blocked shares

mentioned in the accepted bid will be transferred to the Clearing Corporation

- f) In the case of inter depository, Clearing Corporation will cancel the excess or unaccepted shares in target depository. Source depository will not be able to release the lien without a release of IDT message from target depository. Further, release of IDT message shall be sent by target depository either based on cancellation request received from Clearing Corporation or automatically generated after matching with bid accepted detail as received from the Company or the Registrar to the Buyback. Post receiving the IDT message from target depository, source Depository will cancel/release excess or unaccepted block shares in the demat account of the shareholder. Post completion of tendering period and receiving the requisite details viz., demat account details and accepted bid quantity, source depository shall debit the securities as per the communication/message received from target depository to the extent of accepted bid shares from shareholder's demat account and credit it to Clearing Corporation settlement account in target Depository on settlement date.
- g) Any excess physical Equity Shares pursuant to proportionate acceptance/rejection will be returned to the Shareholders directly by Registrar to the Buyback.
- h) The Demat Shares bought back would be transferred directly to the Company Demat Account provided it is indicated by the Company's Broker or it will be transferred by the Company's Broker to the Company Demat Account on receipt of the Equity Shares from the clearing and settlement mechanism of BSE.
- i) Eligible Shareholders who intend to participate in the Buyback should consult their respective Shareholder Broker for payment to them of any cost, charges and expenses (including brokerage) that may be levied by the Shareholder Broker upon the selling shareholders for tendering Equity Shares in the Buyback (secondary market transaction). The Buyback consideration received by the Eligible Shareholders in respect of accepted Equity Shares could be net of such costs, applicable taxes, charges and expenses (including brokerage) and the Company and the Manager to the Buyback accept no responsibility to bear or pay such additional cost, charges and expenses (including brokerage) incurred solely by the selling shareholders.
- j) Further, Eligible Shareholders will have to ensure that they keep the saving account attached with the DP account active and updated to receive credit remittance due to acceptance of Buyback of shares by the Company. Any excess Physical Shares pursuant to proportionate acceptance/ rejection will be returned back to the concerned Eligible Shareholders directly by the Registrar to the Buyback.
- k) The Shareholder Broker(s) would issue contract note and pay the consideration for the Equity Shares accepted under the Buyback and return the balance unaccepted Equity Shares to their respective clients/ will unblock the excess unaccepted Equity Shares. The Company's Broker would also issue a contract note to the Company for the Equity Shares accepted under the Buyback.
- l) The lien marked against unaccepted Equity Shares will be released, if any, or would be returned by speed post or by ordinary post or courier (in case of physical shares) at the Eligible Shareholders' sole risk. Eligible Shareholders should ensure that their depository account is maintained till all formalities pertaining to the Offer are completed.
- m) The Equity Shares accepted, bought and lying to the credit of the Company Demat Escrow Account will be extinguished in the manner and following the procedure prescribed in the SEBI Buyback Regulations.

D. Rejection Criteria

The Equity Shares tendered by Eligible Shareholders holding Demat Shares would be liable to be rejected on the following grounds, if:

- (i) the Equity Shareholder is not an Eligible Shareholder of the Company as on the Record Date; or
- (ii) if there is a name mismatch in the demat account of the Eligible Shareholder and PAN.

The Equity Shares tendered by Eligible Shareholders holding Physical Shares would be liable to be rejected on the following grounds, if:

- (i) The documents mentioned in the Tender Form for Eligible Shareholders holding Equity Shares in physical form are not received by the Registrar on or before Tuesday, June 02, 2026 (by 5:00 p.m. (IST)); or
- (ii) The documents mentioned in the Tender Form for Eligible Shareholders holding Equity Shares in physical form are received by the Registrar, however the corresponding bid is not found in the bid file; or
- (iii) If the share certificate of the Company is not enclosed with the Tender Form; or
- (iv) If there is any other company's share certificate/invalid certificate enclosed with the Tender Form instead of the share certificate of the Company; or

- (v) If the transfer/ transmission of Equity Shares is not completed, and the Equity Shares are not in the name of the Eligible Shareholders; or
- (vi) If the Eligible Shareholders bid the Equity Shares but the Registrar does not receive the physical Equity Share certificate; or
- (vii) In the event the signature in the Tender Form and Form SH-4 do not match as per the specimen signature recorded with Company or Registrar to the Buyback; or
- (viii) Where there exists any restraint order of a Court/any other competent authority for transfer/disposal/ sale or where loss of share certificates has been notified to the Company or where the title to the Equity Shares is under dispute or otherwise not clear or where any other restraint subsists; or
- (ix) If the PAN cards (self-attested) of the Shareholder and all the joint holders, are not submitted with the form.

23. NOTE ON TAXATION

Disclosures in this section are based on an opinion sought by the Company from M/s Mehta Chokshi and Shah LLP, Chartered Accountants, the statutory auditor of our Company.

THE FOLLOWING SUMMARY OF THE TAX CONSIDERATIONS IS BASED ON THE READING OF THE CURRENT PROVISIONS OF THE TAX LAWS OF INDIA AND THE REGULATIONS THEREUNDER, THE JUDICIAL AND THE ADMINISTRATIVE INTERPRETATIONS THEREOF, WHICH ARE SUBJECT TO CHANGE OR MODIFICATION BY SUBSEQUENT LEGISLATIVE, REGULATORY, ADMINISTRATIVE OR JUDICIAL DECISIONS. ANY SUCH CHANGES COULD HAVE DIFFERENT IMPLICATIONS ON THESE TAX CONSIDERATIONS.

AS PER NEW INCOME TAX ACT, 2025, SECTION 69 RELATNG TO CAPITAL GAINS ON PURCHASE BY COMPANY OF ITS OWN SHARES OR OTHER SPECIFIED SECURITIES, HAS NOW BEEN MADE APPLICABLE TO BUY BACK OF SHARES OF ALL COMPANIES (INCLUDING SHARES LISTED ON A RECOGNIZED STOCK EXCHANGE WHOSE PUBLIC ANNOUNCEMENT FOR BUY-BACK HAS BEEN MADE ON OR AFTER 1 APRIL 2026). IN VIEW OF THE COMPLEXITY AND THE SUBJECTIVITY INVOLVED IN THE TAX CONSEQUENCES OF A BUY BACK TRANSACTION, ELIGIBLE SHAREHOLDERS ARE REQUIRED TO CONSULT THEIR TAX ADVISORS FOR THE TAX TREATMENT IN THEIR HANDS CONSIDERING THE RELEVANT TAX PROVISIONS, FACTS AND CIRCUMSTANCES OF THEIR CASE.

THE COMPANY DOES NOT ACCEPT ANY RESPONSIBILITY FOR THE ACCURACY OR OTHERWISE OF THIS TAX SUMMARY AND EXPLICITLY DISOWNS ANY LIABILITY ARISING OUT OF ANY ACTION INCLUDING A TAX POSITION TAKEN BY THE ELIGIBLE SHAREHOLDER BY RELYING ON THIS SUMMARY. THE SUMMARY OF TAX CONSIDERATIONS RELATING TO BUY BACK OF EQUITY SHARES LISTED ON THE STOCK EXCHANGE SET OUT BELOW SHOULD BE TREATED AS INDICATIVE AND FOR GENERAL GUIDANCE PURPOSES ONLY.

I. GENERAL

- A. The Indian tax year runs from 1 April to 31 March. The basis of charge of Indian income-tax depends upon the residential status of the taxpayer during a tax year. A person who is a tax resident of India is liable to taxation in India on his worldwide income, subject to certain prescribed tax exemptions provided under the Income Tax Act, 2025 ('Act' or 'ITA').
- B. A person who is treated as a non-resident for Indian tax purposes is generally liable to tax in India only on his/her India sourced income or income received or deemed to be received by such person in India. Finance Act, 2020, had introduced deeming provisions whereby non-resident individuals are deemed to be resident in India upon triggering of certain conditions. The said provisions continue in the New Income Tax Act, 2025 also. Such deemed residents would be liable to pay tax in India only on their India sourced income or income from business or profession controlled in India.

In case of shares of a Company, the source of income from shares would depend on the 'situs' of the shares. As per judicial precedents, generally the 'situs' of the shares is where Company is "incorporated" and where its shares can be transferred. Accordingly, since the Company is incorporated in India, the shares of the Company would be "situated" in India and any gains arising to a non-resident on transfer of such shares should be taxable in India under the ITA, subject to any specific exemption in this regard. Further, the non-resident can avail the beneficial tax treatment prescribed under the Double Taxation Avoidance Agreement ("DTAA"), as modified by the Multilateral Instrument ("MLI"), if the same is applicable to the relevant DTAA between India and the respective country of which the said non-resident shareholder is tax resident. The above benefit may be available subject to satisfying relevant conditions prescribed under ITA including but not limited to availability of Tax Residency Certificate, non-applicability of General Anti-Avoidance Rule ("GAAR") and providing and maintaining necessary information and documents as prescribed under ITA as well as satisfying the relevant conditions under the respective DTAA including anti-abuse measures under the MLI, if applicable.

- C. Classification of Shareholders

Section 6 of the ITA, determines the residential status of an assessee. Accordingly, shareholders can be classified broadly in the following categories:

1. **Resident Shareholders being:**

- Individuals, Hindu Undivided Family (HUF), Association of Persons (AOP) and Body of Individuals (BOI), Firm, LLP
- Others (corporate bodies):
 - Company
 - Other than Company

2. **Deemed Resident Shareholder** – an individual being a citizen of India who is not liable to tax in any other country or territory by reason of domicile, residence or any other criteria of similar nature and has total income other than foreign sourced income exceeding Rs. 15 Lakhs during the tax year.

3. **Non-Resident Shareholders being:**

- a. Non-Resident Indians (NRIs)
- b. Foreign Institutional Investors (FIIs) / Foreign Portfolio Investors (FPIs)
- c. Others:
 - Company
 - Other than Company

D. The summary of tax implications on buyback of equity shares listed on the stock exchanges in India is set out below. All references to equity shares in this note refer to equity shares listed on the recognized stock exchange(s) in India unless stated otherwise.

II. INCOME TAX PROVISIONS IN RESPECT OF BUY BACK OF SHARES (BUY BACK WHOSE PUBLIC ACCOUNCEMENT HAS BEEN MADE ON OR AFTER 1st APRIL, 2026)

As per Section 69 of the Income Tax Act, 2025, there are separate provisions for buy back of shares held by the promoters and in case of shares held by other than promoters.

The provisions for buy back of shares (announced on or after 1st April 2026) in case where the shareholder is a non-promoter, is as under:

A. Section 69¹ of the Income Tax Act, 2025 provides for levy of Capital Gain Tax in the hands of a shareholder or holder of specified securities (other than a promoter) for the purchase of its own shares or other specified securities by a company. Such Capital Gain tax shall be levied on the difference between the Cost of Acquisition and the Value of Consideration so received by such shareholder or the holder of other specified securities, in the year in which the company purchases the shares.

Capital Gain = Value of consideration for buy-back minus Cost of Acquisition subject to the set-off of losses as per the provisions of Section 111 of the ITA

Tax on Long Term Capital Gain (where shares are held for > 12 months) = 12.5%

Tax on Short Term Capital Gain (where shares are held for < 12 months) = 20%

The provisions for buy back of shares (announced on or after 1st April 2026) in case where the shareholder is a promoter, is as under:

B. Section 69² of the Income Tax Act, 2025 provides for levy of Capital Gain Tax in the hands of a shareholder or holder of specified securities (in case of a promoter) for the purchase of its own shares or other specified securities by a company. Such Capital Gain tax shall be levied on the difference between the Cost of Acquisition and the Value of Consideration so received by such shareholder or the holder of other specified securities, in the year in which the company purchases the shares. However, if the company purchases its own shares in accordance with the provisions of Section 68 of the Companies Act, 2013 and the shareholder or holder of specified securities is a promoter, the promoter shall be liable to pay an additional

¹ Erstwhile Section 46A of the Income Tax Act, 1961

² Erstwhile Section 46A of the Income Tax Act, 1961

tax over and above the tax as mentioned above. The same is tabulated herein below:

Income	Rate, where the promoter is a domestic company	Rate, where the promoter is other than a domestic company
Short Term Capital Gain referred to in Section 196 ³	2%	10%
Long Term Capital Gain referred to Section 197 or 198 ⁴	9.5%	17.5%

Plus applicable surcharge and cess

Therefore, the effective total tax rate for promoters will be:

Income	Rate, where the promoter is a domestic company	Rate, where the promoter is other than a domestic company
Short Term Capital Gain referred to in Section 196	22%	30%
Long Term Capital Gain referred to Section 197 or 198	22%	30%

Plus applicable surcharge and cess

- C. For the purpose of section 69, the term promoter has been defined under section 69(3)(a) and (b) as under:

Section 69.....

(3) For the purposes of this section,—

(a) in the case of a company whose shares are listed on a recognized stock exchange in India, 'promoter' shall have the same meaning as assigned to it in regulation 2(k) of the Securities and Exchange Board of India (Buy- Back of Securities) Regulations, 2018 made under the Securities and Exchange Board of India Act, 1992 (15 of 1992);

(b) in any other case, "promoter" means -

(i) a "promoter" as defined in section 2(69) of the Companies Act, 2013 (18 of 2013); or

(ii) a person who holds, directly or indirectly, more than 10% of the shareholding in the company;

Thus, the meaning of promoters of listed and unlisted companies need to be understood as per the definition mentioned above.

- D. Thus, the tax implications to the following categories of shareholders are as under:

1. **Resident Shareholders or Deemed Resident Shareholders**

Income arising to the shareholder on account of buyback of shares as referred to in section 69 of the ITA is liable to capital gain tax as per the Income Tax Act, 2025.

2. **Non-Resident Shareholders**

While the income arising to the shareholder on account of buyback of shares as referred to in section 69 of the ITA is chargeable to capital gain tax under the said provisions in the hands of a non-resident shareholder as well, the same may be subject to tax in the country of residence of the shareholder as per the provisions of the tax laws of that country. Non-resident shareholders need to consult their tax advisors with regard to the applicability of tax on the said buy back of shares in their country of residence.

E. **Tax Deducted at Source ('TDS')**

Resident Shareholders

Currently, there are no provisions for tax deduction at source in respect of income earned from transfer/ buy-back of shares in case of resident shareholders/ deemed resident shareholders.

Non-Resident Shareholders

For Non-resident shareholders, the Company is required to deduct tax at source on payment made to Non-resident, if such payment is chargeable to tax in India under the provisions of the ITA, at the time of payment or credit whichever is earlier, at the rates in force.

The term "rates in force" is defined under section 2(90) of the ITA to include rates specified under the Finance Act for the relevant year or the rates specified under the double taxation avoidance agreement with the respective countries. In this regard, the Finance Act, 2026 provides rates in force on capital gain as below:

³ Erstwhile Section 111A of the Income Tax Act, 1961

⁴ Erstwhile Section 112 and 112A of the Income Tax Act, 1961

Sr. No. (A)	Income (B)	Promoters (C)			Non-Promoters (D)
		Rates in force	Additional tax	Total	Rates in force
1	Short term Capital gain referred in section 196 arising from the transfer of such securities	20%	10%	30%	20%
2	Long term Capital gain referred in section 197 or section 198 arising from the transfer of such securities	12.50%	17.50%	30%	12.50%

(plus, applicable surcharge and cess as notified)

However, section 159(8) of the ITA provides that in order to be eligible to claim the relief under a DTAA, a non-resident will need to provide a TRC issued by the relevant foreign government. Further, Income tax Rules, 2026 also prescribes to maintain the following to avail benefits under the relevant DTAA:

- Copy of the PAN card allotted by the Indian Income Tax Authorities duly attested by the shareholders or details as prescribed under Rule 158 of the Income-tax Rules, 2026 in absence of PAN Card.
- Copy of the Tax Residency Certificate for Financial Year 2026-27 obtained from the revenue or tax authorities of the country of tax residence, duly attested by shareholders/authorized signatory.
- Electronic Form 41 can be obtained electronically through the e-filing portal of the income tax website at <https://www.incometax.gov.in/iec/foportal/>.
- Self-declaration by the shareholders of having no permanent establishment in India in accordance with the applicable tax treaty.
- Self-declaration of beneficial ownership of equity shares by the non-resident shareholder.
- Self-declaration of fulfilling all conditions of tax treaty for being eligible to claim benefit of the tax treaty (DTAA) read with Multilateral Instrument (MLI).
- Any other documents as prescribed under the IT Act for lower withholding of taxes, if applicable, duly attested by the shareholders.

Kindly note that any relief in withholding tax rate is subject to the DTAA provisions applicable and would depend on the documents submitted.

Non-resident shareholders may also provide a Lower Tax Deduction Certificate (LTDC) certificate issued by the Income Tax Department under Section 395 of the IT Act, which authorizes company to deduct WHT at a lower rate instead of the standard prescribed rate under IT Act.

The non-resident shareholders need to consult their tax advisors with regard to availability of such a tax credit

F. Securities Transaction Tax

Since the buyback of shares shall take place through the settlement mechanism of the stock exchange, securities transaction tax at 0.1% of the value of the transaction will be applicable.

DISCLAIMER:

The above note on taxation sets out the provisions of law in a summary manner only and does not purport to be a complete analysis or listing of all potential tax consequences of the disposal of equity shares. This note is neither binding on any regulators nor can there be any assurance that they will not take a position contrary to the comments mentioned herein. There can be no liability on the Company if any action is taken by the shareholder solely based on this tax summary. Therefore, shareholders cannot rely on this advice and the summary tax implications relating to the treatment of income tax in the case of buyback of equity shares listed on the stock exchange as set out above.

The summary of the tax considerations as above is based on the current provisions of the tax laws of India, which are subject to change or modification by subsequent legislative, regulatory, administrative or judicial decisions. In view of the specific nature of tax consequences, shareholders who are not tax residents of India are required to consult their tax advisors for the applicable tax and the appropriate course of action that they should take considering the provisions of the relevant Country or State tax law and provisions of DTAA where applicable.

24. DECLARATION BY THE BOARD OF DIRECTORS

Declaration as required under clause (ix) and clause (x) of Schedule I to the SEBI Buyback Regulations:

- 24.1 The Board of Directors confirms that there are no defaults subsisting in the repayment of deposits, interest payment thereon, redemption of debentures or payment of interest thereon or redemption of preference shares or payment of dividend to any shareholder, or repayment of any term loan or interest payable thereon to any financial institution or banking company.
- 24.2 The Board has confirmed that it has made a full enquiry into the affairs and prospects of the Company and has formed an opinion:
- (i) that immediately following the date of the Board Meeting approving the proposed Buyback, there will be no grounds on which the Company can be found unable to pay its debts;
 - (ii) as regards the Company's prospects for the year immediately following the date of the Board Meeting approving the Buyback and having regard to the Board's intention with respect to the management of the Company's business during that year and to the amount and character of the financial resources which will in the Board's view be available to the Company during that year, the Company will be able to meet its liabilities as and when they fall due and will not be rendered insolvent within a period of one year from the date of the Board resolution; and
 - (iii) in forming the aforesaid opinion, the Board has taken into account the liabilities including prospective and contingent liabilities payable as if the Company were being wound up under the provisions of the Companies Act or the Insolvency and Bankruptcy Code, 2016 (to the extent notified).

This declaration is made and issued under the authority of the Board of Directors in terms of the resolution passed at the meeting of held on Friday, May 8, 2026.

For and on behalf of the Board of Directors of Garware Technical Fibres Limited

Sd/-	Sd/-	Sd/-
Vayu Ramesh Garware Chairman & Managing Director DIN: 00092201	Shridhar Shrikrishna Rajpathak Director DIN: 00040387	Sunil Agarwal Company Secretary and Compliance Officer Membership No.: F6407

25. REPORT BY THE COMPANY'S STATUTORY AUDITOR ON PERMISSIBLE CAPITAL PAYMENT

The text of the report dated May 08, 2026 received from the statutory auditor of the Company ("Auditor's Report") addressed to the Board of the Company is reproduced below:

To,
The Board of Directors
Garware Technical Fibres Limited
Plot No 11, Block D1, M.I.D.C,
Chinchwad, Pune – 411019,
Maharashtra, India
Dear Sir/ Madam,

Subject: Statutory Auditors' Report in respect of the proposed buyback of equity shares by Garware Technical Fibres Limited (the "Company") in terms of clause (xi) of Schedule I of the Securities and Exchange Board of India (Buy-Back of Securities) Regulations, 2018, as amended (the "Buyback Regulations").

1. This report is issued in accordance with our agreement dated May 06th 2026.
2. The Board of Directors of Garware Technical Fibres Limited (the "Company") have approved a proposal for buyback of equity shares by the Company at its meeting held on May 08, 2026 ("Board Meeting") in pursuance of the provisions of Sections 68, 69 and 70 of the Companies Act, 2013 as amended (the "Act"), the rules made thereunder, as amended, and the Buyback Regulations.
3. We have been engaged by the Company to perform a reasonable assurance engagement on determination of the amount of permissible capital payment in connection with the proposed buyback by the Company of its equity shares in pursuance of the provisions of Sections 68, 69 and 70 of the Act and regulations as specified in the Buyback Regulations and on the opinions expressed by the Board of Directors of the Company, as required under the Buyback Regulations.

Board of Directors Responsibility

4. The Board of Directors of the Company is responsible for the following:
 - i. The amount of capital payment for the buyback is properly determined; and

- ii. It has made a full inquiry into the affairs and prospects of the Company and has formed the opinion that the Company will not be rendered insolvent within a period of one year from the date of the Board Meeting at which the buyback was approved.

Auditor's Responsibility

5. Pursuant to the requirement of the Buyback Regulations, it is our responsibility to obtain reasonable assurance on the following "Reporting Criteria":
 - i. whether we have inquired into the state of affairs of the Company
 - ii. whether the amount of capital payment for the buyback is within the permissible limit computed in accordance with the provisions of Section 68 of the Act and Regulation 4(i) of the Buyback Regulations read with Regulation 5(i)(b) of the Buyback Regulations; and
 - iii. whether the Board of Directors has formed the opinion, as specified in Clause (x) of Schedule I to the Buyback Regulations, on reasonable grounds that the Company having regard to its state of affairs will not be rendered insolvent within a period of one year from the date of the Board Meeting at which the buyback was approved.
6. A reasonable assurance engagement involves performing procedures to obtain sufficient appropriate evidence on the Reporting Criteria. The procedures selected depend on the auditor's judgment, including the assessment of the risks associated with the Reporting Criteria. Within the scope of our work, we performed the following procedures:
 - i. Examined authorisation for buyback from the Articles of Association of the Company;
 - ii. Examined that the amount of capital payment for the buyback is within the permissible limit computed in accordance with the provisions of Section 68 of the Act and Regulation 4(i) of the Buyback Regulations;
 - iii. Examined that the ratio of the secured and unsecured debt owed by the Company after the buyback is not more than twice the paid-up capital and its free reserves based on both, the audited standalone and consolidated financial statements of the Company as on March 31, 2025;
 - iv. Examined that all the shares for buyback are fully paid-up;
 - v. Inquired into the state of affairs of the Company with reference to the audited standalone and consolidated financial statements of the Company as at and for the year ended March 31, 2025 (the "**Audited Financial Statements**") which has been prepared by the Management of the Company; and examined budgets and projections prepared by the Management;
 - vi. Examined minutes of the meetings of the Board of Directors;
 - vii. Performed inquiry with the management in relation to the unaudited standalone and consolidated financial results for the nine months ended on December 31st, 2025. This unaudited financial information has been reviewed by us, on which we have issued unmodified conclusion vide our report dated February 11th, 2026;
 - viii. Examined Directors' declarations for the purpose of buyback and solvency of the Company; and
 - ix. Obtained appropriate representations from the Management of the Company.
7. We conducted our examination in accordance with the 'Guidance Note on Reports and Certificates for Special Purposes, issued by ICAI.
8. The financial statements referred to in paragraph 6 (v) above, have been audited by us on which we issued an unmodified audit opinion vide our report dated May 15, 2025. Our audit of these financial statements was conducted in accordance with the Standards on Auditing and other applicable authoritative pronouncements issued by the Institute of Chartered Accountants of India. Those standards require that we plan and perform the audit to obtain reasonable assurance about whether the financial statements are free of material misstatement. Our audits were not planned and performed in connection with any transactions to identify matters that may be of potential interest to third parties.

Opinion

9. As a result of our performance of aforementioned procedures, we report that:
 - i. We have inquired into the state of affairs of the Company in relation to: (i) its latest audited standalone

and consolidated financial statements for the year ended March 31, 2025; and (ii) the statement of unaudited standalone and consolidated financial results for the nine months ended on December 31st, 2025;

- ii. The amount of capital payment of Rs. 11,000 Lakh for the buyback in question (“**Buyback Size**”), as computed in the table below, is within the permissible capital payment of Rs. 11,626.47 Lakh calculated based on the Audited Financial Statements, which, in our opinion, is properly determined in accordance with Section 68 of the Act and Regulation 4(1) of the Buyback Regulations read with Regulation 5(i)(b) of the Buyback Regulations. The amount of equity share capital and free reserves (including securities premium) have been extracted from the Audited Financial Statements of the Company for the year ended March 31, 2025 as under:

	<i>Rs. in Lakh</i>	
Particulars	Standalone	Consolidated
A. Issued, subscribed and paid-up share capital as at March 31, 2025 (9,92,65,845 equity shares of Rs. 10/- each fully paid-up)	9,926.58	9,926.58
B. Free reserves [#] as at March 31, 2025:		
-General Reserve	12,906.50	12,906.51
-Retained Earnings	93,328.90	94,747.82
-Securities Premium account	102.74	102.74
Total (A+B)	1,16,264.72	1,17,683.65
Maximum amount permissible for buyback i.e. 10% of the total paid-up capital and free reserves (Subject to authorisation by board of directors by means of resolution at ensuing board meeting)	11,626.47	11,768.37

[#]Free reserves as defined in Section 2(43) of the Companies Act, 2013 read along with Explanation II provided in Section 68 of the Companies Act, 2013, as amended.

Calculation in respect of the permissible capital payment towards buyback of equity shares in accordance with Section 68 of the Act and Regulation 4(1) of the Buyback Regulations read with Regulation 5(i)(b) of the Buyback Regulations is done based on the Audited Financial Statements.

- iii. The Board of Directors in their meeting held on May 08th, 2026 has formed the opinion, as specified in Clause (x) of Schedule I to the Buyback Regulations, on reasonable grounds that the Company having regard to its state of affairs will not be rendered insolvent within a period of one year from date of the Board Meeting.

Restrictions on Use

10. Our work was performed solely to assist you in meeting your responsibilities with reference to the Buyback Regulations. Our obligations in respect of this report are entirely separate from, and our responsibility and liability is in no way changed by any other role we may have (or may have had) as auditors of the Company or otherwise. Nothing in this report, nor anything said or done in the course of or in connection with the services that are the subject of this report, will extend any duty of care we may have in our capacity as auditors of the Company.
11. This report is addressed to and provided to the Board of Directors of the Company pursuant to the requirements of the Buyback Regulations solely to enable the Board of Directors of the Company to include in:
- Public Announcement to be made to the shareholders of the Company;
 - The letter of offer to be filed with the Securities and Exchange Board of India, BSE Limited, National Stock Exchange of India Limited, Registrar of Companies, National Securities Depository Limited and the Central Depository Services (India) Limited, as applicable; and
 - for providing to the merchant banker to the Buyback.

We do not accept or assume any liability or duty of care for any other purpose for which or to any other person to whom this report is shown or into whose hands it may come save where expressly agreed by our prior consent in writing.

For Mehta Chokshi and Shah LLP
Chartered Accountants
Firm Registration Number: 106201W/ W100598

Sd/-

Rakesh Agarwal

(Partner)

Membership Number: 170685

UDIN: 26170685SAXZS9823

Place: Mumbai

Date: May 08, 2026

26. DOCUMENTS FOR INSPECTION

Copies of the following documents will be available for inspection at the registered office of the Company at Plot No. 11, Block D-1, MIDC, Chinchwad, Pune – 411 019 between 10:30 a.m. and 5.00 p.m. (IST) on any day, except Saturday, Sunday and public holidays or on the website of the Company (i.e., www.garwarefibres.com), in accordance with the SEBI Buyback Regulations and such other circulars or notification, as may be applicable, during the Tendering Period:

1. Copy of the certificate of incorporation of the Company;
2. Memorandum and Articles of Association of the Company;
3. Copy of the annual reports of the Company for the Fiscal Years ended March 31, 2025, March 31, 2024 and March 31, 2023;
4. Copy of the audited financial statement of the Company for the Fiscal Year ended March 31, 2026;
5. Copy of the resolution passed by the Board of Directors at the meeting held on Friday, May 08, 2026 approving the proposal for Buyback;
6. Copy of Report dated May 08, 2026, received from M/s Mehta, Chokshi & Shah LLP, Chartered Accountants, the Statutory Auditor of the Company, in terms of clause (xi) of Schedule I of the SEBI Buyback Regulations;
7. Copy of Declaration of solvency and an affidavit verifying the same in Form SH-9, as prescribed under Section 68(6) of the Companies Act, 2013;
8. Copy of the Escrow Agreement dated May 13, 2026, amongst the Company, Ambit Private Limited and HDFC Bank Limited;
9. Certificate from the Statutory Auditor dated May 08, 2026, certifying that the Company has adequate funds for undertaking the Buyback;
10. Copy of Public Announcement for Buyback dated May 11, 2026, published in newspapers on May 12, 2026, regarding Buyback of the Equity Shares; and
11. Opinion dated May 21, 2026, obtained by the Company from M/s Mehta Chokshi and Shah LLP, Chartered Accountants, on taxation.

27. DETAILS OF COMPANY SECRETARY AND COMPLIANCE OFFICER

The Company has appointed Mr. Sunil Agarwal, Company Secretary as the compliance officer for the purpose of the Buyback (“**Compliance Officer**”). Investors may contact the Compliance Officer for any clarification or to address their grievances, if any, on any day except Saturday, Sunday and public holidays during office hours i.e., 10:00 a.m. to 6:00 p.m. (IST):

Mr. Sunil Agarwal

Company Secretary

Garware Technical Fibres Limited

Plot No. 11, Block D-1

MIDC, Chinchwad

Pune – 411 019

Tel: +91 020 2799 0224

E-mail: sagarwal@garwarefibres.com

Website: www.garwarefibres.com

28. DETAILS OF THE REMEDIES AVAILABLE TO THE SHAREHOLDERS/ BENEFICIAL OWNERS

- (a) In case of any grievances relating to the Buyback (including non-receipt of the Buyback consideration, share certificate, demat credit, etc.), the Eligible Shareholders can approach the Company Secretary and Compliance Officer and/or Manager to the Buyback and/or Registrar to the Buyback for redressal.

- (b) If the Company makes any default in complying with Sections 68, 69, 70 of the Companies Act including the rules thereunder, the Company or any officer of the Company who is in default shall be punishable with imprisonment for a term and its limit, or with a fine and its limit or with both in terms of the Companies Act, as applicable.
- (c) The address of the concerned office of the Registrar of Companies is as follows:

The Registrar of Companies
Sheti Mahamndal Bhavan, 1st Floor,
270, Bhamburda,
Senapati Bapat Road,
Pune, Maharashtra – 411016

29. DETAILS OF THE INVESTOR SERVICE CENTRE AND REGISTRAR TO THE BUYBACK

In case of any query, the shareholders may also contact MUFG Intime India Private Limited (formerly Link Intime India Private Limited), the Registrar and Share Transfer Agent of the Company, appointed as the Investor Service Centre for the purposes of the Buyback, on any day except Saturday and Sunday and public holiday between 9:30 a.m. to 5:30 p.m. (IST) at the following address:



MUFG Intime India Private Limited (Formerly Link Intime India Private Limited)

C-101, 1st Floor, Embassy 247,
Lal Bahadur Shastri Marg,
Vikhroli (West), Mumbai,
Maharashtra, India 400 083

Tel No.: +91 810 811 4949; **Fax No.:** +91 22 4918 6060

Contact Person: Shanti Gopalakrishnan

Email: garwaretechnicalfibres.buyback@in.mpms.mufg.com; **Website:** www.in.mpms.mufg.com

Investor Grievance E-mail: garwaretechnicalfibres.buyback@in.mpms.mufg.com

SEBI Registration No.: INR000004058

Validity Period: Permanent

CIN: U67190MH1999PTC118368

30. DETAILS OF THE MANAGER TO THE BUYBACK



Ambit Private Limited

Ambit House, 449 Senapati Bapat Marg
Lower Parel, Mumbai 400 013,
Maharashtra, India

Tel. No.: +91 22 6623 3030

Contact Person: Anmol Modi

Email: gfl.buyback2026@ambit.co

Website: www.ambit.co

Investor Grievance E-mail: customerservicemb@ambit.co

SEBI Registration No: INM000010585

Corporate Identity Number: U65923MH1997PTC109992

31. DECLARATION BY THE DIRECTORS REGARDING AUTHENTICITY OF THE INFORMATION IN THE LETTER OF OFFER

In terms of Regulation 24(i)(a) of the Buyback Regulations, the Board of Directors accepts responsibility for all the information contained in this Letter of Offer and confirms that it contains true, factual and material information and does not contain any misleading information. This Letter of Offer is issued under the authority of the Board and in terms of the resolution passed by the Board on Friday, May 08, 2026.

For and on behalf of the Board of Directors of Garware Technical Fibres Limited

Sd/-	Sd/-	Sd/-
Vayu Ramesh Garware Chairman & Managing Director DIN: 00092201	Shridhar Shrikrishna Rajpathak Director DIN: 00040387	Sunil Agarwal Company Secretary and Compliance Officer Membership No.: F6407

Place: Pune

Date: May 22, 2026

32. TENDER FORM

32.1 Tender Form (for Eligible Shareholders holding Equity Shares in dematerialized form)

32.2 Tender Form (for Eligible Shareholders holding Equity Shares in physical form)

32.3 Form No. SH-4 – Securities Transfer Form

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TENDER FORM (FOR ELIGIBLE SHAREHOLDERS HOLDING EQUITY SHARES IN DEMATERIALISED FORM)

FORM OF ACCEPTANCE-CUM-ACKNOWLEDGEMENT

Bid Number:

Date:

BUYBACK OPENS ON:		Tuesday, May 26, 2026	
BUYBACK CLOSES ON:		Tuesday, June 02, 2026	
For Registrar/Collection Centre use			
Inward No.	Date	Stamp	
Status (please tick appropriate box)			
<input type="checkbox"/>	Individual/HUF	<input type="checkbox"/>	FII/FPI
<input type="checkbox"/>	Body Corporate	<input type="checkbox"/>	Mutual Fund
<input type="checkbox"/>	Venture Capital Fund	<input type="checkbox"/>	Bank / Financial Institution
<input type="checkbox"/>	Insurance Co.	<input type="checkbox"/>	Pension / PF
<input type="checkbox"/>	Non Resident Individual/OCB	<input type="checkbox"/>	Foreign Company
<input type="checkbox"/>	FVCI	<input type="checkbox"/>	Partnership/LLP
<input type="checkbox"/>	Others (specify)	<input type="checkbox"/>	
India Tax Residency Status: Please tick appropriate box			
<input type="checkbox"/>	Resident in India	<input type="checkbox"/>	Non-Resident in India
		Resident of <i>(Shareholder to fill the country of residence)</i>	
Route of Investment (For NR Shareholders only)			
<input type="checkbox"/>	Portfolio Investment Scheme	<input type="checkbox"/>	Foreign Investment Scheme

To,

Garware Technical Fibres Limited – Buyback
C/o MUFG Intime India Private Limited
(Formerly Link Intime India Private Limited)
C-101, Embassy 247, 1st Floor, Lal Bahadur Shastri Marg
Vikhroli (West), Mumbai
Maharashtra, India – 400 083

Dear Sir/ Madam,

Sub: Letter of Offer dated May 22, 2026 in relation to the buyback of up to 16,17,500 fully paid-up equity shares of face value of INR 10/- each (the “Equity Shares”) of Garware Technical Fibres Limited (the “Company”) at a price of INR 680/- per Equity Share (Buyback Price) through the tender offer process, pursuant to the provisions of the Securities and Exchange Board of India (Buy-back of Securities) Regulations, 2018, as amended (“SEBI Buyback Regulations”) and the Companies Act, 2013, as amended (“Buyback”), payable in cash

- I / We having read and understood the Letter of Offer dated May 22, 2026 issued by the Company hereby tender / offer my / our Equity Shares in response to the Buyback in accordance with the terms and conditions set out below and in the Letter of Offer.
- I / We authorize the Company to buyback the Equity Shares offered (as mentioned below) and to issue instruction(s) to the Registrar to the Buyback to extinguish the Equity Shares.
- I / We hereby affirm that the Equity Shares comprised in this tender/offer are offered for Buyback by me / us free from all liens, equitable interest, charges and encumbrance.
- I / We declare that there are no restraints / injunctions or other covenants of any nature which limits / restricts in any manner my / our right to tender Equity Shares for Buyback and that I / We am / are legally entitled to tender the Equity Shares for Buyback.
- I / We agree that the Company will pay the Buyback Price only after due verification of the validity of documents and that the consideration will be paid as per the secondary market mechanism.
- I/We agree that the consideration for the accepted Equity Shares will be paid to the Eligible Equity Shareholder as per the provisions of Buyback Regulations and circulars issued by SEBI.
- I / We agree to receive, at my/our own risk, the invalid / unaccepted Equity Shares under the Buyback in the demat account from where I / we have tendered the Equity Shares in the Buyback.
- I / We agree to return to the Company any Buyback consideration that may be wrongfully received by me / us.
- I / We acknowledge that the responsibility to discharge tax, if any, due on any gains arising on the buyback is on me/us. I/We agree to compute gains on this transaction and immediately pay applicable taxes in India (whether by deduction of tax at source, or otherwise) and file tax return in consultation with our custodians/ authorized dealers/ tax advisors appropriately.
- I / We undertake to indemnify the Company if any tax demand is raised on the Company on account of gains arising to me/us on buyback of shares. I/We also undertake to provide the Company, the relevant details in respect of the taxability/non-taxability of the proceeds arising on buyback of Equity Shares by the Company, copy of tax return filed in India, evidence of the tax paid etc., whenever called for.
- I / We undertake to execute any further documents and give any further assurances that may be required or expedient to give effect to my / our tender / offer and agree to abide by any decision that may be taken by the Company to effect the Buyback in accordance with the Companies Act 2013 and the rules made thereunder and SEBI Buyback Regulations and any other applicable laws.
- Applicable for all Non-resident shareholders only:**
 - I / We undertake to pay income taxes in India (whether by deduction of tax at source or otherwise) on any income arising on such Buyback and taxable in accordance with prevailing income tax laws in India within the applicable time period for such payment. I / We also undertake to indemnify the Company against any income tax liability on any income earned on such Buyback of shares by me / us.
 - I/We, being a Non-Resident Shareholder, agree to obtain and submit all necessary approvals, if any, and to the extent required from the concerned authorities including approvals from the RBI under the Foreign Exchange Management Act, 1999 and the rules and regulations framed there under, as amended (“FEMA”) and any other the rules and regulations, for tendering Equity Shares in the Buyback, and also undertake to comply with the reporting requirements, if applicable, and any other rules, regulations and guidelines, in regard to remittance of funds outside India.

13. Details of Equity Shares held and tendered / offered for Buy-back:

Particulars	In Figures	In Words
Number of Equity Shares held as on Record Date (Wednesday, May 20, 2026)		
Number of Equity Shares Entitled for Buy-back (Buyback Entitlement)		
Number of Equity Shares offered for Buyback (Including additional shares, if any)		

Note: An Eligible Shareholder may tender Equity Shares over and above his / her Buyback Entitlement. Number of Equity Shares validly tendered by any Eligible Shareholder up to the Buyback Entitlement of such Eligible Shareholder shall be accepted to the full extent. The Equity Shares tendered by any Eligible Shareholder over and above the Buyback Entitlement of such Eligible Shareholder shall be accepted in accordance with Paragraph 21 of the Letter of Offer. Equity Shares tendered by any Eligible Shareholder over and above the number of Equity Shares held by such Eligible Shareholder as on the Record Date shall not be considered for the purpose of Acceptance.

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ACKNOWLEDGMENT SLIP: GARWARE TECHNICAL FIBRES LIMITED BUYBACK 2026

(To be filled by the Eligible Shareholder) (Subject to verification)

Folio No./DP ID		Client ID	
Received from Mr./Ms./M/s.			
Form of Acceptance-cum-Acknowledgement, Original TRS along with:			
No. of Equity Shares offered for Buyback (In Figures)		(in words)	
Please quote Client ID No. & DP ID No. for all future correspondence			Stamp of Broker/ Registrar

14. Non-resident shareholders (including NRIs, OCBs and FIIs) are requested to enclose a consent letter indicating the details of transfer i.e. number of Equity Shares to be transferred, the name of the investee company whose shares are being transferred i.e. "Garware Technical Fibres Limited" and the price at which the Equity Shares are being transferred i.e. "Price determined in accordance with the SEBI Buyback Regulations" duly signed by the shareholder or his/its duly appointed agent and in the latter case, also enclose the power of attorney.

15. Details of Account with Depository Participant (DP):

Name of the Depository (tick whichever is applicable)		NSDL		CDSL
Name of the Depository Participant				
DP ID No.				
Client ID No. with the DP				

16. Equity Shareholders Details:

Particulars	First/Sole Holder	Joint Holder 1	Joint Holder 2	Joint Holder 3
Full Name(s) of the Equity Shareholder				
Signature(s)*				
PAN				
Address of the Sole/First Equity Shareholder				
Telephone No. of Sole/First Equity Shareholder		Email ID of Sole/First Equity Shareholder		

* Corporate shareholders must affix rubber stamp and sign under valid authority. The relevant corporate authorization should be enclosed with the application form submitted.

INSTRUCTIONS:

This Tender Form has to be read along with the Letter of Offer and is subject to the terms and conditions mentioned in the Letter of Offer and this Tender Form

- The Buyback will open on Tuesday, May 26, 2026 and close on Tuesday, June 02, 2026.
- This Tender form has to be read along with the Letter of Offer and is subject to the terms and conditions mentioned in the Letter of Offer and this Tender Form.
- Eligible Shareholders who desire to tender their Equity Shares in the dematerialized form under the Buyback would have to do so through their respective Shareholder's Broker by indicating the details of the Equity Shares they intend to tender under the Buyback. For Further details, please see the procedure as specified in the section entitled "Procedure for Tender Offer and Settlement" on paragraph 22 of the Letter of Offer.
- Shareholders may submit their duly filled Tender Form to the office of Registrar to the Buyback (as mentioned in Paragraph 21 of the Letter of Offer) only post placing the bid via the Shareholder Broker.
- In case any registered entity that has merged with another entity and the merger has been approved and has come into effect but the process of getting the successor company as the registered shareholder is still incomplete, then such entity along with the Tender Form should file a copy of the following documents: (i) Approval from the appropriate authority for such merger; (ii) the scheme of merger; and (iii) the requisite form filed with MCA intimating the merger.
- The Buyback shall be rejected for Eligible Shareholders holding Equity Shares in dematerialized form in case of receipt of the completed Tender Form and other documents but non-receipt of Equity Shares in the special account of the Clearing Corporation or a non-receipt of valid bid in the exchange bidding system.**
- The shares in the Buyback would be liable to be rejected if (i) the tenderer is not an Eligible Shareholder of the Company as on the Record Date; (ii) if there is a name and PAN mismatch in the demat account of the Eligible Shareholder; and (iii) in the event of non-receipt of the completed Tender Form and other documents from the Eligible Shareholders who were holding shares in physical form as on the Record Date and have placed their bid in dematerialized form.
- The Shareholders will have to ensure that they keep the DP Account active and unblocked to receive credit in case of return of Equity Shares due to rejection or due to prorated Buyback as may be decided by the Company / Registrar to the Buyback, in accordance with the SEBI Buyback Regulations.
- Eligible Shareholders to whom the Buyback offer is made are free to tender shares to the extent of their entitlement in whole or in part or in excess of their entitlement, but not exceeding their holding as on Record Date.
- For the procedure to be followed by Eligible Shareholders for tendering Equity Shares in the Buyback, please refer to paragraph 22 of the Letter of Offer.
- All documents sent by Eligible Shareholders will be at their own risk. Eligible Shareholders are advised to safeguard adequately their interests in this regard.
- By agreeing to participate in the Buyback, the non-resident Eligible Shareholders give the Company the authority to make, sign, execute, deliver, acknowledge and perform all applications to file regulatory reporting, if required, including FC-TRS form, if necessary and undertake to provide assistance to the Company for such regulatory reporting, if required by the Company.
- In the event of non-receipt of the Letter of Offer by an Eligible Shareholder, the Eligible Shareholder holding Equity Shares may participate in the Buyback by providing their application in writing on plain paper signed by all Eligible Shareholders (in case of joint holding), stating name and address of Eligible Shareholders(s), number of Equity Shares held as on the Record Date, Client ID number, DP Name/ID, beneficiary account number and the number of Equity Shares tendered for the Buyback.
- Eligible Sellers have to fill up the EVENT number issued by the depository in the column for settlement details along with the market type as "Buyback", ISIN, Quantity of shares and CM BP ID of broker and execution date in the Delivery Instruction Slips (DIS) so that Equity Shares can be tendered in the Buyback.
- Non-Resident Shareholders must obtain and submit all necessary approvals, if any and to the extent required from the concerned authorities including approvals from the RBI under FEMA and the rules and regulations framed there under, for tendering Equity Shares in the Buyback, and also undertake to comply with the reporting requirements, if applicable, under the FEMA and any other rules, regulations and guidelines, in regard to remittance of funds outside India.
- For the Eligible Shareholders holding Equity Shares in demat form, the Tender Form and TRS are not required to be submitted to the Company, Manager or the Registrar. After the receipt of the demat Equity Shares by the Clearing Corporation and a valid bid in the exchange bidding system, the Buyback shall be deemed to have been accepted for the Eligible Shareholders holding Equity Shares in demat form.

All capitalised items not defined herein shall have the meaning ascribed to them in the Letter of Offer.

-----Tear along this line-----

ALL FUTURE CORRESPONDENCE IN CONNECTION WITH THIS BUYBACK, IF ANY, SHOULD BE ADDRESSED TO REGISTRAR TO THE BUYBACK AT THE FOLLOWING ADDRESS QUOTING YOUR CLIENT ID AND DP ID:

Investor Service Centre:

Garware Technical Fibres Limited Buyback 2026

MUFG Intime India Private Limited

(Formerly Link Intime India Private Limited)

C-101, Embassy 247, 1st Floor, Lal Bahadur Shastri Marg, Vikhroli (West), Mumbai, Maharashtra, India – 400 083

Contact Person: Shanti Gopalakrishnan

Tel: +91 810 811 4949; **Fax:** +91 22 4918 6060; **E-mail:** garwaretechnicalfibres.buyback@in.mpms.mufg.com;

Investor Grievance Id: garwaretechnicalfibres.buyback@in.mpms.mufg.com; **SEBI Registration Number:** INR000004058

FORM OF ACCEPTANCE-CUM-ACKNOWLEDGEMENT

Bid Number:

Date:

BUYBACK OPENS ON:		Tuesday, May 26, 2026	
BUYBACK CLOSES ON:		Tuesday, June 02, 2026	
For Registrar/Collection Centre use			
Inward No.	Date	Stamp	
Status (please tick appropriate box)			
<input type="checkbox"/>	Individual/HUF	<input type="checkbox"/>	FII/FPI
<input type="checkbox"/>	Body Corporate	<input type="checkbox"/>	Mutual Fund
<input type="checkbox"/>	Venture Capital Fund	<input type="checkbox"/>	Bank / Financial Institution
<input type="checkbox"/>	Insurance Co.	<input type="checkbox"/>	Pension / PF
<input type="checkbox"/>	Non Resident Individual/OCB	<input type="checkbox"/>	Foreign Company
<input type="checkbox"/>	FVCI	<input type="checkbox"/>	Partnership/LLP
<input type="checkbox"/>	Others (specify)	<input type="checkbox"/>	
India Tax Residency Status: Please tick appropriate box			
<input type="checkbox"/>	Resident in India	<input type="checkbox"/>	Non-Resident in India
		Resident of _____ (Shareholder to fill the country of residence)	
Route of Investment (For NR Shareholders only)			
<input type="checkbox"/>	Portfolio Investment Scheme		<input type="checkbox"/>
		Foreign Investment Scheme	

To,

Garware Technical Fibres Limited – Buyback

C/o MUFG Intime India Private Limited

(Formerly Link Intime India Private Limited)

C-101, Embassy 247, 1st Floor, Lal Bahadur Shastri Marg

Vikhroli (West), Mumbai

Maharashtra, India – 400 083

Dear Sir/ Madam,

Sub: Letter of Offer dated May 22, 2026 in relation to the Buyback of up to 16,17,500 fully paid-up equity shares of face value of INR 10/- each (the “Equity Shares”) of Garware Technical Fibres Limited (the “Company”) at a price of INR 680/- per Equity Share (“Buyback Price”) through the tender offer process, pursuant to the provisions of the Securities and Exchange Board of India (Buy-back of Securities) Regulations, 2018, as amended and the Companies Act, 2013, as amended (“Buyback”), payable in cash

- I / We having read and understood the Letter of Offer dated May 22, 2026 issued by the Company hereby tender / offer my / our Equity Shares in response to the Buyback in accordance with the terms and conditions set out below and in the Letter of Offer.
- I / We authorize the Company to buyback the Equity Shares offered (as mentioned below) and to issue instruction(s) to the Registrar to the Buyback to extinguish the Equity Shares.
- I / We hereby affirm that the Equity Shares comprised in this tender/ offer are offered for Buyback by me / us free from all liens, equitable interest, charges and encumbrance.
- I / We declare that there are no restraints / injunctions or other covenants of any nature which limits / restricts in any manner my / our right to tender Equity Shares for Buyback and that I / We am / are legally entitled to tender the Equity Shares for Buyback.
- I / We agree that the consideration for the accepted Equity Shares will be paid to the Shareholder Broker as per secondary market mechanism.
- I/We agree that the consideration for the accepted Equity Shares will be paid to the Eligible Equity Shareholder as per the provisions of Buyback Regulations and circulars issued by SEBI
- I / We acknowledge that the responsibility to discharge tax, if any, due on any gains arising on buyback is on me / us. I / We agree to compute gains on this transaction and immediately pay applicable taxes in India (whether by deduction of tax at source, or otherwise) and file tax return in consultation with our custodians/ authorized dealers/ tax advisors appropriately.
- I / We undertake to indemnify the Company if any tax demand is raised on the Company on account of gains arising to me / us on buyback of shares. I / We also undertake to provide the Company, the relevant details in respect of the taxability / non-taxability of the proceeds arising on buyback of shares by the Company, copy of tax return filed in India, evidence of the tax paid etc., whenever called for.
- I / We agree that the Company is not obliged to accept any Equity Shares offered for Buyback where loss of share certificates has been notified to the Company.
- I / We agree that the Company will pay the Buyback Price only after due verification of the validity of documents and that the consideration may be paid to the first named Eligible Shareholder as per the secondary market mechanism.
- I / We agree to return to the Company any Buyback consideration that may be wrongfully received by me / us.
- I / We undertake to execute any further documents and give any further assurances that may be required or expedient to give effect to my / our tender / offer and agree to abide by any decision that may be taken by the Company to effect the Buyback in accordance with the Companies Act 2013 and the rules made thereunder and Securities and Exchange Board of India (Buy-back of Securities) Regulations, 2018, as amended, and any other applicable laws.
- Eligible Shareholders holding Equity Shares in physical form are advised to get their shares dematerialized before tendering their Equity Shares in the Buyback.
- Details of Equity Shares held and tendered / offered for Buy-back:

Particulars	In Figures	In Words
Number of Equity Shares held as on Record Date (Wednesday, May 20, 2026)		
Number of Equity Shares Entitled for Buyback (Buyback Entitlement)		
Number of Equity Shares offered for Buyback (Including additional shares, if any)		

Note: An Eligible Shareholder may tender Equity Shares over and above his / her Buyback Entitlement. Number of Equity Shares validly tendered by any Eligible Shareholder up to the Buyback Entitlement of such Eligible Shareholder shall be accepted to the full extent. The Equity Shares tendered by any Eligible Shareholder over and above the Buyback Entitlement of such Eligible Shareholder shall be accepted in accordance with Paragraph 21 of the Letter of Offer. Equity Shares tendered by any Eligible Shareholder over and above the number of Equity Shares held by such Eligible Shareholder as on the Record Date shall not be considered for the purpose of Acceptance.

-----Tear along this line-----
ACKNOWLEDGMENT SLIP: GARWARE TECHNICAL FIBRES LIMITED BUYBACK 2026
(To be filled by the Equity Shareholder) (Subject to verification)

Folio No.			
Received from Mr./ Ms./ M/s.			
Form of Acceptance-cum-Acknowledgment, Original TRS along with:			
No. of Equity Shares offered for Buyback (In figures)		(in words)	
Please quote Folio No. for all future correspondence		Stamp of Broker/Registrar	

15. Details of Share Certificate(s) enclosed: _____ Total no. of Share Certificates submitted: _____

Sr. No.	Folio No.	Share Certificate No.	Distinctive No(s)		No. of Equity Shares
			From	To	
1.					
2.					
3.					
4.					
5.					
Total					

In case the number of folios and share certificates exceed four nos., please attach a separate sheet giving details in the same format as above.

16. Details of the bank account of the sole or first Eligible Shareholder to be incorporated in the consideration warrant (to be mandatorily filled):

Name of the Bank	Branch and City	IFSC and MICR Code	Account Number (indicate type of account)

17. Details of other documents (Please ✓ as appropriate, if applicable) enclosed:

Power of Attorney	Previous RBI approvals for acquiring the Equity Shares of Garware Technical Fibres Limited hereby tendered in the Buyback
Death Certificate	Succession Certificate
Self-attested copy of Permanent Account Number (PAN card)	Corporate authorisations
TRS	Others (please specify)

18. **Applicable for all Non-resident shareholders**

- I / We undertake to pay income taxes in India on any income arising on such Buyback and taxable in accordance with prevailing income tax laws in India within the applicable time period for such payment. I / We also undertake to indemnify the Company against any income tax liability on any income earned on such Buyback of shares by me / us.
- I/We, being a Non-Resident Shareholder, agree to obtain and submit all necessary approvals, if any, and to the extent required from the concerned authorities including approvals from the RBI under the Foreign Exchange Management Act, 1999 and the rules and regulations framed there under, as amended ("FEMA") and any other the rules and regulations, for tendering Equity Shares in the Buyback, and also undertake to comply with the reporting requirements, if applicable, and any other rules, regulations and guidelines, in regard to remittance of funds outside India.

19. Equity Shareholders Details:

Particulars	First/Sole Holder	Joint Holder 1	Joint Holder 2	Joint Holder 3
Full Name(s) Of the Holder				
Signature(s)*				
PAN				
Address of the Sole/First Equity Shareholder				
Telephone No. of Sole/First Equity Shareholder		Email ID of Sole/First Equity Shareholder		

* Corporate shareholders must affix rubber stamp and sign under valid authority. The relevant corporate authorisation should be enclosed with the application form submitted.

INSTRUCTIONS:

This Tender Form has to be read along with the Letter of Offer and is subject to the terms and conditions mentioned in the Letter of Offer and this Tender Form

- The Buyback will open on Tuesday, May 26, 2026 and close on Tuesday, June 02, 2026.
- Eligible Shareholders who wish to tender their Equity Shares in response to this Buyback should submit the following documents to their Shareholder Broker. The Eligible Shareholders / Shareholder Broker in turn would deliver the said documents along with the Transaction Registration Slip (TRS) to the Registrar; the documents should be sent to the Registrar only after the placement of a valid bid; non-submission of the below mentioned documents directly to the Registrar shall result in the rejection of the tendered Equity Shares: (i) the Tender Form duly signed (by all Equity Shareholders in case shares are in joint names) in the same order in which they hold the Equity Shares; (ii) original share certificates; (iii) valid share transfer form(s) (Form SH-4) duly filled and signed by the transferors (i.e. by all registered Shareholders in same order and as per the specimen signatures registered with the Company/Registrar) and duly witnessed at the appropriate place authorizing the transfer in favor of the Company; (iv) self-attested copy of the Shareholder's PAN Card; (v) any other relevant documents such as (but not limited to) (a) duly attested Power of Attorney if any person other than the Equity Shareholder has signed the relevant Tender Form; (b) notarized copy of death certificate and succession certificate or probated will, as applicable, if the original Shareholder has deceased; and (c) necessary corporate authorisations, such as board resolutions etc., in case of companies; (vi) In addition to the above, if the address of the Shareholder has undergone a change from the address registered in the Register of Members of the Company, the Shareholder would be required to submit a self-attested copy of address proof consisting of any one of the following documents: valid Aadhar Card, Voter Identity Card or Passport.
- In case of non-receipt of the Letter of Offer, Eligible Shareholders holding Equity Shares may participate in the offer by providing their application in plain paper in writing signed by all Eligible Shareholders (in case of joint holding), stating name, address, folio number, number of Equity Shares held, Equity Share certificate number, number of Equity Shares tendered for the Buyback and the distinctive numbers thereof, enclosing the original Equity Share certificate(s), copy of Eligible Shareholder's PAN card(s) and executed share transfer form in favour of the Company. Eligible Shareholders must ensure that the Tender Form, along with the TRS and requisite documents, reach the Registrar to the Buyback on or before from the Buyback Closing Date i.e. Tuesday, June 02, 2026 by 5:00 p.m.
- In case any registered entity that has merged with another entity and the merger has been approved and has come into effect but the process of getting the successor company as the registered shareholder is still incomplete, then such entity along with the Tender Form should file a copy of the following documents: (i) Approval from the appropriate authority for such merger; (ii) the scheme of merger; and (iii) the requisite form filed with MCA intimating the merger.
- Eligible Shareholders to whom the Buyback is made are free to tender Equity Shares to the extent of their entitlement in whole or in part or in excess of their entitlement, but not exceeding the number of Shares held by them as on Record Date.
- All documents/ remittances sent by or to Eligible Shareholders will be at their own risk and the Eligible Shareholders are advised to adequately safeguard their interests in this regard.
- For procedure followed by Eligible Shareholders for tendering shares in the buyback, please refer to Paragraph 22 of the Letter of Offer.
- All documents as mentioned above shall be enclosed with the valid Tender Form otherwise the shares will be liable for rejection. The shares shall be liable for rejection on the following grounds amongst others: (a) If any other company share certificates are enclosed with the Tender Form instead of the share certificate of the Company; (b) non-submission of Notarized copy of death certificate and succession certificate / probated Will, as applicable in case any Eligible Shareholder has deceased; (c) if the Eligible Shareholder(s) tender the Equity Shares but the Registrar does not receive the share certificate; (d) in case the signature on the Tender Form and Form SH-4 doesn't match as per the specimen signature recorded with Company / Registrar; (e) if necessary corporate authorizations under official stamp are not accompanied with tender form; (f) if the transmission of the Equity Shares is not completed, and the Equity Shares are not in the name of the Eligible Shareholders; or (g) the Form SH-4 is not witnessed.
- I/We, being a Non-Resident Shareholder, agree to obtain and submit all necessary approvals, if any and to the extent required from the concerned authorities including approvals from the RBI under the Foreign Exchange Management Act, 1999 and the rules and regulations framed there under, as amended ("FEMA") and any other the rules and regulations, for tendering Equity Shares in the Buyback, and also undertake to comply with the reporting requirements, if applicable, and any other rules, regulations and guidelines, in regard to remittance of funds outside India.
- By agreeing to participate in the Buyback, the non-resident Eligible Shareholders give the Company the authority to make, sign, execute, deliver, acknowledge and perform all applications to file regulatory reportings, if required, including FC-TRS form, and undertake to provide assistance to the Company for such regulatory reporting, if required by the Company.
- Non-Resident Shareholders must obtain and submit all necessary approvals, if any and to the extent required from the concerned authorities including approvals from the RBI under FEMA and the rules and regulations framed there under, for tendering Equity Shares in the Buyback, and also undertake to comply with the reporting requirements, if applicable, under the FEMA and any other rules, regulations and guidelines, in regard to remittance of funds outside India.
- The Equity Shares tendered in the buyback shall be rejected if (i) the Shareholder is not a Eligible Shareholder of the Company on the Record Date; (ii) if there is a name mismatch in the share certificate of the Shareholder; or (iii) the documents mentioned in the Tender Form for Eligible Shareholders holding Equity Shares in physical form are not received by the Registrar on or before the close of business hours of Tuesday, June 02, 2026 by 5:00 pm (IST)..

All capitalised items not defined herein shall have the meaning ascribed to them in the Letter of Offer.

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ALL FUTURE CORRESPONDENCE IN CONNECTION WITH THIS BUYBACK, IF ANY, SHOULD BE ADDRESSED TO REGISTRAR TO THE BUYBACK AT THE FOLLOWING ADDRESS

QUOTING YOUR FOLIO NUMBER:

Investor Service Centre:

Garware Technical Fibres Limited Buyback 2026

MUFG Intime India Private Limited

(Formerly Link Intime India Private Limited)

C-101, Embassy 247, 1st Floor., Lal Bahadur Shastri Marg, Vikhroli (West), Mumbai, Maharashtra, India – 400 083

Contact Person: Shanti Gopalakrishnan

Tel: +91 810 811 4949; **Fax:** +91 22 4918 6195; **E-mail:** garwaretechnicalfibres.buyback@in.mpms.mufg.com;

Investor Grievance Id: garwaretechnicalfibres.buyback@in.mpms.mufg.com ; **SEBI Registration Number:** INR000004058

FORM NO. SH-4 - SECURITIES TRANSFER FORM**[Pursuant to Section 56 of the Companies Act, 2013 and sub-rule (1) of Rule 11 of the Companies (Share Capital and Debentures) Rules 2014]**

Date of Execution: _ / _ / 2026

FOR THE CONSIDERATION stated below the "Transferor(s)" named do hereby transfer to the "Transferee(s)" named the securities specified below subject to the conditions on which the said securities are now held by the Transferor(s) and the Transferee(s) do hereby agree to accept and hold the said securities subject to the conditions aforesaid.

CIN:	L	2	5	2	0	9	M	H	1	9	7	6	P	L	C	0	1	8	9	3	9
-------------	---	---	---	---	---	---	---	---	---	---	---	---	---	---	---	---	---	---	---	---	---

Name of Company (in full)	:	GARWARE TECHNICAL FIBRES LIMITED
Name of the Stock Exchange where the company is listed, (if any)	:	National Stock Exchange of India Limited and BSE Limited

DESCRIPTION OF SECURITIES:

Kind/ class of securities (1)	Nominal value of each unit of security (2)	Amount called up per unit of security (3)	Amount paid up per unit of security (4)
Equity Shares	₹ 10/-	₹ 10/-	₹ 10/-

No. of Securities being Transferred		Consideration received (₹)	
In Figures	In words	In words	In Figures

Distinctive Number	From	
	To	
Corresponding Certificate Nos.		

	Transferor's Particulars
Registered Folio Number:	

Name(s) in full and PAN (attach copy of pan card)	Seller's Signature (s)
1.	
2.	
3.	

I hereby confirm that the transferor has signed before me.

Signature of the Witness	:	
Name of the Witness	:	
Address of the Witness	:	
Pin Code	:	

Transferee's Particulars

Name in full (1)	Father's/Mother's/Spouse Name (2)	Address & E-mail id Registered & Corporate Office: (3)
GARWARE TECHNICAL FIBRES LIMITED	Not Applicable	GARWARE TECHNICAL FIBRES LIMITED, PLOT NO. 11, BLOCK D-1, MIDC, CHINCHWAD, PUNE – 411 019 secretarial@garwarefibres.com
Occupation (4)	Existing Folio No., if any (5)	Signature (6)
Business		

Folio No. of Transferee:
Value of Stamp Affixed:
₹

Specimen Signature of Transferee(s)
1.
2.
3.

Enclosures:

1. Certificate of Shares or Debentures or Other Securities
2. If no certificate is issued, letter of allotment
3. Copy of PAN Card of all the Transferees (For all listed Cos.)
4. Others, Specify, _____

For Office Use Only	
Checked by	
Signature Talled by	
Entered in the Register of Transfer on	
Vide Transfer No.	
Approval Date	
Power of attorney / Probate / Death Certificate / Letter of Administration	
Registered on	

Stamps

Declaration:

• Transferee is not required to obtain the Government approval under the Foreign Exchange Management (Non-Debt Instruments) Rules, 2019 prior to transfer of shares;

Or

• Transferee is required to obtain the Government approval under the Foreign Exchange Management (Non-Debt Instruments) Rules, 2019 prior to transfer of shares and the same has been obtained and is enclosed herewith.

ON THE REVERSE PAGE OF THE CERTIFICATE

Name of the Transferor	Name of the Transferee	Number of Shares	Date of Transfer
Signature of the Authorised Signatory			